Vol. 263
No. 7

Thursday,
8th February, 2024
19 Magha,1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Obituary Reference (page 1)

Farewell to the Retiring Members (pages 1-23 and page 52 and pages 53-100)

Announcements by the Chair (page 13 and pages 151-152)

Messages from the Lok Sabha - *Reported and Government Bills Laid on the Table*
The Appropriation (Vote on Account) Bill, 2024 (page 23)
The Appropriation Bill, 2024 (page 23)
The Jammu and Kashmir Appropriation (No.2) Bill, 2024 (page 23)
The Jammu and Kashmir Appropriation Bill, 2024 (page 23)
The Finance Bill, 2024 (page 23)
The Constitution Scheduled Tribes Order (Amendment) Bill, 2024 (page 151)
The Constitution Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 2024 (page 151)

Papers Laid on the Table (pages 23-38 and pages 48-51 and pages 100-102 and page 151)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Reports of the Department-related Parliamentary Standing Committee on Commerce - *Presented* (page 39)

Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare - *Presented* (page 39)

Reports of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture - *Presented* (page 40)

Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers - *Laid on the Table* (pages 40-41)

Report of the Department-related Parliamentary Standing Committee on Defence - *Laid on the Table* (page 41)

Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs - *Laid on the Table* (page 41)

Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology - *Laid on the Table* (pages 41-42)

Reports of the Public Accounts Committee - *Laid on the Table* (pages 42-43)

Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj - *Laid on the Table* (pages 43-44)

Reports of the Committee on Welfare of Other Backward Classes - *Laid on the Table* (page 44)

Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas -*Laid on the Table* (page 44)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail: rsedit-e@sansad.nic.in

Reports of the Committee on Public Undertakings - *Laid on the Table* (pages 44-45)

Statements by Ministers -

Status of implementation of Recommendations contained in the 326th, 334th, 341st, 351st and 358th Reports of the Department-related Parliamentary Standing on Science and Technology, Environment, Forests and Climate Change - *Laid on the Table* (pages 45-46)

Statement showing Action Taken Report on the Recommendations contained in the 356th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture - *Laid on the Table* (page 46)

Status of implementation of Recommendations/ Observations contained in the 320th and 338th Reports of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture - *Laid on the Table* (page 46)

Status of implementation of Recommendations/Observations contained in the 38th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology - *Laid on the Table* (pages 46-47)

Motion for Election to the Council of the Central Advisory Committee -*Adopted* (page 47)

Statutory Resolution - *Adopted* (page 47)

Statement by Minister correcting answer to Question - *Laid on the Table* (page 53)

The Interim Union Budget, 2024-25 (pages 102 - 150)

The Interim Budget of Union Territory of Jammu And Kashmir, 2024-25 (pages 102 - 150)

Government Bills-*Returned*

The Appropriation (Vote on Account) Bill, 2024 (pages 102 - 150)

The Appropriation Bill, 2024 (pages 102 - 150)

The Jammu and Kashmir Appropriation (No.2) Bill, 2024 (pages 102 - 150)

The Jammu and Kashmir Appropriation Bill, 2024, (pages 102 - 150)

The Finance Bill, 2024 (pages 102 - 150)

Special Mentions - *Laid on the Table*

Demand of vaccination to cure women from cervical cancer (page 152)

Demand for prison reforms for undertrials in India (page 153)

Concern over the increase in the airfare (pages 153-154)

Concern over the functioning of All India Institute of Medical Sciences (AIIMS), Guwahati (page 154)

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link* https://sansad.in/rs/debates/officials]

RAJYA SABHA

Thursday, the 8th February, 2024 / 19 Magha, 1945 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

OBITUARY REFERENCE

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of former Member of this House, **Shrimati Veena Verma**, on the 6th of February, 2024 at the age of 82. She served as a Member of Rajya Sabha representing the State of Madhya Pradesh for three terms from June, 1986 to April, 2000.

She was Deputy Chairman of Committee on Official Languages, Vice-President of All India Mahila Congress and was a distinguished Member of Indian Council of World Affairs.

Born on 1st September, 1941, in Jaipur, Rajasthan, Shrimati Veena Verma, took keen interest in educating women. A teacher herself, she was an ardent advocate of women's emancipation and empowerment.

In the passing away of Shrimati Veena Verma, the country has lost a passionate teacher, committed reformer and an able parliamentarian.

We deeply mourn the passing away of Shrimati Veena Verma.

I request the hon. Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(The hon. Members then stood in silence for a minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

FAREWELL TO THE RETIRING MEMBERS

MR. CHAIRMAN: Hon. Members, it is an emotional occasion for all of us as we bid farewell to our sixty-eight esteemed colleagues retiring between February and May following completion of their terms. I am sure; the retiring Members too would be departing with a profound sense of contentment for their efforts in advancing the interest of Bharat and every Bharatiya. Please allow me to express our profound

appreciation for the distinguished service rendered by each of our esteemed colleagues. Their contribution will be fondly remembered and the wisdom they shared would be greatly missed.

Hon. Members, these hallowed chambers of Parliament are the sanctum sanctorum of the temple of democracy. It is a distinct honour and a rare privilege to be able to serve our motherland from the platform of this House. This very House represents the diversity of views of our vibrant democracy and at the same time it reflects the unity of our purpose. We are here with a singular commitment of serving our great land. You all have etched your name in history for being part of the democratic process in effecting transformational epochal events. During this period, the Council of States saw many important events and to name a few, deletion of Article 370 - a temporary provision of our Constitution, securing reservation for women to the extent of one-third in Lok Sabha and State Legislatures.

Hon. Members, use of Indian languages increased, Dogri, Kashmiri, Konkani and Santhali were used, for the first time, during discussions in the House. Arrangements were put in place for the hon. Members to speak in any of the 22 languages. The Panel of Vice-Chairpersons underwent a new change — many first-time Members presided over the Council of States. In togetherness, we have strived to ensure that this temple of democracy sustains its relevance by being a theatre of dialogue, debate, deliberation and discussion.

Hon. Members, working with you and serving as your Chairman is an honour beyond description. You all made available this extraordinary privilege and learning platform for me and your colleagues. The rich contributions by our retiring colleagues have significantly enhanced the quality of discourse that is vital to our nation. The House and its Committees stand greatly enriched by their active and constructive participation. The retirement of Chairmen of two Department-related Parliamentary Standing Committees of Rajya Sabha, Shri Sushil Kumar Modi and Dr. Abhishek Manu Singhvi, as well as one Standing Committee Member, Dr. C. M. Ramesh, signifies the culmination of their impactful tenure in shaping legislative policies and scrutinizing Government actions. Among those retiring are five of our esteemed women Members, Shrimati Jaya Bachchan, Shrimati Vandana Chavan, Shrimati Kanta Kardam, Dr. Sonal Mansingh and Dr. Amee Yajnik. All of the five esteemed Members had the occasion to be on the Panel of Vice-Chairpersons. I, wholeheartedly, extend my appreciation and gratitude for the invaluable contributions. Hon. Members, amongst those who are retiring are also nine Ministers - Shri Dharmendra Pradhan, Shri Narayan Rane, Shri Ashwini Vaishnaw, Dr. Mansukh Mandaviya, Shri Bhupender Yadav, Shri Parshottam Rupala, Shri Rajeev

Chandrasekhar, Shri V. Muraleedharan, Dr. L. Murugan, and all of them have served this country with distinction by steering their respective Ministries to greater heights. May I also place on record my appreciation to Members of the Panel of the Vice-Chairpersons whose contributions from this very Chair has richly enhanced the quality of debates that the House has witnessed!

Hon. Members, the retirement of our esteemed colleagues will, undoubtedly, leave a void. However, it is often said that "Every beginning has an end and every end has a new beginning." I am confident that these Members will continue to be actively engaged in public life, serving our nation in various capacities as one never retires from public service. The wealth of parliamentary experience they have garnered during their tenure here will, undoubtedly, prove an invaluable asset as they embark on new endeavours. I am sure that their guidance and mentorship will, certainly, be available to the society at large. As Presiding Officer, I will surely miss your participation in the deliberations of the House. I extend my heartfelt gratitude to the retiring Members for their dedicated service and wish them every success in their future endeavours. May they continue to inspire and lead, making meaningful contributions to the welfare and progress of our nation!

Now the hon. Prime Minister.

प्रधान मंत्री (श्री नरेन्द्र मोदी) : आदरणीय सभापति जी, हर दो वर्ष के बाद इस सदन में इस प्रकार का प्रसंग आता है, लेकिन यह सदन निरंतरता का प्रतीक है। लोक सभा पांच साल के बाद नये रंग रूप के साथ सज जाती है। यह सदन हर दो वर्ष के बाद एक नई प्राण शक्ति प्राप्त करता है, एक नई ऊर्जा प्राप्त करता है, एक नई उमंग और उत्साह का वातावरण भर देता है। इसलिए हर दो साल में होने वाली जो विदाई है, वह विदाई एक प्रकार से विदाई नहीं होती है, वे ऐसी स्मृतियों को यहां छोड़कर जाते हैं, जो स्मृतियां आने वाला जो नया बैच होता है, उनके लिए यह अनमोल विरासत होती है, जिस विरासत को वे यहां अपने कार्यकाल के दरमियान और अधिक मूल्यवान बनाने का प्रयास करते हैं। जो आदरणीय सांसदगण अपने कुछ लोग जा रहे हैं, हो सकता है कि कुछ लोग आने के लिए ही जा रहे हों, कुछ जाने के लिए ही जा रहे हों। मैं विशेष रूप से माननीय डा. मनमोहन सिंह जी का स्मरण करना चाहूंगा। 6 बार इस सदन में वो अपने मूल्यवान विचारों से, नेता के रूप में भी और प्रतिपक्ष में भी नेता के रूप में उनका बहुत बड़ा योगदान रहा है। वैचारिक मतभेद, कभी बहस में छींटाकशी, वह तो बहुत अल्पकालीन होता है, लेकिन इतने लम्बे अरसे तक जिस प्रकार से उन्होंने इस सदन का मार्गदर्शन किया है, देश का मार्गदर्शन किया है, वह हमेशा-हमेशा, जब भी हमारे लोकतंत्र की चर्चा होगी, तो कुछ माननीय सदस्यों की जब चर्चा होगी, उसमें माननीय डा. मनमोहन सिंह जी के योगदान की चर्चा जरूर होगी। और मैं सभी सांसदों से, चाहे इस सदन में हों या उस सदन में हों, जो आज हैं वे शायद भविष्य में आने वाले हों, जरूर कहूंगा के ये जो माननीय सांसद होते हैं, चाहे किसी भी दल के क्यों न हों, जिस प्रकार से उन्होंने अपने जीवन को कंडक्ट किया होता है, जिस प्रकार की प्रतिभा के दर्शन उन्होंने अपने

कार्यकाल में कराये होते हैं, उसका हमें एक गाइडिंग लाइट के रूप में सीखने के लिए प्रयास करना चाहिए। मुझे याद है कि इस सदन के अंदर पिछले कुछ दिनों में एक वोटिंग का अवसर था, विषय तो मेरा छूट गया, लेकिन पता था कि विजय ट्रेज़री बेंच की होने वाली थी, अंतर भी बहुत था, लेकिन डा. मनमोहन सिंह जी व्हीलचेयर पर आए और उन्होंने वोट किया – एक सांसद अपने दायित्व के लिए कितना सजग है, उसका वह उदाहरण है। वह प्रेरक उदाहरण था। इतना ही नहीं मैं देख रहा था कि कभी कमेटी मैम्बर्स के चुनाव हुए, तो वे व्हील चेयर में बैठकर वोट देने आए। सवाल यह नहीं है कि वे किसको ताकत देने के लिए आए थे, मैं मानता हूं कि वे लोकतंत्र को ताकत देने के लिए आए थे और इसलिए आज विशेष रूप से मैं उनकी दीर्घायु के लिए हम सबकी तरफ से प्रार्थना करता हूं। वे निरंतर हमारा मार्गदर्शन करते रहें और हमें प्रेरणा देते रहें।

आदरणीय सभापति जी, हमारे जो साथी नए दायित्व की ओर आगे बढ़ रहे हैं, इस सीमित विस्तार से एक बड़े विस्तार की तरफ जा रहे हैं, राज्य सभा से निकलकर जन सभा में जा रहे हैं, मैं मानता हूं कि उनका साथ और यहाँ का अनुभव, इतने बड़े मंच पर जा रहे हैं, वह देश के लिए एक बहुत बड़ी पूंजी बनकर निकलेगा। किसी युनिवर्सिटी में भी तीन-चार साल के बाद एक नया व्यक्तित्व बाहर निकलता है, यह तो छह साल की विविधताओं से भरी हुई, अनुभव से गढ़ी हुई एक ऐसी युनिवर्सिटी है, जहाँ छह साल रहने के बाद कोई भी व्यक्ति ऐसा निखरकर निकलता है, ऐसा तेजस्वी बनकर जाता है कि वह जहाँ भी रहता है, जिस भूमिका में रहता है, वहाँ अवश्य हमारे कार्य को अधिक ताकतवर बनाएगा, राष्ट्र के काम को गति देने का सामर्थ्य देगा।

सभापति महोदय, ये जो माननीय सांसद जा रहे हैं, एक प्रकार से वह वैसा ग्रुप है, जिनको दोनों सदन में रहने का, पुराने वाले संसद भवन में भी और नए वाले संसद भवन में भी रहने का अवसर मिला है। ये जो साथी जा रहे हैं, वे आज़ादी के 75 वर्ष के अमृतकाल के नेतृत्व का साक्षी बनकर जा रहे हैं, ये साथी, जो जा रहे हैं, ये हमारे संविधान के 75 साल, उस की भी शोभा बढ़ाते हुए आज हमें छोड़कर जा रहे हैं, ये साथी अनेक स्मृतियाँ लेकर जा रहे हैं।

सभापति महोदय, हम वे दिन नहीं भूल सकते जब कोविड के कठिन कालखंड में हम सब ने परिस्थितियों को समझा, परिस्थितियों के अनुकूल अपने आपको गढ़ा। यहाँ बैठने के लिए कहा, तो यहाँ बैठे, वहाँ बैठने के लिए कहा, तो वहाँ बैठे, उस कमरे में बैठने के लिए कहा तो किसी भी दल के किसी भी सांसद ने ऐसे विषयों को लेकर देश के काम को रुकने नहीं दिया। कोरोना का वह कालखंड जीवन और मौत का खेल था, घर से बाहर निकले, तो पता नहीं क्या होगा? उसके बाद भी माननीय सांसदों ने सदन में आकर देश की जिम्मेवारियों को निभाया, देश को आगे बढ़ाया। इसलिए मैं समझता हूं कि उस कालखंड ने हमें बहुत कुछ सिखाया है। संकटों के बीच भी भारत की संसद में बैठे हुए व्यक्ति कितने बड़े दायित्वों को निभाने के लिए कितना बड़ा रिस्क भी लेते हैं और कितनी कठिनाइयों के बीच काम भी करते हैं, इसका अनुभव भी हमें हुआ।

सभापति महोदय, सदन में खट्टे-मीठे अनुभव भी रहे, कुछ दुखद घटनाएं भी रहीं। कोविड के कारण हमारे कुछ साथी हमें छोड़कर चले गए, आज वे हमारे बीच नहीं हैं। सदन के इसी कालखंड की कुछ प्रतिभाएं थीं, जो हमारे बीच से चली गई हैं। उस दुखद घटना को स्वीकार करते हुए भी हम आगे बढ़ते रहे। और भी ऐसी कुछ घटनाएं हुईं हैं - कभी-कभी फैशन परेड का भी हमने दृश्य देखा, काले कपड़ों में सदन को फैशन शो का भी लाभ मिला। ऐसी विविधताओं के अनुभव के बीच हमारा कार्यकाल बीता। अब खरगे जी आ गए हैं, तो मुझे मेरा एक धर्म तो निभाना ही पड़ेगा।

कभी-कभी कुछ काम इतने अच्छे होते हैं, जो बहुत लंबे समय तक उपयोगी होते हैं। हमारे यहाँ कोई बच्चा अच्छी चीज़ कर लेता है, कोई बच्चा अच्छे कपड़े पहनकर अवसर के लिए तैयार होता है, तो परिवार में एकाध सज्जन आ जाता है - इसे किसी की नजर लग जाएगी, काला टीका कर दो, तो उसे काला टीका कर देते हैं। आज देश पिछले दस सालों में समृद्धि के नए-नए शिखर सर कर रहा है। एक भव्य-दिव्य वातावरण बना है, उसको नजर न लग जाए, इसलिए काला टीका करने का आज प्रयास हुआ है। मैं इसके लिए भी खरगे जी का बहुत धन्यवाद करता हूँ, ताकि हमारी प्रगति की इस यात्रा को कोई नजर न लग जाए। यह नजर न लग जाए, इसलिए आपने आज काला टीका किया है। मैं तो सोच रहा था कि सब काले कपड़ों में आएंगे, लेकिन शायद काला जादू घिसते-घिसते ब्लैक पेपर तक चला गया है, फिर भी मैं इसका स्वागत करता हूँ, क्योंकि जब भी अच्छी बात होती है, तब नजर न लग जाए, इसलिए काला टीका बहुत जरूरी होता है। आप जिस उम्र के हैं, वह व्यक्ति जब यह काम करता है, तो जरा अच्छा रहता है। मैं इसके लिए भी आपका आभार व्यक्त करता हूँ।

आदरणीय सभापति जी, यह विषय कोई लंबा बोलने का तो है नहीं, लेकिन हमारे यहाँ शास्त्रों में एक बहुत बढ़िया बात कही गई है। हमारे सब साथी जा रहे हैं, तो हमें उनकी कमी भी महसूस होगी, क्योंकि उनके विचारों का लाभ -- जो वापस आ जाएंगे, वे तो और तेज-तर्रार होकर आएंगे। जिसे हमला करना है, वे भी मजेदार हमले करेंगे और जिसे रक्षा कवच बनाना है, वे भी बढ़िया बनाएंगे। अपना वह काम चलता रहेगा। हमारे यहाँ शास्त्रों में कहा गया है -

"गुणा गुणज्ञेषु गुणा भवन्ति ते निर्गुणं प्राप्य भवन्ति दोषाः।
आस्वाद्यतोयाः प्रवहन्ति नद्यः समुद्रमासाद्य भवन्त्यपेयाः।।"

इसका मतलब है - गुण गुणी लोगों के बीच रहकर गुण होते हैं। जब गुणी लोगों के बीच रहने को मिलता है, तो उनके साथ रह-रहकर हमारे गुणों में भी बढ़ोतरी होती है। निर्गुण को प्राप्त करके वे दोषयुक्त हो जाते हैं। अगर गुणियों के बीच में बैठते हैं, तो गुण तो बढ़ जाते हैं, लेकिन गुणी नहीं हैं, तो दोष बढ़ जाते हैं। आगे कहा है - नदियों का जल तभी तक पीने योग्य होता है, जब तक वह बहता रहता है। सदन में भी हर दो साल के बाद नया प्रवाह आता है और जब तक बहता रहता है, लेकिन नदी कितनी ही मीठी क्यों न हो, पानी कितना ही स्वादिष्ट क्यों न हो, लेकिन जैसे ही समुद्र से मिल जाती है, वह किसी काम की नहीं रहती है। उसमें दोष आ जाते हैं, दोषयुक्त हो जाती है, इसलिए समुद्र को प्राप्त करने के बाद वह पीने योग्य नहीं रहता है। मैं समझता हूँ कि यह संदेश हरेक के जीवन में प्रेरक रहेगा। इसी भावना के साथ, जो साथी समाज-जीवन के एक बहुत बड़े फलक पर जा रहे हैं, इस जीवंत यूनिवर्सिटी से अनुभव प्राप्त करके जा रहे हैं, उनका मार्गदर्शन, उनका कर्तुत्व राष्ट्र के काम आएगा, नई पीढ़ी को प्रेरणा देता रहेगा। मैं सभी साथियों को हृदय से अनेक-अनेक शुभकामनाएं देता हूँ, बहुत-बहुत धन्यवाद।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मैं आपका धन्यवाद करता हूं क्योंकि आपने मुझे अच्छे समय पर बोलने के लिए मौका दिया है, क्योंकि प्राइम मिनिस्टर जी ने खुद ही, 2004 और 2014 का जो मनमोहन सिंह जी का कार्यकाल था, वह बहुत ही अच्छा था, उन्होंने अच्छे काम

किए, इसकी जो सराहना या तारीफ की, उसके लिए मैं आपको धन्यवाद देता हूं। ऐसा ही चलता रहे, जो अच्छे काम होते हैं, उनकी तारीफ करो और जो कमियां होती हैं, उनको गिनते जाओ।

सर, यह एक सच बात है कि मनमोहन सिंह जी अपने जमाने में, चाहे वे प्राइम मिनिस्टर हों या फाइनेंस मिनिस्टर हों, बहुत अच्छे काम करके देश को एक पटरी पर लाए और जो प्रगति चल रही है, यह वहां से शुरू हुई है। सर, यह अपर हाउस एक परमानेंट हाउस है। समाज के विभिन्न क्षेत्रों से प्रतिनिधि यहां आते हैं। परिवर्तन और कंटिन्युटी जारी रहती है। हमारा हाउस कभी डिज़ॉल्व नहीं होता है। मोदी साहब का हाउस डिज़ॉल्व हो सकता है, लेकिन हमारा और आपका हाउस डिज़ाल्व नहीं हो सकता है। यह चलता रहता है, यहां वन-थर्ड मेंम्बर्स रिटायर होते हैं और फिर और मेम्बर्स आते हैं। उनमें बहुत से अच्छे लोग आते हैं - आर्टिस्ट्स आते हैं, लिटरेरी फिगर आते हैं, साइंटिस्ट आते हैं, अच्छे बोलने वाले आते हैं, प्रोफेसर्स आते हैं। देश के बारे में अपना आइडिया देने वाले या मार्गदर्शन करने वाले लोग यहां पर, इस सदन में रहते हैं। इसका फायदा भी सरकार को होता है और सरकार उनके विचारों को समझकर कानूनों में तब्दीली करना, कानून में समाहित करना आदि काम करती है। यह पहले भी करते आए हैं।

सभापति जी, समय अपनी गति से चलता रहता है, संस्थाएं कायम रहती हैं और लोगों के चेहरे बदलते रहते हैं। नए आते हैं और पुराने चले जाते हैं। इसी क्रम में मई महीने तक कुल 48 सांसद रिटायर हो रहे हैं। जो लोग रिटायर हो रहे हैं, उनमें कई अहम लोग भी हैं। हमारे कांग्रेस पार्टी से देश के पूर्व प्रधान मंत्री डा. मनमोहन सिंह जी, डा. अभिषेक मनु सिंघवी, श्री राजमणि पटेल, श्री सैयद नासिर हुसैन, डा. एल. हनुमंतय्या, श्री जी.सी. चन्द्रशेखर, श्री अखिलेश प्रसाद सिंह, श्री नारण भाई जे. राठवा, डा. अमी याज्ञिक और श्री कुमार केतकर अप्रैल में रिटायर होंगे। अन्य जो मेम्बर्स भी रिटायर हो रहे हैं, उन सभी को मैं याद करता हूं। इसमें बहुत से लोग फिर वापस भी आ रहे हैं। ऐसा नहीं है कि वे परमानेंट रिटायर हो रहे हैं। संख्या बल पर जिनको मौका देना है या नहीं देना है, यह पार्टियां तय करती हैं। उधर के लोगों में तो मोदी साहब जिनको चाहें, वे आते हैं। इधर ऐसा ही है कि हर पार्टी जिसको चाहेगी, जिसकी स्ट्रैन्थ है, वे आएंगे। जाने वाले सदस्य भी हैं और आने वाले सदस्य भी हैं। जो लोग अब रिटायर हो रहे हैं, उनमें से बहुत से लोग वापस आएंगे। भूपेन्द्र यादव जी, अश्वनी वैष्णव जी समेत नौ मंत्री रिटायर हो रहे हैं और जे.पी. नड्डा जी भी रिटायर हो रहे हैं। हमारे इंडिया एलायंस से भी प्रो. मनोज कुमार झा, श्री अनिल देसाई, श्रीमती वंदना चव्हाण, श्रीमती जया बच्चन, टीएमसी के डा. सांतनु सेन समेत अनेक पार्टियों से भी कुल 58 सांसद रिटायर हो रहे हैं। हम जिनको विदाई दे रहे हैं, उनमें से कुछ इस सदन में फिर से लौटेंगे, लेकिन कुछ ऐसे भी होंगे, जिनकी वापसी नहीं हो सकेगी। इन साथियों को विदाई देते समय मैं बहुत भावुक हूँ, क्योंकि बहुतों से हम मित्रों की तरह मिलते रहते हैं, एक-दूसरे से बात करते रहते हैं। यहाँ हम लड़ते रहते हैं, लेकिन बाहर जाकर हम बहुत से लोगों से मिलते रहते हैं, बात करते रहते हैं। इससे यह फायदा होता है कि आपका गुस्सा वहाँ नहीं रहता है, लेकिन चंद लोग परमानेंट गुस्से में ही रहते हैं, यह बड़ा मुश्किल है। ऐसा नहीं होना चाहिए। यहाँ डेमोक्रेसी है। यहाँ देवेगौड़ा जी हैं। मैं तो उनके खिलाफ बहुत लड़ता था, क्योंकि उन्होंने जनता पार्टी नहीं छोड़ी और मैंने कांग्रेस पार्टी नहीं छोड़ी। इसलिए हमेशा हमारी टक्कर चलती ही रहती थी। उन्होंने कभी हमको बोला कि तुम्हारे हाथ से सरकार चलाना बड़ा मुश्किल है, क्योंकि तुम्हारे पीछे ऐसे कोई पैसे वाले नहीं हैं, इसलिए एलायंस करना मुश्किल होगा। यह उन्होंने पहली

बार कहा। मैंने उनके जन्मदिन पर पूछा, तो उन्होंने कहा कि आपके पीछे कोई ऐसे बड़े मालदार आदमी नहीं हैं, तो मुश्किल होगा कि मैं आपके दोस्त को चीफ मिनिस्टर बनाऊँगा, आप जाकर उनको मनाइए। अब मुझे सपोर्ट करने वाला कोई मालदार आदमी नहीं मिला। बाद में उन्होंने उनको बनाया। बहुत सी बातें ऐसी होती हैं। ...(**व्यवधान**)... ठीक है, लेकिन मुझे रंज है कि उन्होंने सारी जिंदगी सेकुलरिज्म, सोशलिज्म, फार्मर्स एजिटेशन, सब किया, लेकिन सडेनली ऐसा क्या हुआ, लास्ट में, उनकी उम्र 93 है, ...(**व्यवधान**)... 91 है, अच्छा, ठीक है, 100 साल तक रहने दीजिए, उनकी उम्र 91 है, अब सडेनली वे जाकर मोदी साहब से ऐसे गले मिले हैं और वह पकड़, आप यहाँ नहीं थे, तो उन्होंने आपकी इतनी तारीफ की, मैं समझता हूँ कि उन्होंने जिंदगी में किसी आदमी की तारीफ की ही नहीं। रीयली मैं समझता हूँ, क्योंकि उनके साथ मैं वहाँ पर 20-25-30 साल था और यहाँ पर भी रहा, कभी किसी के बारे में तारीफ करने की उनकी आदत ही नहीं है, लेकिन वह आदत बदली कैसे, मुझे यह समझना बड़ा मुश्किल है। I am feeling how he praised Modiji. And, he said that Modiji is the only Prime Minister who loved him and all that. ...*(Interruptions)*... अगर यही लव अफेयर पहले होता, तो अच्छा था, 91 ईयर्स में क्या करेंगे!

श्री सभापति: खरगे जी, पीयूष जी आपकी बात पर कुछ कहना चाहते हैं। आपकी इजाजत हो, तो पीयूष जी कुछ कहना चाहते हैं।

श्री मल्लिकार्जुन खरगे: सर, नहीं, नहीं। ...(**व्यवधान**)... ये चुप हो जाएँ। ...(**व्यवधान**)... यह देखिए, आप उनको ऐसे ही फ्लोर देते हैं, लेकिन बाकी के वक्त हमको नहीं देते हैं?

MR. CHAIRMAN: I am not giving him the floor. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, I am telling you. This is not going to be a permanent thing. You remember, when I wanted to seek clarification when hon. Prime Minister, Modiji, was speaking, you did not allow! This is nothing. Even if I interfere, Modiji is capable to give answer. Why are you doing this?

MR. CHAIRMAN: Please continue.

SHRI MALLIKARJUN KHARGE: It happens in democracy. इसलिए मैं आपसे कह रहा था, खैर, उनको इस वक्त जरूरत थी, वह हो गई, उसके बारे में मैं कुछ नहीं बोलता। उन्होंने जो कुछ बोलना है, बोल दिया है और उसका जो कुछ इलाज करना है, मोदी जी ने कर दिया है, इसलिए उनके साथ ठीक-ठाक हो रहा है। ...(**व्यवधान**)... सर, मनमोहन सिंह जी के बारे में पूरी दुनिया जानती है कि वे विश्व के जाने-माने अर्थशास्त्री हैं। उनके समय में आज तक की सबसे अधिक विकास दर रही है। यूपीए में उनके शासन काल में नागरिकों को फूड सिक्योरिटी का कानूनी अधिकार, शिक्षा का अधिकार, वन अधिकार, भूमि अधिकार, संरक्षण और सूचना का

अधिकार जैसे ऐतिहासिक कामों के लिए उन्हें जाना जाएगा। मनमोहन सिंह जी 1991 से इस सदन के सदस्य हैं। वे 6 बार राज्य सभा के अनअपोज्ड सदस्य बने, जो एक रिकॉर्ड है। 19.08.2004 से पहले 6 साल से अधिक समय तक वे राज्य सभा में विपक्ष के नेता भी थे। 2004 से 2014 तक दो बार देश के प्रधान मंत्री और राज्य सभा के नेता, सदन रहे। यह भी एक रिकॉर्ड है कि उनको 2002 में 'उत्कृष्ट सांसद पुरस्कार' से सम्मानित किया गया था। एक प्रेरक व्यक्तित्व के रूप में उन्होंने सदन पर जो छाप छोड़ी है, वह हमेशा याद रखी जाएगी और इसकी खूब तारीफ भी हमारे माननीय प्रधान मंत्री जी ने की, इसलिए मैंने उनको धन्यवाद भी दिया।

अब मैं डा. मनमोहन सिंह जी के बारे में एक शेर कहूँगा, आप सुनिए।

"आपकी सोच को आवाज़ हम देंगे
आपके ख्वाब को आगाज़ हम देंगे
आपके जाने पर इतना भरोसा दिलाते हैं
आपके इरादों को परवाज़ हम देंगे।"

सभापति जी, राज्य सभा सिर्फ काउंसिल ऑफ स्टेट्स ही नहीं है, बल्कि एक काउंसिल ऑफ आइडियाज़ भी है। एक से एक बड़ी हस्तियों ने इसे रौशन किया है, अपने ज्ञान और योग्यता से अपनी छाप छोड़ी है। जाहिर है कि कई साथी वापस यहाँ फिर लौटेंगे, कुछ लोक सभा में आयेंगे और जो नहीं आयेंगे, वे सभी समाज में अपना सार्थक योगदान देंगे। राजनेता पब्लिक लाइफ में रिटायर नहीं होते। लोकतंत्र को राजनेताओं ने जीवन्त बना रखा है। राजनीति का मतलब केवल एमपी या एमएलए बनना ही नहीं होता, यहाँ लोग सिद्धांतों और विचारों की ताकत के साथ आते हैं और पूरा जीवन लगा देते हैं। आप सांसद, विधायक होते हैं, तो जनता का काम अधिक कर लेते हैं। जब हाउस में नहीं होते, तब भी जनता का काम अपने स्तर पर करते रहते हैं।

सर, एक और दिक्कत यह है कि जब राज्य सभा या लोक सभा के लोग रिटायर होते हैं, उनको बड़ी दिक्कत होती है। कभी-कभी गरीब लोग भी यहाँ आते हैं, कभी पढ़े-लिखे लोग भी आते हैं। जब वे रिटायर होते हैं, तब उनको देखने वाला कोई नहीं रहता है। Even, अगर वे बीमार पड़े तो उनको जो पेंशन मिलेगी या उनको हेल्थ केयर के लिए जो मदद मिलेगी, उसमें भी कठिनाई होती है। लेकिन लोग तो यह बोलते हैं, वे सबको बोलते हैं, वे उसमें अच्छे-बुरे का कोई फर्क नहीं करते कि उसको क्या कमी है, वह तो राज्य सभा का 10 साल तक मेम्बर था या उसको क्या कमी है, वह तो 3 टर्म एमपी था। ऐसे लोग भी हैं, जिन्होंने अपने पूरे सार्वजनिक जीवन में प्रामाणिकता से लोगों की सेवा की है, लेकिन उनके बारे में कोई सोचता ही नहीं है। सब लोग टीका करते हैं और यह बोलते हैं कि इतने साल हो गए, उसने कितना खाया होगा, कितना ले गया होगा, उसकी मदद क्यों करें। कभी-कभी उनके बच्चे भी उनसे दूर हो जाते हैं। इससे उनको बहुत मुश्किल होती है। अगर कोई कहे कि ऐसे किसी की मदद करो, उसको सहूलियत दो, तो हम लोग क्या करते हैं - वह एमपी है, उसको सहूलियत क्यों देना। जो व्यक्ति 1 लाख, 30-40 हजार में प्रामाणिकता से अपना काम कर सकता है - मैं यह नहीं बोल रहा हूँ कि उसको बढ़ाइए, लेकिन आप हकीकत देखिए। हम 53-54 साल से राजनीति में हैं, मालूम नहीं होता, आप भी हैं, चीफ मिनिस्टर थे, प्राइम मिनिस्टर थे, मालूम नहीं होता। सारी सहूलियतें मिलती रहती हैं, तो आपको फील नहीं होता है, लेकिन जो यहाँ गरीब लोग आते हैं, जिनको आप चुनते हैं या हम चुनते

हैं, उनके लिए बड़ी मुसीबत है। खैर, उनके बारे में सोचिएगा। राज्य सभा के पहले सभापति डा. एस. राधाकृष्णन ने 16 मई, 1952 को कहा था, 'We are for the first time starting, under the parliamentary system, with a Second Chamber in the Centre, and we should try to do everything in our power to justify to the public of this country that a Second Chamber is essential to prevent hasty legislation.' हम जो hasty legislation करते हैं, सबको बाहर डाल कर हम जो बिल पास कर लेते हैं, - 146 लोगों को बाहर करो और पास कर लो - यह नहीं करना चाहिए। डा. एस. राधाकृष्णन ने इसको 1952 में बोला था, लेकिन हम उसका कभी इस्तेमाल नहीं करते हैं, कभी उसके बारे में बोलते नहीं हैं। यह जरूरी है। अगर हमने hasty में लेजिस्लेशन पास किए, तो कभी-कभी बाद में हमें उसकी गलतियाँ मालूम होती हैं और उसके लिए फिर एक के बाद एक अमेंडमेंट लाना पड़ता है। अगर कुछ नहीं होता, आप उस पर स्टैंडिंग कमेटी या ज्वाइंट पार्लियामेंटरी कमेटी बना दीजिए। आज आपके पास बहुमत है या दूसरे जो भी आएंगे, उनके पास बहुमत रहेगा, वह उसको पास कर लेता है या कर लेगा, लेकिन इस तरह की कमेटी में उस पर सोचने का मौका, छानबीन करने का मौका मिलता है। कृपया करके किसी भी कानून को पास करने के लिए जल्दी नहीं करनी चाहिए, उस पर यहाँ पर पूरा मौका देना चाहिए।

संसदीय लोकतंत्र में राज्य सभा को नई ताकत और गरिमा देने के लिए हमारे पहले प्रधान मंत्री पं. जवाहरलाल नेहरू जी का विशेष योगदान रहा है। उनके प्रयासों से राज्य सभा सांसदों को Public Accounts Committee और Committee on Public Undertakings जैसी financial समिति की सदस्यता मिली। यानी यह पहले नहीं था। अपने कामकाज की छानबीन करने लिए Public Accounts Committee and Public Undertaking Committees हैं, लेकिन आज वे कुछ भी लिखते हैं, करते हैं, तो आजकल तो कुछ भी नहीं हो रहा है। पिछले जमाने में तो छोटी-छोटी बातों को लेकर अपोजिशन के लोग हंगामा मचा कर सरकार को बदनाम करने की कोशिश करते थे।

सर, 1953 में बजट सत्र के दौरान पं. नेहरू ने कहा था कि लोक सभा और राज्य सभा मिल कर भारत की संसद बनाती है। हमारे संविधान के अनुसार दोनों सदनों की अथॉरिटीज़ के बीच Money Bills को छोड़ कर कोई अंतर नहीं है। यहाँ तो बहुत-से बिल्स को, अगर वह मनी बिल भी है, तो उसको निकाल देते हैं। हमें हमेशा यह याद रखना चाहिए कि बिल को मनी बिल के रूप में convert करके वहाँ ले जाना और उस पर यहाँ डिस्कशन के लिए समय नहीं देना - यह ठीक नहीं होता। उसके बारे में भी आपको सोचना है।

इस सदन ने एक से एक बेहतरीन प्रतिभाएं दी। हमारे 6 सभापति - डा. एस. राधाकृष्णन, डा. ज़ाकिर हुसैन, श्री वी.वी. गिरी, श्री आर. वेंकटरमण, डा. शंकर दयाल शर्मा और श्री के. आर. नारायणन - ये भारत के राष्ट्रपति बने। अब आगे आपकी बारी है, वह कब आएगी, यह मुझे मालूम नहीं है। यहाँ नेता, सदन रहे प्रणब मुखर्जी राष्ट्रपति बने। श्रीमती प्रतिभा देवीसिंह पाटिल राष्ट्रपति बनीं, लेकिन मैं तकलीफ के साथ यह बात रख रहा हूँ कि हाउस की बैठकें कम होने से बिलों पर ढंग से चर्चा नहीं होती है और जल्दबाजी के कारण हमें मुद्दों और गरीबों के सवालों को रखने का मौका कम मिलता है, हमारे सदस्य को बोलने के लिए सही समय भी नहीं मिलता है।

सभापति जी, इस सदन में इस बात पर कई बार गहन चर्चा हुई है कि केवल आकार में भारत का सबसे बड़ा लोकतंत्र होना नाकाफी है। लोकतंत्र के लिए गुणवत्ता में और भी श्रेष्ठ,

सर्वश्रेष्ठ होना चाहिए। यह तभी संभव है, जब वाद-विवाद, चर्चा, परस्पर विमर्श और अन्य गतिविधियां जारी रहें। हम सब जानते हैं कि उच्च सदन के गठन की पृष्ठभूमि पर संविधान सभा में काफी बहसें हुईं। उस दौरान सेकंड चैंबर बनाने के पीछे दो उद्देश्य बताए गए। उसमें हम कितना सफल रहे, यह हमें खुद सोचना चाहिए। बाबा साहेब का कहना था कि हर मनुष्य का अपना निजी दर्शन ही वह मापदंड है, जिसमें कोई स्वयं को परख सकता है।

सभापति जी, जो साथी रिटायर हो रहे हैं, उनके मन में भी कुछ टीस होगी, कुछ सवाल होंगे। वे कुछ सुझाव इस सदन को देना चाहें तो दे सकते हैं और इस सदन के कामकाज को और गरिमामयी बनाने में उनके विचारों का योगदान हो सकता है। आखिर में, एक बात बोलकर मैं अपने शब्दों को समाप्त करता हूँः

"दस्तूर है जमाने का यह पुराना,
लगा रहता है यहाँ आना और जाना,
रहो जहाँ अपनी छाप ऐसे छोड़ जाना,
हर कोई गुनगुनाता रहे आपका ही तराना।"

थैंक यू। ...(**व्यवधान**)...

श्री सभापति : माननीय खरगे जी ने दो बातें कहीं। एक तो मुझे बताया कि हम झगड़ा सिर्फ आपके सामने करते हैं, बाहर नहीं करते हैं। ऐसा मत कीजिए। ...(**व्यवधान**)... आपने कहा कि हम आपके सामने झगड़ा करते हैं, बाहर नहीं करते। दूसरा, आपने कहा कि एक जमाना भी था कि मालदार व्यक्ति हो तो ही मुख्य मंत्री बनता है। यह आपने ही कहा। ...(**व्यवधान**)... ऑनरेबल डिप्टी चेयरमैन, श्री हरिवंश जी।

श्री उपसभापतिः आदरणीय सभापति जी, मैं आभारी हूँ कि आपने मुझे राज्य सभा से 68 साथियों के कार्यकाल समापन के अवसर पर बोलने का अवसर दिया। इनमें से 10 साथियों का कार्यकाल वर्ष 2023 में खत्म हुआ और आने वाले जुलाई तक बाकी 58 साथियों का कार्यकाल खत्म होगा, जबकि कुछ-कुछ साथियों का कार्यकाल बीच में खत्म होगा। इनमें से कुछेक चुनकर आए हैं, कुछ और आएंगे और कुछेक अपने जीवन का नया अध्याय शुरू करेंगे। ये सभी समाज और देश की सेवा करते रहे हैं और करते रहेंगे। इन सभी महानुभावों, श्रेष्ठजनों और साथियों को भविष्य के लिए मेरी बहुत शुभकामनाएं! जो साथी पुनः चुने गए हैं और लौटकर आएंगे, उन्हें बधाई!

सर, कामकाज के दौरान इनसे हमारा आत्मीय संबंध भी रहा। एक-एक माननीय सदस्य की अलग-अलग खूबियां और विशेषताएं हैं। समय कम होने की वजह से सभी माननीय सदस्यों का नाम लेना संभव नहीं है, लेकिन ऐसे अनेक बड़े नाम हैं, जिनमें डा. मनमोहन सिंह जैसे आदरणीय भी हैं, जिनकी सौम्यता, शिष्टता और मर्यादा हमेशा याद रहेगी। श्रीमती जया बच्चन जी की विशेषताएं हैं, उनका लंबा अनुभव है। माननीय रुपाला जी की गूंजती आवाज़ की ध्वनि हमें हमेशा याद है और वे पुनः आएंगे। ऐसे अनेक वरिष्ठ सदस्य और 9 मंत्री हैं। माननीय अश्वनी जी से लेकर भूपेन्द्र जी और धर्मेंद्र जी हैं, ये सभी लौटकर आएंगे। यह मेरा विश्वास है और मेरी कामना भी है, क्योंकि उनकी प्रतिभा और श्रम से अमृत काल का श्रेष्ठ भारत तेजी से आगे बढ़ रहा है। साथ ही, मैं उल्लेख करना चाहूंगा कि भाई राजमणि पटेल जी, डा. अमी याज्ञिक जी, वंदना

चव्हाण जी, वशिष्ठ बाबू, अनिल हेगडे जी, समीर उरांव जी, सकलदीप राजभर जी, कनकमेदला रवींद्र कुमार जी, डा. प्रशांत नन्दा जी, बहन कान्ता कर्दम जी, भाई राकेश सिन्हा जी, भाई जी.वी.एल. नरसिंहा राव जी, डा. एल. हनुमंतय्या जी...प्रो. मनोज कुमार झा, डा. सांतनु सेन और डा. सुधांशु त्रिवेदी जी, सबको आभार प्रकट करता हूं, जिनके साथ काम करने का मौका मिला। इनके हस्तक्षेप, ज़मीनी बातों, तैयारी के साथ तथ्य रखने की कला से बहुत कुछ हमने सीखा। इनमें से अनेक के ग्रासरूट के अनुभवों ने - गांधी जी की भाषा में कहूं तो समाज के अंतिम आदमी की बात और पीड़ा यहां उन्होंने सुनाई। सर, भारतीय परम्परा और संस्कृति में परिवर्तन ही शाश्वत है। हमारे यहां फेयरवेल मानस नहीं है, हम मानते हैं कि सृष्टि में परिवर्तन ही स्थायी है। Change is the only constant. हमारा यह उच्च सदन उस प्राकृतिक एवं शाश्वत सत्य का ख़ूबसूरत प्रतिबिम्ब है, यह निरंतर चलने वाला और निश्चित अंतराल पर नवीनता को, नए कलेवर को धारण करने वाला सदन है। यहां चेंज और कंटिन्यूटी का अद्भुत मिश्रण है। यह सदन निरंतर सक्रियता का संदेश देता है। सर, इस सदन के सदस्य रहे डा. लक्ष्मीमल्ल सिंघवी जी ने एक सुंदर प्रतीक कथा से जीवन या संस्था की सक्रियता या निरंतरता के बारे में कहा है, माननीय अभिषेक मनु सिंघवी जी उनके यशस्वी पुत्र हैं, जिनका कार्यकाल खत्म हो रहा है, मुझे विश्वास है कि वे लौटेंगे।

श्री सभापति: आप सभी के लिए विश्वास कीजिए कि सब लौटेंगे।

श्री उपसभापतिः सर, मैं आपके माध्यम से सबके लिए विश्वास करता हूं। उन्होंने प्रतीक के रूप से कहा है कि निरंतरता क्या है, चलते रहना क्या है! उन्होंने कहा कि सोये रहना ही कलयुग है, जाग उठना द्वापर है, उठ खड़े होना त्रेता है, चलते रहना सतयुग है, राज्य सभा और राज्य सभा के सदस्य चलते ही रहते हैं। हमारे कई वरिष्ठ सदस्यों ने न केवल इस सदन में कई वर्षों से, बल्कि लोक सभा के साथ-साथ राज्य विधान सभाओं में भी कई बार सेवा दी है, लम्बा समय गुज़ारा है। यह सदन उनकी कमी महसूस करेगा।

आदरणीय सभापति जी, हर सदस्य की अपनी खूबियां, specialization है, अनुभव और knowledge है। अमृत काल के भारत निर्माण में इन सबके ज्ञान का उपयोग, public engagements, खासकर युवा और छात्रों को संसद के कामकाज के बारे में जागरूक करने, उन्हें बताने के माध्यम से होगा, ताकि पार्लियामेंटरी कामकाज, पार्लियामेंटरी मशीनरी के ऑपरेशनल डायनामिक के बारे में लोगों को बताएंगे। इससे बाहर जनता को पता होगा कि सदन में जो कुछ घटित होता है, वह क्यों होता है, कब होता है, क्या ठीक है, क्या ठीक नहीं है, इससे यहां हो रही बातों को सही परिप्रेक्ष्य में देश की जनता समझेगी। संसद एवं सांसदों के बारे में सही समझ विकसित होगी। पब्लिक एस्टीम में रिस्पेक्ट बढ़ेगी, जो आजकल डिक्लाइन पर है। मैं आशा करता हूं कि हमारे सभी ऐसे सदस्य राज्य सभा के अनुभव, अपनी राजनीतिक यात्रा के बारे में लिखेंगे, क्योंकि सकारात्मकता से ही सृजन होता है। इस अमृत काल में देश को 2047 तक विकसित भारत बनाने में इनके सकारात्मक अनुभव भविष्य में युवा पीढ़ी के लिए मार्गदर्शक होंगे। देश के उच्च सदन का सदस्य होना गौरव की बात है। यह मौका कुछ ही लोगों को मिलता है। 6 साल कैसे निकल जाते हैं, यह पता नहीं चलता, क्योंकि काल की अपनी गति है।

सभापति जी, यहां से जाने के बाद अंततः केवल हमारे अच्छे काम, हमारी अच्छी बातें, हमारी सार्थक भूमिका, सार्थक हस्तक्षेप और आचरण ही भविष्य याद रखता है। मैं फिर उल्लेख करना चाहूंगा कि इस सदन के भी सदस्य रहे, उस सदन के भी सदस्य रहे और यशस्वी legal luminary रहे डा. लक्ष्मीमल्ल सिंघवी के बारे में। उन्होंने प्रकाशवीर शास्त्री जी को याद किया, प्रकाशवीर शास्त्री जी भी इस सदन के सदस्य रहे, लोक सभा के भी सदस्य रहे। उनके बारे में उन्होंने लिखा है - "प्रकाशवीर शास्त्री जी ने अचानक एक निर्दलीय सदस्य के रूप में राजनीति में प्रवेश किया और अनायास ही उन्होंने अपार कीर्ति अर्जित की। उनके पास न कोई धन, बल था, न कोई बहुसंख्यक जातीय पक्ष था, न कोई दल का संगठन था, न किसी राजनीतिक संरक्षक का प्रभाव और आशीर्वाद था। उनका यश, उनकी योग्यता और निष्ठा का प्रतिफल था। उनकी वीरता, गम्भीरता, सहिष्णुता, निर्मलता और निर्भयता का पुरस्कार है।" सिंघवी जी आगे कहते हैं कि "सच तो यह है कि वे भारतीय राजनीति में भारतीय संस्कृति के राजदूत थे, वे संसद के द्वार पर संस्कृति की दस्तक देने आए और संसद के प्रांगण में अटूट देश प्रेम तथा भारतीय संस्कृति और भाषाओं के प्रभाती के सिरमौर गायक बने रहे।" इस प्रसंग का संदेश है। संदेश यह है कि जो नई शुरुआत करने वाले हैं, उन साथियों के लिए, जो यहां हैं, उनके लिए और जो आने वाले हैं, उन सभी के लिए इसमें संदेश है कि सदन में रहते हुए हमारा प्रभावी हस्तक्षेप, सौम्य और मर्यादित आचरण, संसदीय आचरण अपने समय, संस्कृति के बड़े सवालों पर हमारी भूमिका को याद रखता है, उसकी चर्चा करता है। यहां रहते जो क्षण या समय बिना काम व्यर्थ गुजर जाते हैं, वे कहीं स्मृति में नहीं होते हैं और न वे भविष्य को प्रेरित करते हैं।

महोदय, अंत में अपनी बात खत्म करने से पहले मैं कुछ कहना चाहता हूं। इसी सदन में बिहार के विरले नेता भोला पासवान शास्त्री जी थे। आजकल मुल्क ऐसे लोगों को कम याद करता है। वे दो बार केंद्र में मंत्री रहे, तीन बार बिहार के मुख्य मंत्री रहे और सादगी और ईमानदारी की प्रतिमूर्ति रहे। उन्होंने 23 मार्च, 1978 को नेता विपक्ष के तौर पर इसी सदन में ऐसे ही विदाई समारोह को संबोधित किया था, मैं आपकी अनुमति से उसका एक अंश पढ़ रहा हूं। उन्होंने कहा,। quote "आना-जाना तो जारी रहता है, यह जारी रहेगा। जब जिंदगी ही जाने वाली होती है, तो यह तो बीच की बात है, लेकिन इस बीच हमारा जो काम है, जो लक्ष्य है, उसे हमें पूरा करना है। चाहे हम किसी पार्टी के हों, सबके मन में देश के प्रति प्रेम है, उसको आगे बढ़ाने की बात है। सेवा का क्षेत्र विशाल है, जो सेवा करता है, उससे किसी का झगड़ा नहीं होता है। पद की प्राप्ति के लिए झगड़ा होता है, लेकिन जहां केवल सेवा का प्रश्न हो, वहां कभी झगड़ा नहीं होता, वहां कभी तकलीफ नहीं होती है। मैं चाहता हूं कि उनका मानस भी ऐसा बने और भगवान उनको देश का काम करने के लिए बल दें और वे फिर यहां आएं।" यह भोला पासवान शास्त्री जी ने कहा। अंत में मैं अपने साथियों को डिप्टी चेयरमैन होने के नाते कुछ कहना चाहता हूं। मुझे जो सबका सहयोग और गाइडेन्स मिली, उसके लिए भी मैं व्यक्तिगत धन्यवाद और आभार व्यक्त करना चाहता हूं। हमारे सभी साथी, जो पुनः चुनकर आए हैं या आएंगे या जो विदा हो रहे हैं, वे सभी स्वस्थ रहें, सक्रिय रहें, मेरी यही कामना है। धन्यवाद, जय हिन्द।

श्री सभापति: माननीय उपसभापति जी ने डा. अभिषेक मनु सिघंवी जी के बारे में कहा है और अच्छी कामना व्यक्त की। अगली बार जब वे आएं, तो टीवी चैनल और कोर्ट की बजाय यहां भी

योगदान दें। He generates heat in courts and TV channels. वे यहां भी ज्यादा योगदान दें। Next speaker is Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, on behalf of the DMK Party, I profusely shower my profound wishes on the retiring Members for the indelible mark they have carved in the annals of the Upper House. Many things have to be recollected and many Members have to speak. When I saw the list of Members who are retiring, I was literally taken aback to see that so many of my friends are retiring, starting from Shri Mohammed Nadimul Haque, Dr. Santanu Sen, Dr. Amar Patnaik, Shri G.C. Chandrashekhar, Dr. L. Hanumanthaiah, Shri Sushil Kumar Modi, Shri Akhilesh Prasad Singh, Shri Kumar Ketkar, Shri Syed Nasir Hussain, Shrimati Vandana Chavan, Dr. Amee Yajnik and so many Members. We wish them a come back here. As the Prime Minister and the Leader of the Opposition said, many of them may come to this House or may come to the Lok Sabha after elections.

MR. CHAIRMAN: Or, in some other Legislature.

SHRI TIRUCHI SIVA: Parting is always painful. This is such a moment. Whoever may come and sit in their respective seats, we will see only these Members, who are retiring today, in their seats physically as they are in our hearts too. Our wishes will always be with them and we wish them all success in all their future endeavours. Thank you.

ANNOUNCEMENTS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, as the Question Hour has been dispensed with today, the answers to Starred and Unstarred Questions, listed in today's List of Questions, would be treated as laid on the Table.

FAREWELL TO THE RETIRING MEMBERS - *Contd.*

SHRI H.D. DEVEGOWDA (Karnataka): Sir, the issue that has been now under discussion is farewell to retiring Members. Hon. Prime Minister, hon. Leader of the Opposition, hon. Deputy Chairman and other colleagues, who spoke on the farewell

to the Members who are going to retire, I would like to associate myself with them on the issue.

12.00 P.M.

In the year 1999, when I came to Lok Sabha, Dr. Manmohan Singh was the Finance Minister and Shri Narasimha Rao was the Prime Minister. At that time, 130 tons of gold was pledged to see that the country did not go into a debt trap. I know what Dr. Manmohan Singh had done on that day to save the country, under the leadership of Shri Narasimha Rao, and I can speak volumes about it. I don't want to take much time. Shri Mallikarjun Kharge has referred my name and said that at the fag end of my life, I have changed. Whatever he said, I don't want to repeat. But, I would like to tell only one thing very frankly. I am not going to hurt anybody. Those people, who are going to retire from this House today, are all senior leaders, Ministers and senior Members of this House. Some people may come back again, but I would like to make one thing clear to Khargeji. In fact, I was not prepared to come to this House. In Congress itself, they wanted to put up a second candidate to defeat me. At that time, Khargeji had said, "If Shri Devegowda is going to be defeated, I will withdraw." Khargeji had made it very clear. I did not want to contest. In fact, he asked me to contest and the Congress wanted to put up a second candidate to defeat me. His own friends wanted to do it. But, Khargeji told, "If Shri Devegowda is going to be defeated, I will withdraw." That is why, I am grateful to him. I really want to ask him if he wants to become the Prime Minister of this country, will Congress tolerate that? Please tell me. I know what Congress is. I can't say anything beyond this. He is a person who is clean, who has worked for nearly 35-40 years, but what has happened? When somebody referred his name to become the Prime Minister or to become the leader of the INC, that was countered by his own friends. Khargeji is a man whom I like. I wanted him to become the Chief Minister instead of my son. The Congress High Command took the decision to make Mr. Kumaraswamy the Chief Minister. I do not want to take the names of any top leaders. They came to me. Shri Ghulam Nabi Azad, who was the Member of this House, and Rajasthan's ex-Chief Minister came and requested me to please allow them. At that time, I told them that I did not want my son to become the Chief Minister and let Khargeji become the Chief Minister. He is here. Let him tell I have not said so. But, the High Command had told that Mr. Kumaraswamy should become the Chief Minister. *...(Interruptions)...* At that time, what had happened? Mr. Kumaraswamy was made the Chief Minister, but within 13 months, who removed him? It was not Khargeji. Who removed

Kumaraswamy? It was not Mr. Kharge, it was the Congress leaders. Please understand this. Mr. Kharge is an honest man to come to this highest place. Will people tolerate? They will not. I know what happened in Andhra. I can quote several instances. Kharge ji and this country know that I have not changed from one party to another party during my life. Mr. Rajeev Chandrasekhar is sitting here. No aspirations; I recommended his name first for the Rajya Sabha. You are now a Minister and a senior leader. Today, when you are going to retire, I wish you and other senior leaders like Naddaji to come back to this House. I have not made any written speech.

Both Khargeji and the Deputy Chairman have mentioned so many names. I have not written any speech. I will only tell you that I have lived with all sincerity and honesty. I have not changed party for any personal gains. Nothing doing of this sort. I want to save my party. Some of the Congress friends want to destroy the party. I do not want to take their names. They are not here in this House. I know the limitations. Just because some of the Congress leaders want to destroy my party, I have taken the decision to extend my support to BJP. That is the only thing. You are an honest man. You raised my name.

About Manmohan Singhji, I would say that he is an honest man, honest man to the core. There was a day when Dr. Manmohan Singh cried for the mistake committed by the top leaders in the Congress. Manmohan Singhji cried. I remember the day and what had happened then? The man, who ruled this country for ten years and who saved this country from the debt trap, cried. Manmohan Singhji, who served the nation with all honesty, cried at the time when the issue of 2G spectrum was being discussed in this House and in the Lok Sabha. I know so many things. I do not wish to drag the issues. So many Chairmen who sat in the same Chair cried in different situations. I can name them. Sir, with all sincerity, I would like to say that today this country...

MR. CHAIRMAN: I appreciate.

SHRI H.D. DEVEGOWDA: Somebody said, democracy is in danger. It is not so. I would like to tell you only one thing that democracy is in the heart of the people of this country. Sir, like the *Bhagwat Gita,* which we all respect, Dr. Ambedkar has given to us the Constitution, which is in the blood of every citizen. Nobody can change democracy into a dictatorship. I would like to tell you that in the last leg of my life, I have not gone with BJP for any personal benefit. Day before yesterday, I met the present Prime Minister. When I went to meet him in his Chamber in the very same building, the love and affection that he showed is the only personal benefit that I have

got from the present Prime Minister. There is nothing more. Yesterday, there was a mention about *kadugolla*. I do not know whether it is going to be done or not. I have done my duty. I am not going to ask for any personal favour for my son. The day my son was removed by the Congress Party, I told my son to go with BJP. That was the day I told him that Congress cannot allow you to grow.

MR. CHAIRMAN: Thank you, former Prime Minister.

SHRI H.D. DEVEGOWDA: I told him to go to BJP. That is all what I said, nothing beyond that.

MR. CHAIRMAN: Thank you. Now, Shri Sukhendu Sekhar Ray.

श्री प्रमोद तिवारी (राजस्थान): सर, देवेगौड़ा जी जो कह रहे हैं... ...(व्यवधान)...

MR. CHAIRMAN: I will give you time. *..(Interruptions)..*

SHRI PRAMOD TIWARI: *

MR. CHAIRMAN: Pramod ji, nothing will go on record. *..(Interruptions)..* You send a slip. I will deal with it. Nothing will go on record. *..(Interruptions)..* No, sorry. *..(Interruptions)..* Now, Shri Sukhendu Sekhar Ray. Let me tell the hon. Members that there are times when a person speaks out of huge experience, not through his mind, but out of his heart. We are more enlightened now about Mr. Kharge. A man, who has known him for so many years, says that Mr. Kharge is full of sublimity, honesty. This is the culture of this House. And how he is indigestible! Those are the issues raised. Now, Mr. Sukhendu Sekhar Ray.

श्री सुखेंदु शेखर रॉय (पश्चिमी बंगाल): सर, हम लोग आज सुबह करीब एक घंटे से एक ऐसे विषय पर चर्चा कर रहे हैं, जो हम इस सभा में दो साल के अंदर करते हैं। आज 68 मेम्बर्स रिटायर हो रहे हैं। मैं किसी का नाम नहीं लेना चाहता हूँ। मुझे मालूम है कि समय की पाबंदी है। आदरणीय प्रधान मंत्री जी ने बोला कि कुछ लोग जा रहे हैं, वापस आने के लिए और कुछ लोग शायद वापस नहीं आ पाएंगे। यह एकदम सही बात है। यह हमेशा होता रहता है। But those who will be retired ultimately in the month of April, they may be retired, but according to me, they will not be tired because even after completion of their term, they will work for the

*Not recorded.

party, for the larger interest of the society in different capacity, I sincerely hope and believe. मैं अपने वक्तव्यों को आगे नहीं बढ़ाना चाहता हूँ, क्योंकि समय की पाबंदी है। मैं मेरी ओर से, मेरी पार्टी - ऑल इंडिया तृणमूल काँग्रेस की ओर से सभी के लिए शुभकामनाएं व्यक्त करता हूँ। आज तो हर कोई भावुक हो गया है, मैं भी भावुक हो गया हूँ। कभी-कभी हम लोगों का मुद्दों पर तर्क-वितर्क होता है, लेकिन मैं कभी अपने को विरोधी नहीं समझता हूँ। मैं अपने आपको प्रतिपक्ष समझता हूँ, इसलिए रूलिंग पार्टी के जो ऑनरेबल मेम्बर्स रिटायर हो रहे हैं, मेरे मन में उनके लिए भी उतनी ही श्रद्धा है। प्रतिपक्ष के जो लोग आज रिटायर हो रहे हैं, मेरे मन में उनके लिए भी बराबर श्रद्धा है और भविष्य में भी रहेगी। अंत में, मैं आपकी इजाजत से हिन्दी के एक पुराने गाने की लाइन बोलना चाहता हूँ। मैं गा नहीं पाता हूँ, लेकिन वे बोल बता सकता हूँ। यह किशोर कुमार जी का एक फेमस गाना है -

"चलते- चलते
मेरे ये गीत याद रखना
कभी अलविदा न कहना,
कभी अलविदा न कहना।"

धन्यवाद।

MR. CHAIRMAN: Hon. Members, the Agenda Items from 2 to 20 will be taken up from 12.30 p.m. onwards and then we will resume this. Till then, we will continue with our present discourse, if the House so agrees. Okay! The hon. retiring Members who wish to speak may kindly give their names to the Table Office. Now, Dr. Sasmit Patra.

DR. SASMIT PATRA (Odisha): Hon. Chairman, Sir, thank you for giving me this opportunity. I will be brief knowing the paucity of time. On behalf of the Biju Janata Dal and our leader, Shri Naveen Patnaik, we extend our felicitations and we extend our best wishes to each and every retiring Member. There are 68 retiring Members. During the course of their tenure, each of them has enthralled and really added to the great richness of this House and the Parliament. Wherever they will be, whatever they will do, it will never be a farewell. It will only be another transition to doing something stronger and better. I would like to specifically mention about two Members of the Biju Janata Dal Legislature Party who are retiring today. It is an emotional moment for them when I speak about them because जब मुझे फ्लोर लीडर की जिम्मेदारी दी गई थी, मेरा ऐसा कुछ अनुभव नहीं था, मगर डा. अमर पटनायक जी और डा. प्रशांत नन्दा जी, दोनों बड़े भाई की तरह मजबूती के साथ कंधे से कंधा मिलाते हुए लेजिस्लेचर पार्टी को आगे लेकर गए। आज डा. अमर पटनायक और डा. प्रशांत नन्दा के लिए, they are part of the retiring Members, I feel a very heavy heart. I feel so because the BJD Legislature Party learnt a lot from them. And I am sure the hon. Members across the House also learnt a lot

from them in terms of their interventions and in terms of the kind of deliberations that they did.

माननीय सभापति महोदय, डा. अमर पटनायक जी, from the time he has come to the House, हम सभी उनके interventions से whether it is international affairs or economics or budget, we have all gained so much in terms of his interventions. Dr. Prashanta Nanda, who has been at the forefront of cinema, art and culture, has enthralled all of us together with his interventions. मैं बस यही कहना चाहता हूं कि माननीय मंत्रीगण और माननीय सदस्यगण, जो आज फेयरवेल ले रहे हैं, आप सभी को शुभकामनाएं। Robert Frost की उन चार लाइनों को कहकर मैं अपना वक्तव्य समाप्त करूंगा -

"The woods are lovely, dark and deep,
But I have promises to keep,
And miles to go before I sleep,
And miles to go before I sleep."

हर एक सदस्य के पास इतनी क्षमता है, इतनी विनम्रता है और इतनी प्रचेष्टा है कि आने वाले दिनों में वे अपनी जिंदगी के माध्यम से इस देश और समाज के लिए अपना बहुमूल्य कन्ट्रिब्यूशन्स देते जाएंगे। इसी के साथ बीजू जनता दल की तरफ से रिटायर होने वाले सभी 68 मेम्बर्स को शुभकामनाएं, शुभेच्छाएं, नमस्कार।

MR. CHAIRMAN: Shri N.D. Gupta, a retiring Member, who has already made a comeback.

श्री नारायण दास गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सभापति महोदय, आपने मुझे आज इस महत्वपूर्ण मुद्दे पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। आज हमारे साथी, जैसा बताया गया कि पिछले सितम्बर से लेकर अगली जुलाई तक 68 मेम्बर्स रिटायर हो रहे हैं, उनमें से कुछ रिटायर हो गए हैं और कुछ होने वाले हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: Please. ...(*Interruptions*)... Dr. Laxmikant Bajpayee, please. You were showing your back to the Chair for a very, very long time.

श्री नारायण दास गुप्ता: हमारी आम आदमी पार्टी से भी तीन मेम्बर्स रिटायर हुए हैं, जिनमें मेरा नाम भी है। उनमें से मैं और संजय सिंह जी दोबारा चुनकर आ गए हैं। यह मेरा पहला टर्म था और इससे पहले मेरा राजनीति से कोई संबंध भी नहीं रहा, लेकिन यहां आने के बाद मुझे सभी मेम्बर्स से बहुत सीखने को मिला और देश-दुनिया के बारे में किस प्रकार से यहाँ पर सार्थक डिस्कशन होता है, मैं उसके गवाह के रूप में रहा।

मैं अधिक समय न लेते हुए इतना कहना चाहता हूँ कि हमारे जो साथी रिटायर हो रहे हैं, वे किसी न किसी नई भूमिका में काम करेंगे, कुछ पुनः चुन कर आएँगे। मैं उनके लिए मंगलकामना करता हूँ और उनके उज्ज्वल भविष्य के लिए शुभेच्छा करता हूँ, धन्यवाद।

DR. K. KESHAVA RAO (Telangana): Sir, you said that it is an emotional moment. You rightly said so. When your heart is full, you can hardly speak. The point is I cannot but join the sentiments of all the Members who expressed themselves.

MR. CHAIRMAN: Keshavaji, but not that sentiment of Khargeji कि वे मेरे सामने ही लड़ते हैं, बाहर नहीं लड़ते हैं!

डा. के. केशव राव : सर, यह सही है।

MR. CHAIRMAN: We talk to him in the Chamber also.

DR. K. KESHAVA RAO: Sir, that is truism -- that is also a reality -- vis-à-vis the Members who are retiring, their contribution to the House for the last years when they have been here and the wisdom they shared with us, not shared with us but the wisdom that they gave to us, will be very lasting.

(MR. DEPUTY CHAIRMAN *in the Chair*.)

Sir, I have nothing more to say but it was really shocking, as Mr. Siva said, 58 Members whose names were not read but referred to and I am really taken aback. I am really sorry but I knew that Dr. Yajnik was retiring and it would be a personal thing because her contribution in the Committees was very great. So it is with everybody. Patnaikji is retiring from this side and the Ministers, Bhupender Yadavji, Rupalaji and Dharmendraji, have been really good. I know that they would really come back. Whatever it is, I don't want to say much. Shrimati Jaya Bachchan is not the Jaya Bachchan of today; ten years back, she was the most active lady found in the House. I am here for the last 20 years. So, I am telling you that. ...(*Interruptions*)... So, the point is, we had really the best of the lot. As Sivaji said, we would not only cherish but would gain from that. What we needed and the fighting spirit of a lot of the people who are now retiring, as far my State, Telangana is concerned, three of our Members are retiring. I hope one of them would come back. That is my hope but they would come back and they have more to contribute. Equally, I thank you, Patnaikji. As I told you, when the heart is full, nothing can be said at all but I share whatever you said,

particularly, Deputy Chairman Saheb, Harivanshji; the way you presented the contributions and conducted this House, and also the contribution that perhaps you would make in the coming days. As the Prime Minister said, from Rajya Sabha, we go to *Jan Sabha*. Particularly, when I see Trivediji and Rakesh Sinhaji, I am really thankful. They have been a source of wisdom to their party. Sometimes their approach is very dogmatic. They have tried to throw some kind of light and enlighten us. People took it or not, I don't know that but they have been very good. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Prem Chand Gupta; not here. Shri Elamaram Kareem; not here. Shri Ram Nath Thakur; not here. ...(*Interruptions*)... I am waiting for the list of speakers to come on the screen. माननीया श्रीमती जया बच्चन जी। आप अपने अनुभव बताएँ। ...(**व्यवधान**)... हम सबकी कामना है कि वे रिटायर नहीं हो रही हैं।

श्रीमती जया बच्चन (उत्तर प्रदेश): थैंक यू, सर। 20 साल, जीवन का बहुत बड़ा काल होता है। यह बहुत लम्बा समय होता है। मेरा जो अनुभव रहा, वह अच्छा भी रहा और कभी-कभी बुरा भी रहा। जैसे कल मैंने सभापति जी से कहा, बहुत सारे वक्त में मुझे भी सैडनेस महसूस हुई, जैसे उनको होती है, परन्तु सबसे अच्छा अनुभव यह रहा कि मेरा परिवार जो है, वह बहुत बड़ा हो गया।

मुझे नहीं लगता कि जिस तरह से हम लोग हाउस के अन्दर एक-दूसरे पर नाराज़ होते हैं और मेरे कुछ साथी हमेशा मुझे बोलते हैं कि आप इतना गुस्सा क्यों हो जाती हैं, तो सर, अब मेरा स्वभाव ऐसा है, इसे मैं कैसे बदल दूँ! जो चीज़ मुझे अच्छी नहीं लगती है और गलत है, उसमें मैं गुस्सा हो जाती हूँ। अगर मैंने बुरी तरह से गुस्सा किया हो, अगर पर्सनली किसी को मैंने कोई बुरी बात कही हो, उसके लिए मैं आप सब से माफी माँगती हूँ। इस हाउस में आप जितने भी लोग हैं, जो प्रस्तुत हैं, जो बाहर हैं और जो रास्ते में हैं, सबको मैं बहुत-बहुत शुभकामनाएँ देती हूँ। ईश्वर आपको लम्बी उम्र दे और ईश्वर आपको इतनी ताकत दे कि इस हाउस को आप इर्रेलेवेंट न बनाएँ। यह हाउस जैसा पहले था, वैसा ही रहे और ताकतवर रहे और जो एक समय में उस हाउस से ज्यादा विद्वान लोग इस हाउस में हुआ करते थे, वैसा वक्त फिर वापस आये और इस हाउस को उतनी ही गरिमा मिले, जो पहले हुआ करती थी। आप सबको बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Dr. Abhishek Manu Singhvi, not present. *Mananiya* Prakash Javadekar, not present. *Mananiya* Parshottam Rupala, not present. *Mananiya* Rajeev Chandrasekhar, not present. Dr. C.M. Ramesh, not present. Dr. Mansukh Mandaviya, please.

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (**डा. मनसुख मांडविया**): माननीय डिप्टी चेयरमैन सर, आज इस सम्माननीय सभागृह में मेरे 12 साल पूर्ण हो रहे हैं। मुझे याद है कि आज से 12 साल पहले जब मैं गुजरात में संगठन में काम करता था, हमारी विधान सभा

के स्पीकर का निधन हुआ था और एक बाई-इलेक्शन चल रहा था, तब मुझे वहाँ सूचना दी गयी कि आपको राज्य सभा में जाना है। मैंने कभी दिल्ली नहीं देखी थी और मुझे पता नहीं था कि राज्य सभा और लोक सभा एक ही परिसर में होती हैं। मेरी पार्टी ने मुझे राज्य सभा में भेजा।

जब मैं इलेक्ट होकर राज्य सभा में आया, तो स्वर्गीय जेटली जी ने भी मेरे साथ ओथ ली थी। जब मैं गुजरात से यहाँ आया, तो मैं जेटली जी के चेम्बर में उनसे मिला। जेटली जी ने मुझे दो बातें कही थीं - आप विधान सभा में तो रहे हैं, लेकिन दिल्ली का कल्चर, रीति-नीति, कार्यपद्धति जो है, यह संसद का अपर हाउस है, इसमें बहुत विद्वान लोग होते हैं, वे सभी स्टेट्स से होते हैं, वे बहुत सीनियर होते हैं, कई लोग सेंटर में मिनिस्टर रह चुके होते हैं, कई पूर्व प्रधानमंत्री हैं, कोई पूर्व मिनिस्टर हैं, तो कोई सदस्य सालों से, 5-6 टर्म्स से राज्य सभा में हैं। आप पहले 6 महीने तक उनको सुनना, उनसे सीखना। उस वक्त हमारी पुरानी पार्लियामेंट में हम अपोजिशन में थे और मैं एक कोने में बैठता था। 6 महीने तक सभी को सुनता रहा, समझता रहा और उस वक्त मुझे कई कमेटीज़ में भी रखा गया। उस समय मैं पार्टी में विशेष काम करता था, इसलिए मैं पार्लियामेंट की स्टैंडिंग कमेटी में कम आता था। उस वक्त के. सी. त्यागी जी जैसे विद्वान सांसद भी हुआ करते थे। वे मेरी एक स्टैंडिंग कमेटी के चेयरमैन थे। मैं कमेटी की बैठक में तीन बार absent रहा। तीन बार absent रहने के बाद उन्होंने एक बार मुझे कॉल किया और कहा कि अगर आप चौथी बार भी नहीं आएंगे, तो मैं आपको कमेटी से निकाल दूँगा। ऐसा हुआ कि मैं चौथी भी बार नहीं आ पाया और उन्होंने मुझे कमेटी से निकाल दिया। उसके बाद मैं पार्लियामेंट में आया और सेशन शुरू हुआ। वे मुझे मिले, तो उन्होंने मुझे प्यार से कहा कि मैं discipline का आग्रही हूँ और मैंने आपको warning दी थी, आप नहीं आए, इसलिए मुझे आपको हटाना पड़ा। आप इसका बुरा मत मानिएगा, बल्कि आप इससे नियमित रहना सीखिएगा। मैं के.सी. त्यागी जी का धन्यवाद करता हूँ, जिन्होंने मुझे parliamentary discipline सिखाया। तब से मैं आग्रही रहता हूँ और किसी भी मीटिंग में टाइम पर पहुंचता हूँ, पॉलिटिकल काम भी होता रहता है, लेकिन पार्लियामेंट की procedural activity में उपस्थित रहता हूँ। इसके लिए मैं आज के अवसर पर के.सी. त्यागी जी का उल्लेख भी करता हूँ और उनका धन्यवाद भी करता हूँ।

माननीय डिप्टी चेयरमैन सर, मुझे इस महान सदन में कई घटनाओं का साक्षी बनने का भी अवसर मिला। मैं स्टूडेंट लीडर था, विधान सभा में सदस्य था और स्टेट में पार्टी में काम करता था। यह मेरी पार्टी की विरासत है। हम सब बोलते थे कि जहाँ हुआ बलिदान मुखर्जी, वह कश्मीर हमारा है। उस जमाने में मेरे पिता जी जनसंघ में काम करते थे और वही यह नारा लगाते थे। हम यह नारा घर पर सुनते थे। उनको उस वक्त यह कल्पना नहीं थी कि इस जमाने में मैं कभी इलेक्ट होऊँगा, कभी असैंबली में जाऊँगा, पार्लियामेंट में जाऊँगा। इसके लिए वे काम नहीं करते थे, वे भारत माता की जय के लिए काम करते थे। वे इसलिए काम करते थे कि यह पार्टी कभी सत्ता में आएगी, तो अयोध्या में राम मंदिर बनाएगी; वे इसलिए काम करते थे कि यह पार्टी कभी सत्ता में आएगी, तो धारा 370 हटाएगी; यह पार्टी कभी सत्ता में आएगी, तो भारत माता को परम वैभव के स्थान पर विराजमान करेगी - इसी कल्पना से वे लड़ते थे, मेहनत करते थे। मैं उस समय छोटा था, मैं अपने घर पर यह सब देखता था, समझता था। मेरे पिता जी आज नहीं रहे, लेकिन जब 2020 में संसद में धारा 370 हटाई, उस समय वे 100 साल की आयु के थे, उस समय जब मैं वोटिंग करके घर पर गया, तो वे चल नहीं पा रहे थे, लेकिन जब मैं घर पर गया, तो वे उठ कर गेट तक

बाहर आ गए और उन्होंने गौरव महसूस किया। मैं उनकी आँखों के आँसू का वंदन करता हूँ। उन्होंने गौरव महसूस किया कि मेरा बेटा आज धारा 370 हटाने से संबंधित कानून पर पार्लियामेंट में वोट करके आया है, साइन करके आया है। इन लोगों ने जो पुरुषार्थ किया था, परिश्रम किया था, ideology के लिए, विचारधारा के लिए, राष्ट्र के लिए कुछ करने के लिए अपनी जिंदगी खपा दी थी, मैं ऐसे लोगों का अभिनंदन करता हूँ और मुझे उनकी विरासत के रूप में यहाँ पर इस महान गृह में आने का अवसर मिला। मैं इसी सदन में धारा 370 हटने की घटना का साक्षी रहा, जीएसटी जैसा कानून मेरे ही समय के दरमियान पारित किया गया, तीन तलाक का कानून हो, महिला आरक्षण हो, न्याय संहिता हो - ये ऐसे महान रिफॉर्म्स हुए हैं, जो आने वाले दिनों में, जब देश अमृत काल से गुजर रहा है, और जब देश आजादी का अमृत महोत्सव मना रहा होगा, यानी जब देश आजादी का शताब्दी वर्ष मना रहा होगा, देश की आजादी के 100 वर्ष पूर्ण हुए होंगे, उस वक्त की जेनरेशन विकसित भारत को देख रही होगी। सर, जब मैं छोटा था, तब मैं चन्द्रगुप्त के स्वर्ण काल के बारे में पढ़ता था, उसी तरह से उस वक्त की जेनरेशन मोदी जी के स्वर्ण काल को याद करेगी, तब ये सब कानून भी उनके संज्ञान में आएँगे और उन्हें गौरव महसूस होगा या उनकी नेक्स्ट जेनरेशन को गौरव महसूस होगा कि हमारे फादर ने या हमारे फोरफादर ने इन कानूनों को बनाते वक्त अपना योगदान दिया था, अपना वोट दिया था। इस घटना का साक्षी बनने के लिए मैं स्वयं को गौरव महसूस करता हूँ।

माननीय डिप्टी चेयरमैन सर, इसी सदन में जब हम अपोजिशन में बैठते थे, हमारे साथ जेटली जी थे, वेंकैया नायडु जी थे, रवि शंकर प्रसाद जी थे, वे लोग अपोजिशन में रह कर जिस तरह से तर्क-वितर्क करके अपनी बात रखते थे, उसको भी मैंने देखा है। मैंने पी. राजीव को भी देखा है। वे कम्युनिस्ट पार्टी से एमपी थे। उनके तर्क करने की शैली को हम समझते थे। वैसे ही, के.सी. त्यागी जी और शरद यादव जी जैसे नेता अपनी कमिटमेंट के लिए जाने जाते हैं। अकेले हो जाने के बाद भी अपनी बात पर अड़े रहने वाले लोगों को भी हमने इस महान सदन में देखा। पार्लियामेंट का अपर हाउस होने के नाते 12 साल तक मेरी पार्टी ने और आदरणीय मोदी जी ने मुझे इस हाउस में मेम्बर के रूप में काम करने का अवसर दिया। मैंने वर्ष 2016 में स्टेट मिनिस्टर बनकर काम करना शुरू किया। राज्य मंत्री के रूप में भी मुझे राज्य सभा और लोक सभा, दोनों सदनों में जाने का अवसर मिला, दोनों सदनों को समझने का भी अवसर मिला। माननीय डिप्टी चेयरमैन साहब, मैं उल्लेख करना चाहूँगा कि जब देश में कोविड चल रहा था, तो ऐसी विपरीत परिस्थिति में मोदी जी ने मुझे भारत सरकार के हेल्थ मिनिस्टर के रूप में दायित्व दिया। उस वक्त दिल्ली के गलियारों में बात होती थी कि यह अननोन आदमी है, यह कोविड की इस स्थिति को कैसे मैनेज करेगा? हालांकि मैं इन गलियारों से इतना परिचित था, लेकिन उस वक्त मैंने इस सदन में कोविड के संदर्भ में कई बातें कहीं। मैंने कई बार सार्वजनिक रूप से भी मिनिस्टर के रूप में कई विषय रखे। सर, मोदी जी के नेतृत्व में जब मुझे हेल्थ मिनिस्टर के रूप में काम करने का अवसर मिला तो मैं एक घटना का साक्षी बना। कोविड के पहले और कोविड की शुरुआत के दिनों में जब हम दुनिया के साथ बात करते थे, तब दुनिया कहती थी कि इंडिया कैसे कोविड मैनेज करेगा? "India is a big country, huge diversity, with 1.4 billion population," इस स्थिति में इंडिया में कैजुअल्टी कितनी होगी, उसके आधार पर दुनिया अपना एस्टिमेट लगाती थी कि दुनिया में कितनी कैजुअल्टी होगी। मुझे यह बताते हुए खुशी है कि मोदी जी ने जिस तरह से देश

में कोविड को मैनेज किया और मोदी जी के मार्गदर्शन में हमने जिस तरह से काम किया, उसका नतीजा यह निकला कि जब ओमिक्रॉन वेव खत्म हुआ, तो चाहे जी20 समिट हो या वर्ल्ड इकोनॉमिक फोरम हो, जहाँ कहीं भी मुझे भारत का प्रतिनिधित्व करने का अवसर मिला, वहाँ बड़े-बड़े लोगों, बड़े-बड़े कंट्री हेड्स से जब मैं अपॉइंटमेंट लेकर मिलता था या वे मुझसे मिलते थे, तो उनका पहला सेंटेंस होता था -"Congratulations! India, you have done a good Covid management and vaccination drive." मुझे इस स्थिति में भी काम करने का अवसर मिला।

माननीय डिप्टी चेयरमैन साहब, कई बार पॉलिटिक्स होती है, लेकिन मुझे खुशी इस बात की है कि कई विषयों पर इस सम्माननीय सदन में परस्पर बहुत डीपली डिस्कशन होता है और अगर हम ध्यान से समझते हैं तो पाते हैं कि उसके तर्क में कई बार मार्मिकता भी होती है। वह चाहे सरकार के पक्ष से हो या अपोजिशन की ओर से हो, मुझे सभी को सुनने में बहुत रुचि लगती थी। मैं इस यूनिवर्सिटी में 12 ईयर्स पढ़ा हूँ, सीखा हूँ और समझा हूँ। मुझसे जितना हो सका, उतना दिया है, लेकिन मैं यहाँ से बहुत कुछ लेकर जा रहा हूँ। आप सब साथियों को मेरी ओर से हार्दिक शुभकामनाएँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Messages from Lok Sabha; Secretary-General.

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at his sitting held on 7th February, 2024, passed:

1. The Appropriation (Vote on Account) Bill, 2024,
2. The Appropriation Bill, 2024,
3. The Jammu and Kashmir Appropriation (No.2) Bill, 2024,
4. The Jammu and Kashmir Appropriation Bill, 2024; and
5. The Finance Bill, 2024

The Speaker has certified that these Bills are Money Bills within the meaning of Article 110 of the Constitution.

I lay a copy each of the said Bills on the Table.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Now Papers to be laid on the Table.

I. Notifications of the Ministry of Personnel, Public Grievances and Pensions

II. Report and Accounts (2022-23) of BIBCOL, Bulandshahr and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): Sir, I lay on the Table:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Services Act, 1951: -

(1) G.S.R. 878(E)., dated the 6th December, 2023, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2023.

(2) G.S.R. 879(E)., dated the 6th December, 2023, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 2023.

[Placed in Library. For (1) and (2) *See* No. L.T. 11253/17/24]

II. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Thirty-fourth Annual Report and Accounts of the Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), Bulandshahr, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11254/17/24]

MR. DEPUTY CHAIRMAN: Shri Arjun Ram Meghwal; not present. Now, Ashwini Kumar Choubey.

Notifications of the Ministry of Environment, Forest and Climate Change

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate

Change Notification No. G.S.R. 869(E)., dated the 29th November, 2023, publishing the Van (Sanrakshan Evam Samvardhan) Rules, 2023, under sub-section (2) of Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

[Placed in Library. *See* No. L.T. 11450A/17/24]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 5408(E)., dated the 21st December, 2023, publishing the 'Wild Life (Protection) International Trade of Specimens Rules, 2023', under sub-section (2) of Section 63 of the Wild Life (Protection) Act, 1972.

[Placed in Library. *See* No. L.T. 11359/17/24]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986:-

(1) S.O. 81(E)., dated the 5th January, 2024, amending the Principal Notification No. S.O. 4751(E) dated the 31st October, 2023.

[Placed in Library. *See* No. L.T. 11360/17/24]

(2) S.O. 4422(E)., dated the 11th October, 2023, amending the Principal Notification No. S.O. 2483 (E), dated the 21st July, 2016, along with Delay Statement.

(3) S.O. 4446(E)., dated the 12th October, 2023, amending the Principal Notification No. S.O. 2275 (E), dated the 1st July, 2016, along with Delay Statement.

[Placed in Library. For (2) and (3), *See* No. L.T. 11357/17/24]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clauses (v) and (xiv) of sub-sections (2) and (3) of Section 3 of the Environment (Protection) Act, 1986: -

(1) S.O. 2167(E)., dated the 27th August, 2014, notifying certain around the boundary of the KitamBird Sanctuary in the State of Sikkim as the Eco-sensitive Zone, along with Delay Statement.

(2) S.O. 2168(E)., dated the 27th August, 2014, notifying certain area from the boundary of the Kyongnosla Alpine Sanctuary in the State of Sikkim as the Eco-sensitive Zone, along with Delay Statement.

(3) S.O. 2169 (E)., dated the 27th August, 2014, notifying certain area from

the boundary of the Shingba Rhododendron Sanctuary in the State of Sikkim as the Eco-sensitive Zone, along with Delay Statement.

(4) S.O. 2170 (E)., dated the 27th August, 2014, notifying certain area from the boundary of the Maenam Wildlife Sanctuary in the State of Sikkim as the Eco-Sensitive Zone, along with Delay Statement.

(5) S.O. 2171(E)., dated the 27th August, 2014, notifying certain area all around the boundary of the Fambonglho Wildlife Sanctuary in the State of Sikkim as the Eco-sensitive Zone, along with Delay Statement.

(6) S.O. 2172(E)., dated the 27th August, 2014, notifying certain area from the boundary of the Barsey Rhododendron Sanctuary in the State of Sikkim as the Eco-sensitive Zone, along with Delay Statement.

(7) S.O. 2173 (E)., dated the 27th August, 2014, notifying certain area from the boundary of the Pangolakha Wildlife Sanctuary in the State of Sikkim as the Eco-sensitive Zone, along with Delay Statement.

(8) S.O. 1055(E)., dated the 11th March, 2016, notifying certain area all around the boundary of the Bir Moti Bagh Wildlife Sanctuary in the State of Punjab as the Bir Moti Bagh Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(9) S.O. 2275(E)., dated the 1st July, 2016, notifying certain area all around the boundary of the Bir Gurdialpura Wildlife Sanctuary in the State of Punjab as an Eco-sensitive Zone, along with Delay Statement.

(10) S.O. 2277(E)., dated the 1st July, 2016, notifying certain area all around the boundary of the Bir Bhunerheri Wildlife Sanctuary in the State of Punjab as the Bir Bhunerheri Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(11) S.O. 2480(E)., dated the 21st July, 2016, notifying certain area from the boundary of the Bir Dorsanjh Wildlife Sanctuary in the State of Punjab as the Bir Dosanjh Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(12) S.O. 2483(E)., dated the 21st July, 2016, notifying certain area from the boundary of the Bir Bhadson Wildlife Sanctuary in the State of Punjab as the Bir Bhadson Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(13) S.O. 2638(E)., dated the 5th August, 2016, notifying certain area around the boundary of the Abohar Wildlife Sanctuary in the State of Punjab as the Abohar Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(14) S.O. 3313(E)., dated the 26th October, 2016, notifying certain area from the boundary of the Bir Aishwan Wildlife Sanctuary in the State of Punjab as the Bir Aishwan Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(15) S.O. 3597(E)., dated the 30th November, 2016, notifying certain area from the boundary of the Takhni - Rehmapur Wildlife Sanctuary in the State of Punjab as the Eco-sensitive Zone, along with Delay Statement.

(16) S.O. 4204(E)., dated the 28th December, 2016, notifying certain area all around the boundary of the Kathlaur - Kushalia Wildlife Sanctuary in the State of Punjab as the Kathlaur-Kushalia Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(17) S.O. 350(E)., dated the 6th February, 2017, notifying certain area from the boundary of the Bir Mehas Wildlife Sanctuary in the State of Punjab as the Bir Mehas Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(18) S.O. 435(E)., dated the 14th February, 2017, notifying certain area around the boundary of Sajjangarh Wildlife Sanctuary in the State of Rajasthan as the Sajjangarh Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(19) S.O. 839(E)., dated the 16th March, 2017, notifying certain area around the boundary of Jhajjar- Bachauli Wildlife Sanctuary in the State of Punjab as the Jhajjar- Bachauli Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(20) S.O. 840(E)., dated the 16th March, 2017, notifyingcertain area around the boundary of Nangal Wildlife Sanctuary in the State of Punjab as the Nangal Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(21) S.O. 938(E)., dated the 23rd March, 2017, notifying certain area around the boundary of Van Vihar Wildlife Sanctuary in the State of Rajasthan as the Van Vihar Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(22) S.O. 1173(E)., dated the 13th April, 2017, notifying certain area from the boundary of TodgarhRaoli Wildlife Sanctuary in the State of Rajasthan as the TodgarhRaoli Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(23) S.O. 1191(E)., dated the 17th April, 2017, notifying certain area around the boundary of Sitamata Wildlife Sanctuary in the State of Rajasthan as

the Sitamata Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(24) S.O. 1568(E)., dated the 15th May, 2017, notifyingcertain area all around the boundary of the Harike Wildlife Sanctuary in the State of Punjab as the Harike Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(25) S.O. 6212(E)., dated the 18th December, 2018, notifying certain area around the boundary of Jamwaramgarh Wildlife Sanctuary in the district of Jaipur in the State of Rajasthan as the Jamwaramgarh Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(26) S.O. 6319(E)., dated the 26th December, 2018, notifying certain area around the boundary of Bandh-Baretha Wildlife Sanctuary in the State of Rajasthan as the Bandh-Baretha Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(27) S.O. 1220(E)., dated the 8th March, 2019, notifying certain area around the boundary of Nahargarh Wildlife Sanctuary, in Jaipur district of Rajasthan as Eco-Sensitive Zone, along with Delay Statement.

(28) S.O. 2606(E)., dated the 19th July, 2019, notifying certain area around the boundary of Keoladeo National Park, in Bharatpur districts in the State of Rajasthan as the Eco-sensitive Zone, along with Delay Statement.

(29) S.O. 107(E)., dated the 7th January, 2020, amending the Principal Notification No. S.O. 435(E), dated the 14th February, 2017, along with Delay Statement.

(30) S.O. 814(E)., dated the 21st February, 2020, amending the Principal Notification No. S.O. 2606(E), dated the 19th July, 2019, along with Delay Statement.

(31) S.O. 2631(E)., dated the 6th August, 2020, notifying certain area around the boundary of Jaisamand Wildlife Sanctuary, in Udaipur districts in the State of Rajasthan as the Jaisamand Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(32) S.O. 4047(E)., dated the 11th November, 2020, notifying certain area around the boundary of Mount Abu Wildlife Sanctuary, in the Sirohi district in the State of Rajasthan as Mount Abu Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(33) S.O. 4268(E)., dated the 27th November, 2020, notifying certain area around the boundary of Mukundara Hills Tiger Reserve in Kota,

Jhalawar, Bundi, Chittorgarh Districts in the State of Rajasthan as the Eco-sensitive Zone, along with Delay Statement.

(34) S.O. 1717(E)., dated the 30th April, 2021, notifying an area around the boundary of Bassi Wildlife Sanctuary, in Chittorgarh district in the State of Rajasthan as the Eco-sensitive Zone, along with Delay Statement.

(35) S.O. 1929(E)., dated the 18th May, 2021, amending the Principal Notification No. S.O. 6319(E), dated the 26th December, 2018, along with Delay Statement.

(36) S.O. 3683(E)., dated the 13th September, 2021, notifying certain area around the boundary of Bhainsrodgarh Wildlife Sanctuary in the district of Chittorgarh in the State of Rajasthan as the Bhainsrodgarh Wildlife Sanctuary Eco-sensitive Zone, along with Delay Statement.

(37) S.O. 4668(E)., dated the 3rd October, 2022, amending the Principal Notification No. S.O. 1191(E), dated the 17th April, 2017, along with Delay Statement.

(38) S.O. 5237(E)., dated the 10th November, 2022, amending the Principal Notification No. S.O. 2364 (E), dated the 4th October, 2012, along with Delay Statement.

(39) S.O. 5693(E)., dated the 7th December, 2022, amending the Principal Notification No. S.O. 2171(E), dated the 27th August, 2014, along with Delay Statement.

(40) S.O. 5694(E)., dated the 7th December, 2022, amending the Principal Notification No. S.O. 2167(E), dated the 27th August, 2014, along with Delay Statement.

(41) S.O. 5702(E)., dated the 7th December, 2022, amending the Principal Notification No. S.O. 608 (E), dated the 24th February, 2015, along with Delay Statement.

(42) S.O. 6014(E)., dated the 22nd December, 2022, amending the Principal Notification No. S.O. 652(E), dated the 1st February, 2019, along with Delay Statement.

(43) S.O. 2818(E)., dated the 28th June, 2023, amending the Principal Notification No. S.O. 2561(E), dated the 22nd August, 2013, along with Delay Statement.

(44) S.O. 2819(E)., dated the 28th June, 2023, amending the Principal Notification No. S.O. 421(E), dated the 9th February, 2015, along with Delay Statement.

(45) S.O. 3142(E)., dated the 14th July, 2023, amending the Principal

Notification No. S.O. 938(E), dated the 23rd March, 2017, along with Delay Statement.

(46) S.O. 3513(E)., dated the 7th August, 2023, amending the Principal Notification No. S.O. 221, dated the 23rd January, 2015.

(47) S.O. 3514(E)., dated the 7th August, 2023, amending the Principal Notification No. S.O. 607 (E), dated the 24th February, 2015, along with Delay Statement.

(48) S.O. 3516(E)., dated the 7th August, 2023, amending the Principal Notification No. S.O. 2173 (E), dated the 27th August, 2014, along with Delay Statement.

(49) S.O. 4748(E)., dated the 31st October, 2023, amending the Principal Notification No. S.O. 2168 (E), dated the 27th August, 2014, along with Delay Statement.

(50) S.O. 4749(E)., dated the 31st October, 2023, amending the Principal Notification No. S.O. 2169 (E), dated the 27th August, 2014, along with Delay Statement.

(51) S.O. 4949(E)., dated the 16th November, 2023, amending the Principal Notification No. S.O. 2166(E), dated the 27th August, 2014, along with Delay Statement.

[Placed in Library. For (1) to (51), *See* No. L.T. 11357/17/24]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clauses (v) and (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986: -

(1) S.O. 2166(E)., dated the 27th August, 2014, notifying certain area from the boundary of the protected area of Khangchendzonga National Park in the State of Sikkim as the Eco-sensitive Zone, along with Delay Statement.

(2) S.O. 3515(E)., dated the 7th August, 2023, amending the Principal Notification No. S.O. 1257 (E), dated the 31st May, 2012, along with Delay Statement.

(3) S.O. 4421(E)., dated the 11th October, 2023, amending the Principal Notification No. S.O. 1811(E), dated the 7th June, 2017, along with Delay Statement.

(4) S.O. 4843(E)., dated the 8th November, 2023, amending the Principal Notification No. S.O. 435 (E), dated the 13th February, 2017, along with

Delay Statement.

(5) S.O. 5236(E)., dated the 10th November, 2023, amending the Principal Notification No. S.O. 1260 (E), dated the 31st May, 2012, along with Delay Statement.

(6) S.O. 5313(E)., dated the 12th December, 2023, amending the Principal Notification No. S.O. 1259 (E), dated the 31st May, 2012, along with Delay Statement.

(7) S.O. 5316(E)., dated the 12th December, 2023, amending the Principal Notification No. S.O. 1258 (E), dated the 31st May, 2012, along with Delay Statement.

(8) S.O. 3144(E)., dated the 14th July, 2023, amending the Principal Notification No. S.O. 1055(E), dated the 11th March, 2016, along with Delay Statement.

[Placed in Library. For (1) to (8), *See* No. L.T. 11357/17/24]

Reports and Accounts (2022-23) of the Pasteur Institute of India, Coonoor, Tamil Nadu; and ICMR, New Delhi and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूंः-

(i) (a) Annual Report and Accounts of the Pasteur Institute of India, Coonoor, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11313/17/24]

(ii) (a) Annual Report of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2022-23.

(b) Annual Accounts of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 11312/17/24]

I. Reports and Accounts (2022-23) of the Asiatic Society of Mumbai, Maharashtra and NALSA, New Delhi and related papers

II. Reports and Accounts (2021-22 and 2022-23) of CCRT, New Delhi; IGNCA, New Delhi; Salar Jung Museum, Hyderabad and Sangeet Natak Akademi, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Arjun Ram Meghwal, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

I. (i) A copy each (in English and Hindi) of the following papers, under sub-Section (4) of Section 5 and Section 6 of the Asiatic Society Act, 1984: -

(a) Annual Report and Accounts of the Asiatic Society of Mumbai,Maharashtra for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T. 11351/17/24]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 18 of the Legal Services Authorities Act, 1987: —

(a) Annual Report and Accounts of the National Legal Services Authority (NALSA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11015/17/24]

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Centre for Cultural Resources and Training (CCRT), New Delhi, for the year 2022-23 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11045/17/24]

(ii) (a) Annual Report of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi, for the year 2021-22.

(b) Annual Accounts of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Centre.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 11044/17/24]

(iii) (a) Annual Report and Accounts of the Salar Jung Museum, Hyderabad, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

[Placed in Library. *See* No. L.T. 11352/17/24]

(iv) (a) Annual Report and Accounts of the Sangeet Natak Akademi, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Akademi.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11046/17/24]

MR. DEPUTY CHAIRMAN: Now, Shrimati Meenakshi Lekhi; not present. Shri V. Muraleedharan.

Report and Accounts (2022-23) of the India Centre for Migration, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the India Centre for Migration, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11280/17/24]

Reports and Accounts (2021-22 and 2022-23) of various Institutes; Corporation and Board and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Rameswar Teli, I lay on the Table:-

(A) A copy each (in English and Hindi) of the following papers under, Section 28 and sub-section 4 of Section 27 of the Indian Institute of Petroleum and Energy Act, 2017:

- (a) Annual Report of the Indian Institute of Petroleum and Energy (IIPE), Visakhapatnam, Andhra Pradesh, for the year 2022-23.
- (b) Annual Accounts of the Indian Institute of Petroleum and Energy (IIPE), Visakhapatnam, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (c) Statement by Government accepting the above Report.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 11451/17/24]

(B) A copy each (in English and Hindi) of the following papers: -

(i) A copy (in English and Hindi) of the Annual Report of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2022-23, under Section 36 of the Employees' State Insurance Act, 1948.

(ii) A copy (in English and Hindi) of the Annual Accounts of the Employees' State Insurance Corporation (ESIC), New Delhi, and the separate Audit Report thereon, for the year 2022-23, under Section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library. For (i) and (ii) *See* No. L.T. 11064/17/24]

(iii) (a) Annual Report and Accounts of the V.V. Giri National Labour Institute (VVGNLI), NOIDA, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11065/17/24]

(iv) (a) Annual Report and Accounts of the V.V. Giri National Labour Institute (VVGNLI), NOIDA, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11065/17/24]

(v) (a) Sixty-fourth Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11377/17/24]

I. Notification of the Ministry of Ayush

II. Reports and Accounts (2022-23) of IMPCL, Almora; NCH, New Delhi; National Commission for Indian System of Medicine, New Delhi and RAV, New Delhi and related papers

III. Reports and Accounts (2022-23) of various medical Institutes and Councils and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Ayush Notification No. L-12015/16/2023-AS., dated the 19th January, 2024, publishing the Institute of Teaching and Research in Ayurveda (Amendment) Regulations, 2024, under Section 29 of the Institute of Teaching and Research in Ayurveda Act, 2020.

[Placed in Library. *See* No. L.T. 11344/17/24]

II. (A) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Forty-fifth Annual Report and Accounts of the Indian Medicines Pharmaceutical Corporation Limited (IMPCL), Almora, Uttarakhand for the year 2022-23, together with the Auditor's Report on the Accounts

and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11452A/17/24]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 41 and of sub-section (3) of Section 42 of the National Commission for Homoeopathy Act, 2020: -

(a) Annual Report and Accounts of the National Commission for Homoeopathy (NCH), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11343/17/24]

(C) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 41 and of sub-section (3) of Section 42 of the National Commission for Indian System of Medicine Act, 2020:-

(i) (a) Annual Report and Accounts of the National Commission for Indian System of Medicine, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11340/17/24]

(ii) (a) Thirty-second Annual Report and Accounts of the Rashtriya Ayurveda Vidyapeeth (RAV), (National Academy of Ayurveda) New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Academy.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11453/17/24]

III. A copy each (in English and Hindi) of the following papers: —

(i) (a) Annual Report and Accounts of the National Institute of Siddha, Chennai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Central Council for Research in Siddha (CCRS), Chennai, Tamil Nadu for the year 2022-23 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library.For (i) and (ii) *See* No. L.T. 11348/17/24]

(iii) (a) Annual Report and Accounts of the North Eastern Institute of Ayurveda and Folk Medicine Research (NEIAFMR), Shillong, Meghalaya, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11454/17/24]

(iv) (a) Annual Report and Accounts of the Morarji Desai National Institute of Yoga (MDNIY), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11347/17/24]

Reports and Accounts (2022-23) of SRFTI, Kolkata and FTII, Pune and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Satyajit Ray Film and Television Institute (SRFTI), Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11239/17/24]

(ii) (a) Annual Report and Accounts of the Film and Television Institute of India (FTII), Pune, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11238/17/24]

MR. DEPUTY CHAIRMAN: Now, Shri Nisith Pramanik; not present. Shri V. Muraleedharan.

Reports and Accounts (2020-21 and 2021-22) of NSDF, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Nisith Pramanik, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the National Sports Development Fund (NSDF), New Delhi for the year 2020-21 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Fund.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the National Sports Development Fund (NSDF), New Delhi, for the year 2021-22 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Fund.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) *See* No. L.T. 11241/17/24]

REPORTS OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

MR. DEPUTY CHAIRMAN: Now, we move to Reports of the Department-Related Parliamentary Standing Committee on Commerce. Dr. Abhishek Manu Singhvi; not present. Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I present a copy each (in English and Hindi) of the following Reports of the Department related Parliamentary Standing Committee on Commerce:-

(i) 186th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Eighty First Report on 'Development of Trade and Industries in North Eastern Region'; and

(ii) 187th Report on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimise Imports.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

SHRI BHUBANESWAR KALITA (Assam): Sir, I to present a copy each of the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Health and Family Welfare:-

(i) 152nd Report on Action Taken by the Government on the Recommendations/ Observations contained in the 144th Report on Demands for Grants 2023-24 (Demand No. 47) of the Department of Health Research, Ministry of Health and Family Welfare;

(ii) 153rd Report on Action Taken by the Government on the Recommendations/ Observations contained in the 145th Report on Demands for Grants 2023-24 (Demand No. 4) of the Ministry of Ayush;

(iii) 154th Report on Action Taken by the Government on the Recommendations/ Observations contained in the 143rd Report on Demands for Grants 2023-24 (Demand No. 46) of the Department of Health and Family Welfare, Ministry of Health and Family Welfare; and

(iv) 155th Report on Functioning of Central Government Health Scheme (CGHS).

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

DR. C.M. RAMESH (Andhra Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

(i) Three Hundred Sixty Fourth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Forty-third Report on Demand for Grants (2023-24) of Ministry of Tourism;

(ii) Three Hundred Sixty Fifth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Fiftieth Report on 'Development of Greenfield and Brownfield Airports and Issues pertaining to Civil Enclaves in Defence Airports';

(iii) Three Hundred Sixty Sixth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Fifty-Third Report on 'Issue of Fixing of Airfares';

(iv) Three Hundred Sixty Seventh Report on 'Operation and Maintenance of National Highways and Management of Toll Plaza';

(v) Three Hundred Sixty Eighth Report on 'Status of Ship Building, Ship Repair and Ship Breaking Industries in the Country', and

(vi) Three Hundred Sixty Ninth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Fifty-Second Report on 'Functioning of Major Ports in the Country'.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मैं विभाग संबंधित रसायन और उर्वरक संबंधी संसदीय स्थायी समिति (2023-24) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(i) Fiftieth Report on 'Promotion of Medical Device Industry' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers;

(ii) Fifty-First Report on Action Taken by the Government on the

observations/recommendations of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers contained in its Forty-First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' pertaining to the Department of Chemicals and Petrochemical, Ministry of Chemicals and Fertilizers; and

(iii) Fifty-Second Report on Action Taken by the Government on the observations/recommendations of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers contained in its Forty-Third Report (Seventeenth Lok Sabha) on 'Planning for Fertilizers Production and Import Policy on Fertilizers Including GST and Import Duty thereon' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE

LT. GEN. (DR.) D. P. VATS (RETD.) (Haryana): Sir, I lay on the Table, a copy (in English and Hindi) of the Forty-seventh Report of the Department-related Parliamentary Standing Committee on Defence on 'A review of functioning of Zila Sainik Boards in the Country'.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

श्री रामचंद्र जांगड़ा (हरियाणा): महोदय, मैं "स्मार्ट सिटीज़ मिशन : एक मूल्यांकन" के संबंध में विभाग संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के इक्कीसवें प्रतिवेदन (सत्रहवीं लोक सभा) की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

श्री लहर सिंह सिरोया (कर्नाटक): महोदय, मैं विभाग संबंधित संचार और सूचना प्रौद्योगिकी संबंधी संसदीय स्थायी समिति (2023-24) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं :-

(i) Fifty-fourth Report on 'Digital Payment and Online Security Measures for data protection' pertaining to the Ministry of Electronics and Information Technology;

(ii) Fifty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-eighth Report (Seventeenth Lok Sabha) on 'Citizens' Data Security and Privacy' pertaining to the Ministry of Electronics and Information Technology;

(iii) Fifty-sixth Report on 'Regulation of Cable Television in India' pertaining to the Ministry of Information and Broadcasting; and

(iv) Fifty-seventh Report on 'Department of Posts — Initiatives and Challenges' pertaining to the Ministry of Communications (Department of Posts).

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

DR. SUDHANSHU TRIVEDI (Uttar Pradesh): Sir, I lay on the Table, a copy each(in English and Hindi) of the following Reports of the Public Accounts Com Committee (2023-24):-

(i) One Hundred fourth Report on "Inventory Management in Ordnance Services";

(ii) One Hundred fifth Report on "Loss of Revenue and Undue Benefit to the Licensee";

(iii) One Hundred sixth Report on "Avoidable Payment of Compensation Charges for Low Power Factor- V.O. Chidambaranar Port Trust";

(iv) One Hundred seventh Report on "Training of Officers in Indian Navy";

(v) One Hundred eighth Report on "Dredging activities in Kolkata Port Trust";

(vi) One Hundred ninth Report on "Revenue loss to Jawaharlal Nehru Port Trust (JNPT)";

(vii) One Hundred tenth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in the Forty-eighth Report of the Committee (17^{th} Lok Sabha) on "Levy of Anti-Dumping Duty on Imports";

(viii) One Hundred eleventh Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in the Fifty-First Report of the Committee (17^{th} Lok Sabha) on "Assessment of Assessees in Entertainment Sector (DT)";

(ix) One Hundred twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in the Sixty-First Report of the Committee (17th Lok Sabha) on "Non-utilisation of Solar Thermal Power Plant";

(x) One Hundred thirteenth Report on "Development of Railway Land for Commercial use by Rail Land Development Authority";

(xi) One Hundred fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in the 66th Report of the Committee (16th Lok Sabha) on "Non-compliance by the Ministries/ Departments in Timely submission of Action Taken Notes on the non-selected Audit Paragraphs (Civil and Other Ministries)";

(xii) One Hundred fifteenth Report on "Catering Services in Indian Railways";

(xiii) One Hundred sixteenth Report on Action taken by the Government on Recommendations/Observations contained in 49th Report of the Committee on "Assessment relating to Agricultural income";

(xiv) One Hundred seventeenth Report on Action taken by the Government on Recommendations/Observations contained in 53rd Report on "Excesses Over Voted Grants and Charged Appropriation (2019-20)";

(xv) One Hundred eighteenth Report on "Inordinate delay in setting up of Indian National Defence University (INDU)";

(xvi) One Hundred nineteenth Report on "Loss of Revenue due to failure to revise Casual Occupation and Service Charges";

(xvii) One Hundred twentieth Report on "Short Assessment of rent";

(xviii) One Hundred twenty first Report on "Disability Pension in Indian Army";

(xix) One Hundred twenty second Report on "Audit of Pay & Allowances in Police Department, UT, Chandigarh)"; and

(xx) One Hundred twenty third Report on Action taken by the Government on Recommendations/Observations contained in 72nd Report on "Irregularities in awarding of major works of SEEPZ, SEZ Authority, Mumbai".

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

श्री अजय प्रताप सिंह (मध्य प्रदेश): महोदय, मैं ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) से संबंधित 'महात्मा गांधी राष्ट्रीय ग्रामीण रोज़गार गारंटी अधिनियम (मनरेगा) के माध्यम से ग्रामीण रोजगार - मज़दूरी दर और उससे संबंधित अन्य मामलों का अवलोकन' विषय के संबंध में

विभाग संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के सैंतीसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) **:** महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(i) Thirtieth Report on Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/Organisations/ Institutions under Department of Personnel and Training (DoPT);

(ii) Thirty-First Report on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Employees' State Insurance Corporation (ESIC)' pertaining to the Ministry of Labour and Employment;

(iii) Thirty-Second Report on Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Industrial Security Force (CISF) under the Ministry of Home Affairs; and

(iv) Thirty-Third Report on Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Reserve Police Force (CRPF) under the Ministry of Home Affairs.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री मिथलेश कुमार (उत्तर प्रदेश) : महोदय, मैं पेट्रोलियम और प्राकृतिक गैस मंत्रालय से संबंधित "तेल पीएसयू से संबद्ध मुकदमेबाजी" के संबंध में विभाग संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति (2023-24) के चौबीसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

डा. अनिल जैन (उत्तर प्रदेश): महोदय, मैं सरकारी उपक्रमों संबंधी समिति (सत्रहवीं लोक सभा)

के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं :-

(i) Twenty-Second Report on 'Unfruitful expenditure towards construction of Copper Ore Tailings Beneficiation Plant relating to Hindustan Copper Limited (HCL) based on C&AG Audit Para No. 6.1 of Report No. 14 of 2021'; and

(ii) Twenty-Third Report on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (17th Lok Sabha) of the Committee on Public Undertakings on 'Review of Loans to Road Projects Relating to India Infrastructure Finance Company Limited (IIFCL) (Based on Para No.5.1 of C&AG Report No.18 of 2020).

STATEMENTS BY MINISTERS

Status of implementation of Recommendations contained in the 326th, 334th, 341st, 351st and 358th Reports of the Department-related Parliamentary Standing on Science and Technology, Environment, Forests and Climate Change

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS;THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE: (DR. JITENDRA SINGH): Sir, I lay the following Statements regarding:—

(a) Status of implementation of Recommendations contained in the 326th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) of Department of Atomic Energy.

(b) Status of implementation of Recommendations contained in the 334th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) of Department of Atomic Energy.

(c) Status of implementation of Recommendations contained in the 341st Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) of Department of Atomic Energy.

(d) Status of implementation of Recommendations contained in the 351st Report of the Department-related Parliamentary Standing Committee on Science and

Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) of Department of Atomic Energy.

(e) Status of implementation of Recommendations contained in the 358th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) of Department of Atomic Energy.

Statement showing Action Taken Report on the Recommendations contained in the 356th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Arjun Ram Meghwal, I lay the Statement showing Action Taken Report on the recommendations contained in the 356th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2023-24) of Ministry of Culture.

Status of implementation of Recommendations/ Observations contained in the 320th and 338th Reports of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ajay Bhatt, I lay on the Table:-

(a) 331st Report on the action taken by the Government on the Recommendations/Observations of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture, contained in its 320th Report on 'Development of Tourism Infrastructure in the Country'.

(b) Status of implementation of the Recommendations/Observations of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture, contained in its 338th Report on the Demands for Grants (2022-23) of the Ministry of Tourism.

Status of implementation of Recommendations/Observations contained in the 38th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF

INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table Status of implementation of the Recommendations/Observations contained in the 38th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology (2022-23), on 'Ethical Standards in Media Coverage'.

MOTION FOR ELECTION TO THE COUNCIL OF THE CENTRAL ADVISORY COMMITTEE

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, I move the following Motion:—

"That in pursuance of Section 3(2)b of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998, this House do proceed to elect, in such manner as directed by Chairman, one Member from among the members of the House, to be a member of the Central Advisory Committee for a period of three years, subject to other provisions of the said Act and Rules made thereunder."

The question was put and the motion was adopted.

STATUTORY RESOLUTION

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूं:-

'सीमाशुल्क टैरिफ अधिनियम, 1975 की धारा 8 के अनुसरण में, यह सभा एतद् द्वारा सीटीएच 1703 के अंतर्गत आने वाले चीनी के संकर्षण अथवा परिष्करण के परिणामस्वरूप उत्पन्न होने वाले खांड के निर्यातों पर 18 जनवरी, 2024 से 50 प्रतिशत निर्यात शुल्क लगाने के लिए सीमाशुल्क टैरिफ अधिनियम की दूसरी अनुसूची का संशोधन करने वाली अधिसूचना संख्या 1/2024 सीमाशुल्क, दिनांक 15 जनवरी, 2024 [सा.का.नि. 39 (अ), दिनांक 15 जनवरी, 2024] का अनुमोदन करती है।'

The question was put and the motion was adopted.

1.00 **P.M.**

PAPERS LAID ON THE TABLE – *Contd.*

I. Report and Accounts (2021-22) of the HBL, Thiruvananthapuram and related papers

II. Reports and Accounts (2022-2023) of various AIIMS and related papers

III.Reports and Accounts (2022-2023) of various Academy, Institutes and Commisions and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Dr. Bharati Pravin Pawar, I lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

I. (a) Annual Report and Accounts of the HLL Biotech Limited (HBL), Thiruvananthapuram, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11336/17/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institutes of Medical Sciences Act, 1956 (as amended in 2012):-

(i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Rishikesh, Uttarakhand, for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11323/17/24]

(ii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Mangalagiri, Andhra Pradesh for the year 2022-2023, together

with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11329/17/24]

(iii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Kalyani, West Bengal, for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11331/17/24]

(iv) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Rajkot, Gujarat, for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11324/17/24]

(v) (a) Fourth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bathinda, Punjab for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11327/17/24]

(vi) (a) Eleventh Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bhubaneswar, Odisha, for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11334/17/24]

(vii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bilaspur, Himanchal Pradesh, for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11335/17/24]

(viii) (a) Fifth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Raebareli, Uttar Pradesh, for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11330/17/24]

(ix) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Guwahati, Assam, for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11326/17/24]

(x) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Jodhpur, Rajasthan for the year 2022-2023, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11325/17/24]

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Academy of Medical Sciences (India) (NAMS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Academy.

(c) Statement giving reasons for the delay in laying the papers mentioned (a) above.

[Placed in Library. *See* No. L.T. 11452/17/24]

(ii) (a) Annual Report and Accounts of the National Medical Commission (NMC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

(c) Statement giving reasons for the delay in laying the papers mentioned (a) above.

[Placed in Library. *See* No. L.T. 11332/17/24]

(iii) (a) Thirty-third Annual Report and Accounts of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS) Shillong, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11328/17/24]

(iv) (a) Annual Report and Accounts of the Indian Pharmacopoeia Commission, Ghaziabad, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11322/17/24]

(v) (a) Annual Report and Accounts of the National Institute of Biologicals (NIB), Noida, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11333/17/24]

FAREWELL TO THE RETIRING MEMBERS – *Contd.*

श्री उपसभापति: माननीय सदस्यगण, आगे जो भी माननीय सदस्य, जिनका कार्यकाल खत्म हो रहा है, और जो बोलना चाहते हैं, उनके लिए दो मिनट का समय है।

श्री प्रकाश जावडेकर (महाराष्ट्र): उपसभापति महोदय, हम सब राजनीति में कार्यकर्ता हैं। मुझे ऐसा लगता है कि यह most misunderstood and under-rated category है। यह कार्यकर्ता कौन होता है, दूसरे के दुख कम करने के लिए जिसे खुद काम करने की इच्छा होती है, वह होता है – सार्वजनिक कार्यकर्ता। मुझे तो बहुत अच्छा भाग्य मिला। मेरे पिताजी पत्रकार थे, हिन्दू महासभा का काम करते थे, तो यह घर से ही था। राष्ट्रीय स्वयंसेवक संघ ने हमें यह कहा कि हमें जिंदगी भर देश के लिए काम करना है, तो यह हमारी प्रेरणा है। विद्यार्थी परिषद के दिनों में, हमने अटल जी और आडवाणी जी के भाषण सुने और पूरा विचार पढ़ लिया, चाहे दीनदयाल जी का तत्वज्ञान हो। दत्तोपंत ठेंगड़ी जी पुणे में बहुत बार मिलते थे और मैं उनके साथ बात करता था, तो वह भी हमारा आधार था। इमरजेंसी के खिलाफ लड़कर जेल में गए, तो वहाँ संघ के सरसंचालक, देवव्रत जी के साथ 16 महीने हमने बहुत सीखा। मुझे अच्छा लगता है कि अयोध्या में जो संघर्ष हुआ, तब मोरोपंत पिंगले जी 1984 में घर भी आए थे, तब उन्होंने यह कल्पना बताई थी कि क्या आंदोलन है और कैसे होगा। इसके बाद, 1990 के आंदोलन में भी और 6 दिसंबर, 1992 को भी मुझे वहाँ उपस्थित रहने का, पार्टिसिपेट करने का सौभाग्य मिला। वहाँ जो ऑडियंस थी, उनके सामने भाषण करने का भी सौभाग्य मिला, क्योंकि मैं तब युवा मोर्चा में काम कर रहा था। मुझे राज्य विधि मंडल में भी काम करने का सौभाग्य मिला, केन्द्र में भी काम करने का सौभाग्य मिला और मोदी जी के साथ सात साल मंत्री पद भी मिला। आखिर, हम राजनीति में काम क्यों करते हैं, ताकि समाज का कुछ भला हो। समाज के भले का केवल एक उदाहरण दो-तीन वाक्यों में बताऊँगा। मैं डिफेंस कमिटी में था। जहाँ भी जाता था, तो देखता था कि सारी सीमाओं पर चाइना के रोड्स अच्छे हैं और हमारे बुरे हैं, क्योंकि पर्यावरण की परमिशन नहीं थी। हम जहाँ-जहाँ भी गए, अंडमान में भी गए, वहाँ देखा कि एअर स्ट्रिप बढ़ाने की परमिशन नहीं है, फ्लाईओवर बनाने की परमिशन नहीं है। मिसाइल दागने का जो स्टेशन था, उसके लिए भी परमिशन नहीं थी। कारवार में भी परमिशन नहीं थी। सबमरीन का जो पूरा नया बंदरगाह बनाना था, तीन-तीन साल तक उसे भी परमिशन नहीं दी थी। मैं एक मिनट और लूँगा। जैसे ही हम मंत्री बने, मैंने सारे पेंडिंग डिफेंस प्रोजेक्ट्स को पहले दिन मंगाया और एक महीने में चर्चा करके, सभी डिफेंस इन्फ्रास्ट्रक्चर को जनरल अप्रूवल दे दिया और आज सारे रोड्स वगैरह अच्छे हो गए हैं। हम जब सत्ता में जाते हैं, तब यह काम भी कर सकते हैं। अंत में, पहले 1971 में मैंने रामभाई म्हालगी के पार्लियामेंट चुनाव में काम किया, आज भी कर रहा हूँ और आगे भी करूँगा, बहुत-बहुत धन्यवाद।

श्री उपसभापति : मैं जानता हूँ कि आप सब बहुत महत्वपूर्ण बातें कह रहे हैं, लेकिन समय की सीमा है, इसलिए मैं समय के लिए आग्रह करूँगा। एक स्टेटमेंट रह गई है। प्रो. एस. पी. सिंह बघेल। Statement by Minister, correcting answer to question.

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. S.P. SINGH BAGHEL): Sir, I lay a Statement (in English and Hindi) correcting the answer to Unstarred Question No. 1869 given in the Rajya Sabha on the 19th December, 2023 regarding 'India-Israel joint trial on COVID 19 patients'.

FAREWELL TO THE RETIRING MEMBERS — *Contd.*

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY; AND THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJEEV CHANDRASEKHAR): Mr. Deputy Chairman, Sir, thank you for letting me speak, as my term as an MP in Rajya Sabha comes to an end, today. It has been my singular privilege and honour to serve the people of Karnataka and the people of the country, as a representative in this Upper House. I must thank my leaders; hon. Prime Minister, Narendra Modi*ji;* hon. Home Minister, Amit Shah*ji*; Party President Nadda*ji*; and also my leaders in Karnataka, late Anant Kumar*ji*; Yediyurappa*ji*; and, of course, former Prime Minister Devegowda*ji* who initiated my entry into politics in 2006 and have supported me consistently. And, I am deeply grateful for all that support.

Sir, my career has spanned many, many different areas. I spent six years as a technology engineer, twelve years as telecom and technology entrepreneur, and for the last eighteen years, I have served to the best of my ability as a public servant, as a representative in this Upper House. In this House, I have served two terms as an independent MP, and one term as a BJP MP, eight years, in all, as an Opposition MP where I saw and was a witness to the last decade; and, ten years as a Treasury Bench MP, some of that time as a Minister where I have seen the dramatic transformation of our country over the last ten years.

I have had this singular privilege of being involved in initiating debates on the 2G scam, spectrum auction, NPAs, One-Rank-One-Pension, the known celebration of the Kargil War Victory, net utility, data protection, and many such topics in this House. And, I must thank all my colleagues in this House who have supported me all these years and have been steadfast in their support.

Sir, I end by saying that I have certainly tried to work hard and, I hope, my work and my performance in the House has met the standards set by all those who have come before me and all those who will come after me.

I thank my hon. Prime Minister for the opportunity to serve in Government. I also thank my Party President, Nadda*ji, and* my colleagues in the House for this opportunity to serve here and for their support.

Thank you, Sir. Jai Hind!

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA): *"Sir. I thank the Bharatiya Janata Party for my journey that began as a party worker, from a small village of Amreli district and brought me all the way to the Upper House of the Parliament of India. I sincerely offer my gratitude to the Bharatiya Janata Party. I do not wish to take much of the time. However, I would, certainly, like to recall a few incidents. Sir, this is my third term as a Member of Parliament. During my previous terms also, I had not delivered any farewell speech. Hence, this is my very first farewell speech.

Sir, in 1990, under the leadership of Shri Lal Krishna Advani, a Rath Yatra from Somnath Temple to Ayodhya was organized. On this occasion, I as a District party worker along with the BJP party workers of Amreli district went to Somnath to support the Yatra. At that time, while taking care of the arrangements of Rath Yatra, I did not envisage that Shri Narendrabhai Modi would become the Prime Minister of India and Ram Lalla will ascend to his seat in Ayodhya and I would welcome this event, standing in the Parliament of India. I consider this as the blessings of Lord Shri Ram. Sir, I belong to a family of farmers. River Narmada is the lifeline of Gujarat. We had participated in many agitations pertaining to Narmada. We organized agitations in villages, on roads, at state borders and even against Medha Patkar. Not only this, but to get the permission for Narmada Dam, we raised our voices for five long years in this August House, sitting in the opposition benches. But, we did not get the permission. Today, through this farewell speech and as a party worker from Gujarat, I want to thank our hon. Prime Minister, Shri Narendrabhai Modi, that due to the changed political scenario of the nation and due to the blessings of the people of India, hon. Shri Narendrabhai Modi was elected as the Prime Minister of India. Thus, our long pending issue was resolved and the permission to build the Dam was granted. The Dam was thus constructed. I am fortunate enough to be a witness of all

---

* English translation of the original speech delivered in Gujarati.

these developments during my political career. As a farmer, I had participated in the agitations demanding the Minimum Support Price (MSP). We indulged in a lot of confrontations pertaining to the MSP. A committee was set up by hon. Shri Atal Bihari Vajpayee, to look into the issues pertaining to the MSP. The Swaminathan Committee gave its report on the MSP. No action was taken on this report for 10 long years. On behalf of the farmers of the country, I would like to congratulate the hon. Prime Minister of India, Shri Narendrabhai Modi, for accepting the decision on MSP and accepting the recommendations of the report of the Swaminathan Committee. And today the farmers of this country get the benefit of MSP. As Mansukhbhai said, we witnessed this great event. Sir, I visited Delhi for the very first time in 1990. When Shri Dilipbhai Sanghani, was elected as a Member of Parliament, I accompanied him to Delhi. I witnessed the parliamentary proceedings, sitting in the gallery of the Old Parliament House. Many changes have taken place since then. And today I am speaking in this new parliament building on the occasion of bidding farewell to the retiring members of the Upper House. I am thus speaking amidst such great learned people, and it is indeed a great opportunity. I got to see the New Parliament Building, the New Kartavya Path was constructed, I got a chance to proudly salute the idol of hon. Shri Subhas Chandra Bose. As a member of the Cabinet, I was fortunate enough to get a chance to interact with the dignitaries of foreign countries at Bharat Mandapam. I got an opportunity to visit Yashobhoomi. I am happy that I witnessed all this. When I see in total, my progress from District Party worker to the Member of this august House and the entire journey of the development of this great country, I feel indebted to all the National Presidents of the BJP, past and present, Hon'ble Prime Minister Shri Narendrabhai Modi, Shri, Jay Prakash Nadda and all the party workers of Gujarat State. I thank them all from the depths of my heart.

Sir, while participating in the proceedings of this House, and as a Member of Opposition, I think that I might have behaved in an improper way. I may have raised my voice in this August House. However, the party workers and my friends from the opportunity have showered a lot of love and affection on me. I made new friends. Sir, I got many opportunities to speak in this August House, to answer questions raised by members. If anyone has felt hurt due to my behaviour, I apologize for the same from the bottom of my heart. My intention was not to hurt anyone. I have just tried to fulfill my responsibilities that my party had shouldered upon me. I will always remember all of you. Whenever you visit Gujarat, kindly be my guests. I extend to all of you an invitation to visit Gujarat and take a glimpse of Dwarkadhish temple and Somnath temple. I invite you and your families to come and pay tribute to the statue of hon. Shri Sardar Patel. Sir, for the very first time it has happened that my name

was announced by the Chair and I was not present. I deeply regret the same. Sir, I would like to thank you. Bharat Mata ki Jai. Ram Ram to all."

श्री उपसभापति: माननीय श्री परशोत्तम रुपाला जी, आपका बहुत-बहुत धन्यवाद। श्री भूपेन्द्र यादव जी।

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव): सम्माननीय उपसभापति महोदय, सबसे पहले तो मैं अपनी पार्टी के नेतृत्व का आभार व्यक्त करता हूँ, जिन्होंने मुझे राज्य सभा में दो कार्यकाल दिए। मैं सदन के सभी सदस्यों का, जिनके साथ मैंने काम किया, उनका आभार व्यक्त करता हूँ। परन्तु यह कार्यकाल समाप्त हुआ है, कार्य कभी समाप्त नहीं होता है। माननीय प्रधान मंत्री जी ने आज सुबह सही कहा कि यह सदन विश्वविद्यालय की तरह है। यहाँ से हम बहुत कुछ सीख कर और चीज़ों को समृद्ध करके जाते हैं।

महोदय, मैं तीन विषय कहूँगा। पहला, हमने अपनी संसदीय प्रणाली की इस कार्य यात्रा में कमेटी सिस्टम को काफी आगे बढ़ाया है। मेरा यह सौभाग्य रहा कि मैंने 25 से ज्यादा कमेटियों में काम किया, 12 से ज्यादा कमेटियों में चेयरमैन के नाते भी काम किया - चाहे वह सेलेक्ट कमेटी हो, ज्वाइंट सेलेक्ट कमेटी हो, स्टैंडिंग कमेटी हो, बिजनेस एडवाइज़री कमेटी, फाइनेंशियल कमेटी हो या हाउस कमेटी हो। भविष्य में भी जब इस सदन में चर्चा सत्र हो, तो कमेटियों के विषय पर और कमेटियों की प्रणाली को strengthen करने के लिए, उसमें political consensus उत्पन्न करने के लिए हम उसको और ज्यादा उपयोगी कैसे करें, उस पर जरूर सदन को विचार करना चाहिए।

दूसरा, मुझे इस सदन में 12 वर्षों में बहुत अच्छे भाषण सुनने का अवसर मिला। मुझे अच्छी तरह ध्यान है कि जब हम विपक्ष में थे तो FDI पर अरुण जी और आनन्द शर्मा जी के भाषण हुए थे, जम्मू-कश्मीर के विषय पर गुलाम नबी जी और अरुण जी के भाषण हुए थे, धारा 370 वाले विषय पर माननीय अमित भाई का भाषण था। मुझे अच्छी तरह ध्यान है कि अगस्टा पर मनोहर पर्रिकर जी का विषय था। उसके साथ ही अभी भी हमारे सदन के सदस्य, जो अलग-अलग समय पर हमारे साथ रहे, उन सब लोगों के विभिन्न विषयों पर भाषण सुनने का अवसर मुझे मिला। सदन के भाषण एक पुस्तक जितने होते हैं।

महोदय, मैं यह कहना चाहूँगा कि हमने पूरी पार्लियामेंटरी सिस्टम, जो इसका ideological concept है, वह हमने ब्रिटिश पार्लियामेंट से लिया है। यह एक ऐसा अवसर आया है कि जब हम चीजों को - जिसको हम अपनी wisdom कहते हैं, उस wisdom की ओर हमें बढ़ना चाहिए। भारत का जो philosophical thought है, उस philosophical thought में हम किसी भी चीज की rationality तक पहुँचने की जो बात करते हैं, उस में हमारे न्याय दर्शन में पहला श्लोक आता है -

"प्रमाण प्रमेय संशय प्रयोजन दृष्टांत सिद्धांत अवयव
तर्क निर्णय वाद जल्प वितण्डाः हेत्वाभास छल
जाति निग्रहस्थानानि तत्वज्ञानानि श्रेयसाधिगमः॥"

किसी भी चीज़ के conclusion पर आप कैसे पहुँच सकते हैं? इसमें यह कहा गया है कि conclusion पर पहुँचने के लिए either आपके पास fact हो - प्रमाण, उसके conclusion उसका प्रमेय हो, either उसमें doubt हो तो उसका object - प्रयोजन या फिर सिद्धांत - principle हो या दृष्टांत - example हो। इन अवयव, तर्क - डिबेट, निर्णय - decision या वाद - communication के द्वारा आप इस पर पहुँच सकते हैं। अगर ऐसा नहीं पहुँचना होगा, तो फिर आगे इसमें कहा गया है कि then, you can creat a वितण्डा। बिना किसी विषय के अगर आप केवल लड़ने की बात कहेंगे, तो उसको वितण्डा कहेंगे। अगर आप ऐसा न करें, केवल दूसरे के सिद्धांत का खण्डन ही करें और अपना कोई example, principle या logic नहीं रखें, तो फिर उसके बारे में कहा है कि वह छल, धोखा और निग्रहस्थाना है। यह किसी भी चीज को एक logical चीज पर पहुँचने के लिए हमारे यहाँ पूरा एक philosophical प्रबोधन दिया गया है। मैं चाहूँगा कि ये सारे जो विषय हैं, जो हमने अपने inherent - क्योंकि हम जब कहते हैं कि भारत लोकतंत्र की जननी है, तो ऐसा नहीं है कि हमारे यहाँ principles नहीं थे, शास्त्रार्थ हमारे यहाँ नहीं थे। हमारे यहाँ शास्त्रार्थ की परंपरा में principle भी थे। उन principles को बहुत अच्छी तरीके से scholarly लिखा भी गया है। आज फिर से वह समय आया है, जब देश अमृत काल की ओर बढ़ रहा है, तब हम उन principles को यहाँ पर चर्चा के सत्र में लाएं। मैं अंत में तीसरा विषय यही कहना चाहूँगा कि भारतीय विचार परंपरा है, जहाँ पर विवाद नहीं होना चाहिए, संवाद होना चाहिए, संघर्ष नहीं होना चाहिए, विमर्श होना चाहिए, आलोचना ही नहीं होनी चाहिए, समालोचना होनी चाहिए, केवल विचार नहीं होना चाहिए, विचार के साथ व्यवहार होना चाहिए, जो गाँधी जी ने हमें सिखाया है, हम उसी विचार को लेकर चले हैं।

मुझे 12 वर्ष पूरे होने पर आनंद है, खुशी है, संतोष है और यह अनुभूति है कि हमारे देश की जो युवा पीढ़ी है, वह इन सब परंपराओं को आगे बढ़ाएगी और इंडियन विज़डम के आधार पर हम 'वसुधैव कुटुम्बकम्' की दुनिया बनाने में भारत के सदन के योगदान को आगे बढ़ाने का कार्य करेंगे, बहुत-बहुत धन्यवाद।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Mr. Deputy Chairman, Sir, thank you for giving me an opportunity to participate in this discussion and this Farewell Speech. Sir, it is a blessing for a person like me, who hails from a very modest background from the State of Kerala, to represent the people of Kerala, even though I have been elected from Maharashtra in this august House, which is the Upper House of the Indian Parliament. So, I take this opportunity to express my gratitude to the Prime Minister and the leadership of BJP for nominating me to be a Member of Rajya Sabha from the Legislature of Maharashtra. I also take this opportunity to thank the Legislature and the people of Maharashtra for electing me to Rajya Sabha. In fact, I consider this a reflection of the admiration and affection of the hon. Prime Minister towards the State of Kerala which, unfortunately, does not have a representation in either House who

support hon. Prime Minister, Shri Narendra Modi's Government. Despite such a situation, the Prime Minister chose to have a representative from Kerala, through Maharashtra, to be in this Parliament to work under him and to serve the people of Kerala. It has been already mentioned by the hon. Prime Minister that politics is the only single way of serving the people and representation in the House of People is not the sole way of serving the people. As such, this viewpoint had been imbibed right from my student days through the *Rashtriya Swayamsevak Sangh* as well as the *Akhil Bharatiya Vidyarthi Parishad,* and I take this opportunity to especially thank the leadership of these organizations for nurturing in me this sense of commitment to serve the society.

Sir, during the last five years, the Prime Minister gave me an opportunity to work in the Ministry of External Affairs, perhaps considering the fact that the largest number of diaspora, especially the expatriate population, from any State in the whole world is from the State of Kerala. And, during the last five years, I have been fortunate to have been a part of the efforts that the Government, under Prime Minister, Shri Narendra Modi, has taken in various ways. For example, under *Operation Vande Bharat*, out of 3.2 crore people who were evacuated, 74 lakhs were from Kerala. Under *Operation Kaveri*, out of 3,961 persons evacuated, 172 were from Kerala. Under *Operation Ajay*, related to Gaza and Israel, out of 1,309 persons evacuated, 121 were from Kerala. Under *Operation Ganga,* for the evacuation of students from Ukraine, out of 18,282 people evacuated, the largest number was from Kerala - 3,400. So, I was fortunate enough to be part of the team of Prime Minister, Narendra Modi*ji*, under his leadership to undertake these efforts. Under the hon. Prime Minister, Narendra Modi*ji*'s leadership during the last ten years, Rs.650 crore have been spent by the Indian Community Welfare Fund, helping 3.5 crore people, which is the largest amount spent any time during these last 75 years. Kerala is a State which is forward, which is progressive and which has developed compared to many other States in health, education and in many other social sectors and I consider that to be the efforts of the social reformers, be it Sree Narayana Guru, Chattampi Swamigal, Ayya Vaikunda Swamigal, Ayyankali or Kuriakose Elias Chavara. All these great social reformers were the reasons for the development of Kerala and for the State of Kerala which is now considered as a State far ahead compared to many other States in health and education. I am happy that the Prime Minister has been continuing in that path shown by these great *Gurus* and the infrastructural growth that has happened during the last five years or ten years, be it Vande Bharat trains...

श्री उपसभापति : आप मलयालम में बोलने वाले थे।

SHRI V. MURALEEDHARAN: I will come to that later, Sir. Be it Vande Bharat trains or the national highways, it has been the effort of the Prime Minister, Narendra Modi. So, I thank him for that effort that he has shown and the affection he has shown for the people of Kerala. *"You may engage in various political propaganda, to misguide the people of Kerala.

But they can truly recognize the unstinted support and help extended to them by the Prime Minister Modi's Government. It has reached the people, as rice, pure drinking water, houses and sanitation, national highways, harbors, railway station and airports. I am proud to say that the people of Kerala knew these facts. When Prime Minister Modiji said that people will never be evicted, the people recognize what care and protection means."

I must also take this opportunity to thank you, the hon. Chairman, Shri Jagdeep Dhankhar as well as the former Chairman of Rajya Sabha, Shri M. Venkaiah Naidu, for the guidance you have given to me during the last five years, -- I am Member of this House for the last six years -- especially, five years when I was dealing with the Ministry of Parliamentary Affairs in this House. I carry with me countless friendships, boundless love and profound life experiences, as hon. Prime Minister just now mentioned, as a university which has enriched my experience, and those lessons will definitely shape my future. Let me also express my gratefulness to all my fellow parliamentarians for their constant love and support. With these words, I must also express my respect and gratitude to the members of the Secretariat, the Rajya Sabha, who have always been forthcoming to deal with my responsibilities in an effective manner. With these words, I conclude. Thank you.

श्री उपसभापतिः माननीय सदस्यगण, चूंकि वक्ता काफी हैं और समय पहले से तय है, इसलिए मैं आग्रह करूँगा कि दो मिनट ही बोलें और हमें बेल बजाने का अवसर न दें। माननीय बशिष्ठ नारायण सिंह जी मौजूद हैं। वे बीच में अस्वस्थ थे। अगर आप लोगों की अनुमति हो तो हम उनसे बोलने का आग्रह करते हैं। माननीय बशिष्ठ नारायण सिंह जी। अगर आप अस्वस्थ हैं तो बैठकर भी बोल सकते हैं।

श्री बशिष्ठ नारायण सिंह (बिहार)**:** माननीय उपसभापति महोदय, यह उच्च सदन है। मैं आज यहां अपनी बात शुरू करना चाहता हूं और माननीय श्री नीतीश कुमार जी को धन्यवाद देना चाहता हूं, जिन्होंने मुझे इस सदन में अपनी पार्टी की तरफ से भेजा। मुझे इस सदन से बहुत प्रेरणा मिली है।

---

* English translation of the original speech delivered in Malayalam.

मेरे ऊपर पहले सबसे ज्यादा असर जो पड़ा, उसमें कोड ऑफ कंडक्ट और पक्ष और विपक्ष के बीच कई बार मैंने सहमति के बिंदुओं को देखा। मेरे ऊपर सबसे ज़्यादा असर इस बात का पड़ा कि जब कोई बहस होती थी, तब बहस का स्तर इतना अच्छा होता था कि अलग राय रखने वाले लोग भी - यह स्वयं मैंने अनुभव किया है, इसलिए मैं कह रहा हूं कि बोलने के वक्त किसी सवाल पर, किसी इश्यु पर या किसी विषय पर कोई वक्ता अपनी बात बहुत अच्छे ढंग से रखता है, उसमें तर्क रखता है, जबकि उसकी पार्टी की राय उस विषय पर दूसरे ढंग की होती है, तब भी जो अच्छा बोलते हैं, उनकी दूसरी पार्टी के लोग भी प्रशंसा करते हैं। यह मैंने देखा है और मुझे खुद इस बात का अनुभव है।

मैं अटल बिहारी वाजपेयी जी का एक उदाहरण यहां रखना चाहता हूं। यह देखिए कि सदन की गरिमा और ऊंचाई कितनी होती है। अटल जी चाइना से लौटे थे। मैंने कहा कि मैं अटल जी को बधाई देना चाहता हूं, वह इसलिए कि जो काम ब्यूरोक्रेटिक टेबल पर होता है, अटल जी ने उसको डिप्लोमैटिक टेबल पर ला दिया। आपकी यात्रा बहुत सफल रही और आज आप इस विज़िट से एक ऐसा काम करके आए हैं कि आने वाले जो भारत के प्रधान मंत्री होंगे, उनको भी आपने एक फाउंडेशन दे दिया है कि अब इस काम को वे आगे बढ़ाएं। अटल बिहारी वाजपेयी जी लंच के समय मेरी सीट के पास चले आए और उन्होंने बार-बार कहा कि आप बहुत अच्छा बोले, तो मैने देखा कि it is kind of an encouragement और कई पुराने मेम्बर्स को भी हम देखते थे, जो लम्बे काल तक इस सदन में रहे। मुझे जनेश्वर मिश्र जी की बात भी याद आती है। जब हम बोल रहे थे, तब जनेश्वर मिश्र जी ने कहा कि तुम जो बोलते हो तो हम लोगों की पार्टी की जो भाषा होती है, वही बोलते हो, लेकिन फिर भारतीय जनता पार्टी के साथ क्यों हो? तब मैंने कहा, यही तो खूबसूरती है कि यहां आपने सुना और आपको मेरी बात से कुछ सहमति वाले सवाल मिले और आपने कहा कि अच्छा बोले। उपसभापति महोदय, कल मेरे पास Amity, Pune के लड़के आए। वहां छात्र संसद का कोर्स भी होता है, तो एक बार मुझे वहां जाने का मौका मिला। मेरे पास 25-26 लोग आए थे। उन लोगों ने यही पूछा कि लीडरशिप की क्वालिटी के लिए क्या चीज़ आवश्यक है? मैंने उनसे कहा कि पहले अपना लक्ष्य तय करो और फिर उस लक्ष्य को लेकर कभी विश्राम मत करो। दूसरा, सीखने का प्रयास करो। तीसरा, जो अलग राय रखते हों, उनसे भी कटुता का भाव मत रखो। इस सदन में भी मैंने देखा है...(**व्यवधान**)...

श्री उपसभापति: माननीय बशिष्ठ बाबू, समय बहुत कम है। कृपया संक्षिप्त करें।

श्री बशिष्ठ नारायण सिंह : मैंने इस हाउस में भी देखा है कि बहुत सी अलग-अलग राय रखने के बाद भी लोगों के बीच में संबंध, रिश्ता बहुत अच्छा रहता है। यह प्रेरणा लेकर मैं आज इस सदन में अपनी बात रखता हूं।

महोदय, आज आपने मुझे यह अवसर दिया - मैं स्वयं को गौरवान्वित महसूस करता हूं कि मैंने यहां विविधता को देखा, एकता का रूप देखा, यही प्रेरणा लेकर मैं अपनी बात समाप्त करता हूं, धन्यवाद।

श्री उपसभापति : बशिष्ठ जी, आपका बहुत-बहुत धन्यवाद। Shri Jagat Prakash Nadda, not present; Shri G.K. Vasan, not present; Dr. M. Thambidurai. You have two minutes' time.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, on behalf of my party, AIADMK and my leader Edappadi Palaniswami, I join all other hon. Members in extending best wishes to the Members who have retired and who will be retiring. I pay my gratitude and respect to all of them. I am very much sure that as Members of Parliament and some as Ministers in the Union Government, all of them made very significant impact and contribution through participation in the discussions. The Members have vast experience in their own chosen fields and, with that, they contributed in the decision making for the welfare of the nation. I personally and otherwise spent some memorable time with some of them which I cherish. It had been a wonderful experience speaking with them and listening to their speeches. We will miss their valuable contribution. For my part and my party, I cherish their fond memories and wish all of them a very healthy life. At the same time, I hope to see some of them again in this House after their re-election, whose services we will be fortunate to have. In political life, there is no retirement.

MR. DEPUTY CHAIRMAN: Thank you very much.

DR. M. THAMBIDURAI: Finally, I say that all of them have a special place in my heart. I wish them well. Thank you.

MR. DEPUTY CHAIRMAN: Thambiduraiji, thank you. Now, Shri Abir Ranjan Biswas, not present. Dr. Sonal Mansingh.

डा. सोनल मानसिंह (नामनिर्देशित): माननीय उपसभापति जी, मैं आपको धन्यवाद देती हूं कि आपने मुझे बोलने का मौका दिया। आज से 6 वर्ष पहले, जब मेरे पास यह समाचार आया, तो अत्यंत हर्ष हुआ और एक भावना उत्पन्न हुई कि जो नृत्यकार हैं, जो संगीतकार हैं, यह परफॉर्मिंग आर्ट्स की कम्युनिटी का सम्मान हो रहा है, मेरा नहीं। मुझे यहां आकर बहुत कुछ सीखने को मिला है, बहुत मित्रताएं हुई हैं, across the party line, इस सदन की गरिमा, शालीनता को मैंने आत्मसात् किया है। मैंने प्रधान मंत्री श्री नरेन्द्र मोदी जी के बारम्बार कहने पर सोशल मीडिया पर भी ध्यान दिया, जिस पर मेरा ध्यान कतई नहीं था। एमपीलैड्स के द्वारा विशाल, विराट भारत के कोने-कोने से भी मुझे जुड़ने का मौका मिला।

कला, संस्कृति के बारे में कुछ और धारणाएं बनाने का भी मुझे मौका मिला। मुझे कोविड के दरमियान भी अनेक रूप से मदद करने का मौका मिला, वैसे भी मैं मदद करती, लेकिन इस पद

पर रह कर और ज्यादा सुविधा हुई। इस सबके लिए मैं बहुत-बहुत आभारी हूं कि मुझे नामांकित किया गया। पंडित रविशंकर जी के बाद शायद 30 वर्षों के बाद परफॉर्मिंग आर्ट से किसी कलाकार का यह सम्मान हुआ है। यह सम्मान पूरे कला जगत के लिए है। संसद के सारे सदस्य जो पहले थे, मेरे समय में, 6 वर्ष पहले और अब जो आये हैं, सभी के साथ मेरा सौहार्द, सौजन्य और प्रेम का व्यवहार रहा है। इसके लिए मैं सभी का धन्यवाद करती हूं, सभी को शुभकामनाएँ देती हूं। मैं भगवती माँ कामाख्या से प्रार्थना करती हूं कि इस सदन की गरिमा दिन दोगुनी, रात चौगुनी बढ़ती चली जाए। बहुत खुशी हुई, बहुत आनंद हुआ, अनेक धन्यवाद।

MR. DEPUTY CHAIRMAN: Dr. Santanu Sen, not present. Shri Aneel Prasad Hegde.

SHRI ANEEL PRASAD HEGDE (BIHAR): Thank you, Mr. Deputy Chairman, Sir, for giving me time. सर, आज से 40 साल पहले मेरा राजनैतिक सफर शुरू हुआ और पिछले 20 महीने से मैं राज्य सभा का सदस्य हूं। इसके लिए मैं सबसे पहले अपनी पार्टी के अध्यक्ष श्री नीतीश कुमार जी को धन्यवाद देता हूं। पुरानी बिल्डिंग में मेरी maiden speech हुई और यहां पर नई बिल्डिंग में मेरी farewell speech हो रही है। मेरा सौभाग्य रहा कि लोकतंत्र को बचाने में जे.पी. के बाद सबसे ज्यादा योगदान रखने वाले व्यक्ति जॉर्ज फर्नांडिस थे, उनके साथ पार्टी में काम करने का मुझे मौका मिला। अब मेरी पार्टी के अध्यक्ष नीतीश कुमार जी हैं, जिन्होंने देश में गैर-बराबरी मिटाने के कई सारे कार्यक्रम लागू किए हैं, जैसे पंचायती राज में और स्थानीय संस्थाओं में महिलाओं के लिए 50 प्रतिशत आरक्षण दिया और यह काम करने वाला बिहार पहला राज्य बना। इसी तरह से जातिगत जनगणना भी उन्होंने ही करवाई और हर घर नल से जल का कार्यक्रम भी उन्होंने ही शुरू किया था। इसके लिए मैं उनको धन्यवाद देता हूं। उन्होंने गांधी जी के अति कठिन और अति प्रिय शराब बंदी के कार्यक्रम को लागू करके रखा है।

Sir, I am very proud that TCS, Infosys, HCL and Wipro are amongst the world's top ten software companies today. आपको याद होगा कि मोरारजी देसाई की सरकार में कोका कोला के साथ आईबीएम को जॉर्ज फर्नांडिस ने इंडस्ट्री मिनिस्टर रहते हुए बाहर निकाला। ये चार कम्पनीज़ आज यहां पर पहुंची हैं और इन लोगों ने खुद भी इसको acknowledge किया है।

सर, मैं एक विषय और यहां पर लाना चाह रहा हूं, जो मनी लॉडरिंग के संबंध में है। लोक सभा में 1991 में जब यह हो रहा था, तब किसी कम्पनी के मालिक ने, रिलायंस कम्पनी के मालिक ने, any politician is purchasable as long as you are prepared to pay the right price करके बोला, यह वाक्य बोलने के लिए उनको blacklist किया गया।

श्री उपसभापति: हेगडे जी, आप समाप्त कीजिए।

श्री अनिल प्रसाद हेगडे: उस समय उन्होंने बोला कि I blacklisted the company just to tell him that there were politicians who did not have a price.

श्री उपसभापतिः माननीय हेगडे जी, आपका समय खत्म हो रहा है।

श्री अनिल प्रसाद हेगडे: सर, मेरे पास डिबेट की कॉपी है। मैं अंत में आपसे यह कहना चाहूंगा कि मुझे यहाँ पर पिछले दो सालों से आप सभी लोगों का साथ मिला है। हमारे जो पुराने चेयरमैन थे, वेंकैया नायडु जी और जो अभी के चेयरमैन हैं, मैं आपको और अन्य सभी साथियों को धन्यवाद देता हूं। उपसभापति जी, आप मुझे आधा मिनट और दे दीजिए।

श्री उपसभापतिः नहीं, क्योंकि पहले से समय तय है।

श्री अनिल प्रसाद हेगडे: ठीक है, आपका बहुत-बहुत धन्यवाद।

श्री उपसभापतिः श्रीमती सुलता देव, आप बोलिए, आपके पास दो मिनट हैं।

श्रीमती सुलता देव (ओडिशा): उपसभापति महोदय, मुझे इस फेयरवैल स्पीच पर बोलने का मौका देने के लिए आपका बहुत-बहुत धन्यवाद। मैं इसको फेयरवैल स्पीच नहीं मान रही हूं, क्योंकि हममें से कोई भी रिटायर नहीं हो रहा है। जो पोलिटिकल पर्सन्स होते हैं, वे अपनी लाइफ में कभी रिटायर नहीं होते हैं, हाँ कुछ सदस्य इस सदन से चले जाएंगे, कुछ नए आएंगे। हमारे ओडिशा में एक कहावत है, "This moment comes in everybody's life." इसका मतलब है कि आज जो जा रहे हैं, कल को हमारी भी बारी आएगी। यह जो उच्च सदन है, यह पूरी इंडिया को रिप्रेज़ेंट करता हैं, इसमें सुंदरता है। इसमें भाषा की सुंदरता है, सारे लोगों की मिली-जुली पोशाकों की सुंदरता है, सब कुछ है। मैं एक और बात बोलूंगी कि यहाँ पर 68 मैम्बर्स रिटायर हो रहे हैं, उनमें से नौ मिनिस्टर्स हैं और पाँच मेरी दीदियाँ भी रिटायर हो रही हैं। जया बच्चन जी हैं, कान्ता कर्दम जी हैं, डा. अमी याज्ञिक जी हैं, वंदना चव्हाण जी हैं और डा. सोनल मानसिंह जी हैं। मैं इन पाँचों से पर्सनली भी कहीं न कहीं जुड़ी हुई हूं। मैं खास कर जया दीदी के बारे में कहूं तो उनका बैग जादू का पिटारा होता है, उसमें कुछ न कुछ होता है। ऐसा कोई नहीं होगा, जिसने उनके हाथ से चॉकलेट, आम पापड़ या कुछ न कुछ न खाया हो। हम इसके लिए उन्हें जरूर धन्यवाद देंगे। मैं एक बात और बोलूंगी कि इस बार हमारे ओडिशा राज्य से भी दो सांसद रिटायर हो रहे हैं। ये दोनों अपने गुणों से बहुत बड़े हैं। एक माननीय सदस्य डा. प्रशांत नन्दा जी हैं और दूसरे माननीय सदस्य डा. अमर पटनायक जी हैं। ये दोनों ओडिशा की बहुत बड़ी लिजेंडरी पर्सनैलिटीज़ हैं। डा. प्रशांत नन्दा जी फिल्म के प्रोड्यूसर हैं, डायरेक्टर हैं, एक्टर हैं और उनकी शेषा श्रबना मूवी बहुत सारी लैंग्वेजेज़ में बन चुकी है और डा. अमर पटनायक साहब ए.जी. रह चुके हैं।

श्री उपसभापतिः कृपया समाप्त कीजिए।

श्रीमती सुलता देव: महोदय, जो लोग जा रहे हैं, मैं उनके लिए एक ही बात कहकर अपना भाषण खत्म करूंगी कि वेद में चरैवेति-चरैवेति बोलते हैं, आपका चलना, आपका आगे बढ़ना कभी खत्म नहीं होता, बल्कि यहाँ से शुरू होता है, चलते रहिए, चलते रहिए, चलते रहिए।

श्री उपसभापति: धन्यवाद। श्री मोहम्मद नदीमुल हक, आप अपना भाषण आरंभ कीजिए।

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, as I stand before you today reflecting on my years of public service as a Member of Parliament, I am overwhelmed with the sense of gratitude, nostalgia and hope for my party, the Parliament and this great country. I am deeply indebted to my party, All India Trinamool Congress, and our esteemed Chairperson and my didi, Ms. Mamata Banerjee, whose unwavering trust and support have afforded me the privilege of representing the party in the Rajya Sabha twice. I thank both sides of the House, the Opposition as well as the Treasury Benches, the Opposition for teaching me to give voice to the emotions of the people and the Treasury Benches for bearing with me and hearing me with patience. I thank my party leaders, Shri Derek O' Brien, Shri Subrata Bakshi and Shri Sukhendu Sekhar Ray as well as my colleagues from the TMC who have accompanied me on this journey of the Rajya Sabha. Some of us will come back and some of us will not. I conclude with a few lines, Sir. सर, साहिर की एक नज्म है। उसका एक गीत है। उसी की जमीन पर, साहिर की रूह से माफी माँगते हुए –

"हम सब पल-दो पल के मेम्बर हैं पल दो पल हमारी कहानी है
पल-दो पल हमारी हस्ती है पल-दो पल हमारी रवानी है
मुझ से पहले कितने मेम्बर आए और आ कर चले गए
कल और आएंगे
मुझसे बेहतर कहने वाले तुमसे बेहतर सुनने वाले
वे भी इक पल का किस्सा थे हम भी एक पल का किस्सा हैं,
कल तुमसे जुदा हो जाऊँगा **गो** *आज तुम्हारा हिस्सा हूँ।"*

†**محمد ندیم الحق:** سر، ساحر کی ایک نظم ہے اس کا ایک گیت ہے۔ اسی کی زمین پر، ساحر کی روح سے معافی مانگتے ہوئے ــ

ہم سب پل دو پل کے ممبر ہیں پل دو پل ہماری کہانی ہے،
پل دو پل ہماری ہستی ہے پل دو پل ہماری روانی ہے،
مجھ سے پہلے کتنے ممبر آئے اور آکر چلے گئے،
کل اور آئیں گے،
مجھ سے بہتر کہنے والے تم سے بہتر سننے والے،
وہ بھی ایک پل کا قصّہ تھے ہم بھی ایک پل کا حصہ ہیں،

† Transliteration in Urdu script.

کل تم سے جدا ہو جاؤں گا گو آج تمہارا حصہ ہوں۔

MR. DEPUTY CHAIRMAN: Shri Kanakamedala Ravindra Kumar; two minutes.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity to deliver my farewell speech in this august House. At the outset, I extend my heartfelt thanks to my Telugu Desam Party President and former Chief Minister, Nara Chandrababu Naidu, who elected and sent me from legal profession as Senior Advocate to this august House to represent crores and crores of Telugu-speaking people. My special thanks to the former hon. Chief Justice N.V. Ramana, who is my professional colleague and friend. He is the man behind my successful professional and political career.

Sir, on 3.4.2018, I entered in the Parliament House and took oath. When I took oath or affirmation, the same day, an announcement was made by the then Presiding Officer, Shri Venkaiah Naidu. Shri Arun Jaitley, who is no more now, was a Member of this House and the Minister of Finance. He was the Leader of the House in Rajya Sabha. Now, today, I am in the New Parliament Building on the 8th February and attending the last Session of my career as a Member of Parliament. I have no hesitation in saying that the entire period of 2018 till now is full of experiences and opportunities to gain knowledge. Since I became a Member of this august House, I was allowed and permitted by the Presiding Officers, Shri Venkaiah Naidu, the present Chairman, Shri Jagdeep Dhankhar, hon. Deputy Chairman, Shri Harivansh, and other Presiding Officers, to express grievances about the lives of each and every person, particularly from the State of Andhra Pradesh. I availed all the opportunities of Zero Hour, Special Mentions and everything. All the Presiding Officers were generous. During my tenure in this august House, I had so many occasions to work together.

MR. DEPUTY CHAIRMAN: Thank you.

SHRI KANAKAMEDALA RAVINDRA KUMAR: I thank all the Secretary-Generals for cooperating and giving me opportunities. Thank you, Sir.

श्री उपसभापति : माननीय सदस्यगण, माननीय सदस्य, अमी याज्ञिक जी और श्री नारण भाई जे. राठवा को जाना है। उन्होंने अनुरोध किया है कि उन्हें पहले बोलने का मौका मिले। अगर आप सबकी सहमति है, तो मैं उन्हें बुला सकता हूँ। Dr. Amee Yajnik; two minutes.

DR. AMEE YAJNIK (Gujarat): Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity. In my wildest dreams, I had never thought that I would be in this august House. Having grown up reading Discovery of India and Glimpses of World History by Pandit Jawaharlal Nehru, My Experiments with Truth by Mahatma Gandhi, almost 70 volumes of Dr. B.R. Ambedkar's writings and speeches and, of late, Dr. Manmohan Singh's volumes on Changing India, I had never thought that I would be here and I would be a part of this House in that old great Parliament Building and be in the place, the Central Hall, where the Constituent Assembly debates took place. When I had gone through the volumes of the Constituent Assembly debates, I could see how the founding fathers and the framers of the Constitution had built a great nation. To be there to get the vibes and to enjoy every moment of the Session while I was here, today, I have mixed feelings. I saw that I could actually contribute to making some kind of a change at the social level for children, women, disadvantaged classes and weaker classes, who want to be at par with the people in governance. I thought that I would actually be making law. I am a lawyer and I knew after studying law that you come to the courts for interpretation, where law is interpreted and implemented in society. I would actually be a law-maker. I saw many a time the graph going down. Coming from that old Building to this New Building, from then looking at the Constituent Assembly debates from 1947 to 1950 and coming to now, I found that there was quite some deterioration. I was very disappointed often but I still thought that there is a ray of hope. All the people who have come here, all the Members have contributed in some way or the other and, maybe, in the future, I hope that some kind of angularism will go away and we will try to see that those high levels in the parliamentary debates are achieved. Thank you so much.

श्री नारण भाई जे. राठवा (गुजरात) : उपसभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका बहुत आभारी हूं। राज्य सभा में 68 सदस्य सेवानिवृत हो रहे हैं।

(**सभापति महोदय** *पीठासीन हुए।*)

महोदय, मैं पांच बार लोक सभा का भी सदस्य रहा और मुझे वहां भी सेवा करने का अवसर मिला था। मैं सन् 1991 से 2009 तक 9वीं, 10वीं, 11वीं, 12वीं और 14वीं लोक सभा का सदस्य रहा हूं। 2004 से 2009 तक यूपीए-I गवर्नमेंट में, आदरणीय डा. मनमोहन सिंह जी के नेतृत्व में मैंने रेल राज्य मंत्री का भी कार्यभार संभाला था। महोदय, हर दो साल के बाद राज्य सभा में एक ऐसा समय आता है, जब राज्य सभा से सेवानिवृत्त होते समय अत्यंत दुख होता है, परंतु खुशी इस बात की है कि पिछले 6 वर्षों में मैंने इस सदन से बहुत अनुभव और प्यार प्राप्त किया है।

महोदय, मेरे इस कार्यकाल में मुझे आप सभी का प्यार प्राप्त हुआ। मैं आपका और उपसभापति महोदय का आभारी हूं। मैं अपनी पार्टी की तत्कालीन अध्यक्षा आदरणीय सोनिया जी, आदरणीय राहुल जी और अभी हमारे ऑल इंडिया कांग्रेस कमेटी के प्रेज़िडेंट मल्लिकार्जुन खरगे साहब का भी बहुत-बहुत आभारी हूं। मेरी शुरुआत जब 1989 में 9वीं लोक सभा से हुई थी, तब उस टाइम के तत्कालीन सीएम चिमनभाई पटेल और जनरल सेक्रेटरी, एआईसीसी अहमद भाई पटेल का भी मैं बहुत आभारी हूं।

सर, आपके नेतृत्व में भी जब मैं लोक सभा में जनता दल से एमपी बना, तब 9वीं लोक सभा में आपके सानिध्य में भी मुझे सेवा करने का मौका मिला था। सर, मैं राज्य सभा के सेक्रेटरी जनरल, सभी अधिकारीगण एवं सभी कर्मचारीगण का बहुत-बहुत धन्यवाद करता हूं। इन्हीं शब्दों के साथ, मैं आपका बहुत आभारी हूं, धन्यवाद।

SHRI G. K. VASAN (Tamil Nadu): Sir, various respected Members from different parties are retiring today. I would like to mention that their contribution to the nation through the Upper House is laudable. They have echoed their voice in most of the issues on their States and constituencies. I am sure that most of them would come back to the same House again. But, still, for various reasons, I am sure their party would be giving them various other responsibilities to work also. After all, in this great House, we all move as brothers, sisters, friends and well wishers. We would, definitely, miss them in this House in future. Still, Sir, to conclude, I would only like to say in this august House, on the state of our retiring Members, that we would remain dedicated workers to the nation and I wish them all the best in their future endeavours from our Party's side, Tamil Maanila Congress (Moopanar). Thank you, Sir.

श्री बी. लिंग्याह यादव (तेलंगाना) : सर, आपने मुझे अपनी बात रखने का मौका दिया और फेयरवेल स्पीच देने के लिए समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। अपर हाउस में चेयरमैन साहब, डिप्टी चेयरमैन साहब, एक्स-चेयरमैन एम. वेंकैया नायडु साहब और हमारे लीडर, डा. के. केशव राव साहब ने मुझे सहकार दिया। सर, मैं आगे अपनी लैंगुएज तेलुगू में बोलूंगा।

2.00 P.M.

*"I would like to express my heartfelt thanks and gratitude to the leader of the Telangana Movement and the BRS Party Leader, Shri K. Chandrashekar Rao, for nominating a person like me, who has a rural background and belongs to the weaker section of society, a shepherd's family and a poor farmer's family to serve in this

*English translation of the original speech delivered in Telugu.

august House for six years. In the same way, I would like to thank all the BRS Party members, the people of Telangana and particularly the people of Nalgonda. During my tenure as a Member of the Rajya Sabha, even during the difficult times of COVID-19, I had the opportunity to serve the State of Telangana and also carry out my duties as a Member in this august House. Sir, the fortune of the retiring members is that we participated in the sessions of the Rajya Sabha in the Old Parliament Building, where great freedom fighters used to sit and participate in the sessions of the Parliament.

Sir, as a Member of several Committees, I travelled to various states in the country and heard the problems of the people and the problems of the States. I had an opportunity to participate in the discussion on several Bills. After the formation of Telangana, as a Member of the Rajya Sabha representing Telangana from the BRS Party, I voiced the problems of the State of Telangana like allocation of funds, Rights of the State and other problems relating to the State in this august House. In the same way, I got an opportunity to speak on census for Other Backward Classes, Sub-classification of Scheduled Castes, the welfare of Scheduled Tribes and the Women's Bill. Sir, in this august House, we can participate in the debates not only in Hindi and English but also in regional languages as well. There is a patriotic song in Telugu "To whichever country you go, wherever you set foot, Praise your motherland, Bharat." In the same way, they say, "Among the nation's languages, Telugu is the best". Sir, it is our fortune that we have the privilege of participating in the discussions in this Upper House in all regional languages, including Telugu language. I raised several issues about my village, my district, my State and also issues pertaining to railways and highways. I once again thank the BRS (Bharat Rashtra Samithi) Party and its President, Shri K. Chandrashekar Rao. Sir, special thanks to you."

श्री सभापति : सुश्री सरोज पाण्डेय।

सुश्री सरोज पाण्डेय (छत्तीसगढ़): सभापति जी, आज चला-चली की बेला है। आज इस चला-चली की बेला में जब हम अपने विचारों को व्यक्त कर रहे हैं, तो मैं सबसे पहले आपका धन्यवाद करना चाहती हूँ। धन्यवाद इस बात का कि आपने जीवन का वह अविस्मरणीय पल मुझे दिया, आसंदी पर बैठने का अवसर दिया, इसके लिए मैं आपका बहुत धन्यवाद करती हूँ। यह मेरे जीवन का बहुत अविस्मरणीय पल रहा है। नारी सशक्तिकरण की दिशा में आपने जो कदम उठाया, उसके लिए मैं आपको बहुत साधुवाद भी देती हूँ। इससे हम बहनों में आत्मविश्वास का संचार हुआ है। 6 वर्षों में मैंने बहुत कुछ सीखा और हम यहाँ से बहुत सी सुखद स्मृतियाँ लेकर जा रहे हैं। इस चला-चली की बेला में मैं अपने प्रधान मंत्री, माननीय नरेन्द्र मोदी जी को धन्यवाद देती हूँ; हमारे गृह मंत्री, माननीय अमित शाह जी को भी धन्यवाद देती हूँ और हमारे अध्यक्ष, नड्डा जी को भी

धन्यवाद देती हूँ कि उन्होंने मुझे इस उच्च सदन का सदस्य बनने का अवसर दिया, कुछ सीखने का अवसर दिया। यह सदन बहुत से विषयों का साक्षी रहा है। अमृत काल के इस स्वर्णिम सफर में मैं यहाँ पर उन पलों की साक्षी बन पाई, यह मेरे लिए सौभाग्य की बात है। मैं देश के प्रधान मंत्री जी को इस बात के लिए धन्यवाद देती हूँ कि तीन तलाक का विषय एक ऐसा विषय था, जो बार-बार राजनीति में फँस जाता था और राजनीति में फँसने के कारण उस पर निर्णय नहीं हो पाता था। राजनीतिक जिजीविषा का ऐसा उदाहरण देश के प्रधान मंत्री जी ने महिलाओं के लिए दिया। मैं तीन तलाक बिल की साक्षी हूँ और इस बात के लिए आज मैं अपने आपको गौरवान्वित भी महसूस करती हूँ।

नारी शक्ति वंदन अधिनियम - जब इतिहास लिखा जाएगा, तो मुझे लगता है कि यह एक ऐसा बिल था, जब नारियों के सशक्तिकरण की दिशा में उनको स्थान देने के लिए देश के प्रधान मंत्री जी ने जो कोशिश की, उसके लिए मैं देश के प्रधान मंत्री जी को बहुत धन्यवाद देती हूँ और अपने आपको सौभाग्यशाली मानती हूँ कि समय के उस कालखंड में मैं इस सदन में उपस्थित थी। मैं उस पल की साक्षी थी। मैं देश के प्रधान मंत्री जी को इस बात के लिए बार-बार धन्यवाद देती हूँ कि वे इस प्रकार के बिल को लाये, जिससे महिलाएँ आगे बढ़ सकती हैं, सशक्त हो सकती हैं और आने वाले समय में इस देश में एक अलग परिदृश्य दिखाई देगा। 2014 के बाद से बहुत से परिदृश्य, राजनीतिक परिदृश्य बदले हैं। यह कालखंड, बहुत से ऐतिहासिक, बहुत से सांस्कृतिक कालखंडों का समय रहा है, जिसमें बहुत परिवर्तन हुए हैं। इन परिवर्तनों में मुझे भी भागीदारी करने का अवसर मिला, इसके लिए मैं अपने आपको गौरवान्वित महसूस करती हूँ।

महोदय, एक विषय, जो मुझे लगता है कि शायद उसे मेरे कार्यकाल में होना चाहिए था, लेकिन नहीं हो पाया और जाने का समय हो गया, वह विषय है - छत्तीसगढ़ी भाषा को 8वीं अनुसूची में शामिल करने का। वह विधेयक प्राइवेट मेम्बर्स बिल के तौर पर अगर पारित हो जाता, तो अच्छा रहता। वह विधेयक किन्हीं कारणों से लम्बित रह गया। कहीं न कहीं मेरे मन में यह कसक बाकी रह गयी है।

महोदय, मैं आज अपने शीर्ष नेतृत्व को धन्यवाद देते हुए अपनी बात को समाप्त करती हूँ। मैं आपको भी साधुवाद देती हूँ और सुखद स्मृतियों के साथ - इस सदन में मेरे जो सभी सहयोगी हैं, बहुत से नये दोस्त भी मिले, जिनके साथ विचारों का आदान-प्रदान होता है। मेरी अपने साथियों के साथ की बहुत सी ऐसी यादें रहीं, जिनसे मैंने बहुत कुछ सीखा है। यहाँ बहुत सारे ऐसे परिदृश्य उपस्थित हुए, जो नहीं होने चाहिए थे, मैं कामना करती हूँ कि जो लम्बित विधेयक है, वह पारित हो जाए तथा जो दृश्य यहाँ पर उपस्थित नहीं होने चाहिए, वे उपस्थित नहीं हों। इन्हीं शब्दों के साथ, धन्यवाद।

MR. CHAIRMAN: Dr. Santanu Sen.

DR. SANTANU SEN (West Bengal): Thank you, Chairman, Sir, for giving me this opportunity. First of all, I would like to sincerely thank my party supremo, Madam Mamata Banerjee, who gave me the opportunity to serve here for the last six years. My sincere thanks to the leader of my Party of this House, Shri Derek O' Brien, who

guided me like anything. My sincere thanks to my party National General-Secretary, Shri Abhishek Banerjee, who has guided me politically. I am really thankful to you, Sir. You have given me so many opportunities to speak on several issues. My sincere thanks to our previous Chairman, a towering personality, Mr. Venkaiah Naidu also. Sir, I have learned so many things here. My political career started since my student life. Earlier, I was Kolkata Corporator for two terms. I have learned many things, specially, as I was from the Opposition side. As we know that the House always belongs to the Opposition, we, specially, got some more opportunities to raise several issues pertaining to the State of West Bengal and the country as a whole. These six years will remain as one of the most important treasures of my life. Once again, I sincerely thank and congratulate you for giving me this opportunity to serve here in this House. Thank you.

MR. CHAIRMAN: Shri Ravichandra Vaddiraju.

श्री रविचंद्र वद्दीराजू (तेलंगाना) : सर, मैं तेलुगू में बोलना चाहता हूँ। *"Hon. Chairman Sir, thank you for giving me an opportunity to speak in today's Farewell Address to the retiring Members of Rajya Sabha. Firstly, I express my sincere thanks to Shri Kalvakuntla Chandrashekar Rao, the first Chief Minister of Telangana and Party leader of BRS (Bharat Rashtra Samithi), who will remain forever in the hearts of the people of Telangana. I also thank him for nominating me to the Rajya Sabha, also known as the House of Elders, to raise the voice of Telangana amongst all of you.

Mirroring the aspirations of the people of Telangana and making their dreams come true by achieving a separate State of Telangana and announcing and implementing various welfare schemes, generating wealth for the State, filling their hearts with happiness and becoming a role model in the country through his administrative measures, all this honour is credited to the first Chief Minister of Telangana, Shri K. Chandrashekar Rao only.

I feel lucky that you have given me the opportunity during these 20 months of my tenure as a Member of Rajya Sabha to not only sit in the old parliament building but also in the new parliament building and also to vote in both the Presidential and Vice-Presidential elections. I sincerely thank Shri Keshava Rao and Shri Suresh Reddy for giving me an opportunity on behalf of Telangana to participate in the discussion on the Women's Reservation Bill. Shri KCR thought that the Women's

---

*English translation of the original speech delivered in Telugu.

Reservation Bill should be passed soon. I am thankful to KCR for passing the Backward Classes Reservation Bill on 12th June 2014, the first meeting of the Telangana Legislative Assembly and sending the Bill to the Parliament. Sir, I once again humbly remind you that the Women's Reservation Bill can only be passed if the caste census is conducted and the BC Bills are passed.

Sir, I thank you for making me a member of the Standing Committee on Petroleum and Natural Gas. As a member of this Committee, I was able to solve some problems. For this, I would like to thank the Committee Chairman, Shri Ramesh Bidhuri and all the fellow members of the Committee. Sir, the Sammakka Sarakka Central Tribal University, as provisioned in the Andhra Pradesh Reorganization Bill, pending for ten years has finally seen the light of the day. I am thankful to you for passing the Bill and I feel grateful for contributing to it.

Sir, many assurances made during the bifurcation of the State are still pending. I humbly appeal to hon. Prime Minister, Shri Narendra Modi and other Ministers to implement the assurances and also to give national status to some projects like Railway Coach Factory, Bayyaram Steel Factory, etc. Telangana ranks first among the fastest-developing States in the country. There is an imminent need for the Central Government to help such a State. On this historic occasion, I once again thank Shri K. Chandrashekar Rao for giving me the opportunity as a Rajya Sabha Member. Sir, I especially thank you as the Chairman, Rajya Sabha and also former Chairman Shri M. Venkaiah Naidu for extending your support to me. I also thank all the other Members of the Rajya Sabha. I wish that the retiring Members be re-elected and I too wish to be re-elected to this august House. Jai Hind, Jai Telangana."

डा. अशोक बाजपेयी (उत्तर प्रदेश): माननीय सभापति जी, आज इस विदाई की बेला में मैं कहना चाहूँगा कि लोकनायक जयप्रकाश नारायण जी के नवनिर्माण आंदोलन से जो सफर प्रारंभ हुआ और राष्ट्रनायक नरेन्द्र मोदी जी के साथ काम करने का यह जो अवसर मिला है, यह मेरे जीवन के अविस्मरणीय पल होंगे। मान्यवर, मेरा लंबा सार्वजनिक जीवन रहा है। पहली बार मैं 1977 में उत्तर प्रदेश की विधान सभा के लिए चुन कर आया था और आज माननीय मोदी जी की अनुकंपा से मुझे इस लोकतंत्र के सबसे बड़े, सर्वोच्च सदन में काम करने का अवसर मिला, इसमें बहुत कुछ सीखने को मिला। मैं लंबे समय तक विधान सभा में रहा। विधान सभा का कार्य क्षेत्र एक प्रदेश तक सीमित हुआ करता है, लेकिन संसद का यह बड़ा सदन है, जहाँ सारे देश का प्रतिनिधित्व है, यह मिनी इंडिया है, जहाँ हर प्रदेश के लोग, हर भाषा के लोग, हर विचार के लोग, हर दर्शन के लोग मिलते हैं। उनसे मुझे बहुत कुछ सीखने को मिला, मैंने तमाम विद्वान साथियों के उद्बोधन से बहुत कुछ सीखा है और माननीय मोदी जी के इस कार्यकाल में, जिसको आजादी के अमृत महोत्सव के रूप में मनाया गया, इसका भी मैं साक्षी रहा हूँ।

मान्यवर, मैं सौभाग्यशाली हूँ कि मेरे सामने राम मंदिर का लोकार्पण हुआ, राम मंदिर की प्राण प्रतिष्ठा हुई। तीन तलाक समाप्त हुआ, अनुच्छेद 370 और 35ए समाप्त हुआ - इनका मैं साक्षी रहा। मैं इन अभूतपूर्व घटनाओं का साक्षी रहा और हम तमाम लोगों को वह अवसर मिला। आज इस अवसर पर मैं आपके प्रति भी आभार व्यक्त करना चाहूँगा और आपके पूर्व सभापति, आदरणीय वेंकैया नायडु जी का भी आभार व्यक्त करूँगा, जिनसे संसदीय परंपराओं को सीखने का अवसर मिला, बहुत कुछ समझने का अवसर मिला और मैंने मेरे विद्वान साथियों से भी बहुत कुछ सीखा है।

मान्यवर, आज मैं अपने सभी साथियों, जिनकी विदाई हो रही है, उनके प्रति तो मेरी सद्भावना है ही कि वे जीवन में जहाँ भी रहें, सफलताओं की ऊँचाइयों को छुएं, हम सब लोग आज अलग हो रहे हैं, तो जो यहाँ रहेंगे, उनके लिए भी मेरी मंगलकामना है। आपने मुझे यह अवसर दिया कि मैं अपने इन 6 वर्ष के कार्यकाल में यहाँ जो कुछ अनुभव हुए, उनको साझा कर सकूँ, उसके लिए आपका बहुत-बहुत आभार, बहुत-बहुत धन्यवाद।

श्री सभापतिः श्रीमती कान्ता कर्दम।

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): सभापति महोदय, आपका एवं सांसदगण का धन्यवाद। मैं सबसे पहले आदरणीय प्रधान मंत्री, नरेन्द्र मोदी जी, अमित शाह जी, नड्डा जी, अपने प्रदेश के नेतृत्व एवं केन्द्र के नेतृत्व का आभार प्रकट करती हूँ कि उन्होंने मुझे इस सदन में भेजा, जहाँ से मुझे बहुत कुछ सीखने को मिला। जब मैं इस सदन में आई थी तो यहाँ बहुत वरिष्ठ सदस्य भी थे और उनसे भी हमें बहुत कुछ सीखने को मिला। मुझे स्वर्गीय जेटली जी और सुषमा जी को सुनने का मौका मिला। आज वे हमारे बीच नहीं हैं, इसका बहुत दुःख और कष्ट केवल मुझे ही नहीं, बल्कि सभी को हुआ, पूरे देश को हुआ कि वे हमारे बीच से इतनी जल्दी चले गए। मुझे इस सदन से बहुत कुछ सीखने को मिला और मुझे यहाँ बहुत सारे अनुभव मिले हैं। मैं आपका भी आभार प्रकट करती हूँ कि आपने मुझे चेयर पर बैठने का मौका दिया और जिन महिलाओं को आपने यह सम्मान दिया है, उनमें से मैं भी एक हूँ।

महोदय, मुझे कई कमिटीज़ में भी रखा गया। मुझे एससी-एसटी कमिटी एवं अन्य कमिटीज़ के माध्यम से देश भर में जाने का मौका मिला। जब मैं अलग-अलग प्रदेशों में अपने एससी-एसटी समाज में जाती थी, तो मुझे वहाँ के गांवों में उन समाज के लोगों से मिलने का मौका मिला। उनकी कुछ समस्याएं थीं, जिनका इस कमिटी के माध्यम से मुझे समाधान करने का भी मौका मिला। मुझे इस बात को यहां बताते हुए बहुत खुशी हो रही है कि मेरे कार्यकाल में ही यह नया सदन बना। मैं आदरणीय प्रधान मंत्री जी को भी बहुत-बहुत बधाई दूंगी कि हम लोगों को इस नए सदन में आने का मौका मिला। मैं यहां से बहुत सारे अनुभव सीखकर जाऊंगी। यहाँ जितने भी हमारे बहन और भाई हैं, उनसे भी मुझे बहुत कुछ सीखने और समझने का मौका मिला है। अगर मुझसे कहीं किसी भी स्थान पर कुछ भूल हो गई हो तो वे मुझे क्षमा करेंगे। धारा 370, ट्रिपल तलाक और नारी शक्ति वंदन जैसे कई महत्वपूर्ण बिल्स मेरे कार्यकाल में ही आए और पास हुए हैं, जिसके लिए मैं अपने आपको बहुत ही सौभाग्यशाली मानती हूँ। मैं आपका बहुत-बहुत आभार और बहुत-बहुत धन्यवाद करती हूँ। जय हिन्द!

श्री अनिल बलूनी (उत्तराखंड)**:** सभापति जी, आज इस farewell के अवसर पर मैं भारतीय जनता पार्टी के हमारे राष्ट्रीय अध्यक्ष, आदरणीय नड्डा जी एवं भारत के गृह मंत्री, आदरणीय अमित शाह जी का बहुत-बहुत आभारी हूँ कि उन्होंने मुझे राज्य सभा में आप लोगों के मध्य बैठने का एक मौका दिया। मैं भारत के यशस्वी प्रधान मंत्री जी का भी हार्दिक आभारी हूँ कि उन्होंने हमको ऐसे बहुत सारे अवसर दिए, जिनका मुझे गौरव है। उन्होंने मुझे ऐसा अवसर भी दिया, जब मुझे आर्टिकल 370 पर मत डालने का मौका मिला।

महोदय, मैं यह भी कहना चाहता हूँ कि जब हम लोग छोटे थे, संघ के स्वयंसेवक थे, विद्यार्थी परिषद के कार्यकर्ता थे या जब हम भारतीय जनता युवा मोर्चा के सदस्य थे, तो हम लोग नारे लगाते थे - *"शहीद हुए जहाँ मुखर्जी, वह कश्मीर हमारा है।"* जब धारा 370 के उन्मूलन का समय आया तो उस वक्त उसके लिए मैंने मतदान किया और मेरे लिए वह एक न भूलने वाला क्षण है और हमारे रोंगटे खड़े कर देने वाला क्षण है।

महोदय, मैं इस बात के लिए अपने आपको सौभाग्यशाली समझता हूँ कि मैं एक ऐसे कालखंड में इस सदन का सदस्य रहा हूँ, जब मैंने सपनों को हक़ीकत में तब्दील होते देखा है। ऐसे बहुत सारे क्षण आए, जब सपने हक़ीकत में बदले। जब ट्रिपल तलाक का मुद्दा आया, जब नारी शक्ति वंदन अधिनियम का मामला आया और जब ऐसे ही बहुत सारे पल आए, तब मैंने अपने आपको बहुत ही गौरवशाली महसूस किया। ऐसे बहुत सारे क्षण भी आए, जो हम लोगों के लिए बहुत ही भावुक पल थे, ऐसे ही कोरोना का समय आया। महोदय, आप में से बहुत साथियों को पता होगा कि उससे पूर्व मैं एक बहुत गंभीर बीमारी में उलझ गया। ऐसे बहुत सारे पल आए, जिन्हें हमने लोक सभा और राज्य सभा के दोनों चैम्बर्स में होते हुए देखा। ऐसा भी क्षण आया कि जब विज़िटर्स गैलरी पर सांसद बैठे थे, ऐसा भी क्षण आया, जब सदस्य भी वर्चुअली इस संसद में शामिल हो सके। ऐसे बहुत सारे भावुक पल आए, जिसके लिए मैं सदा इस कालखंड को याद रखूंगा।

महोदय, मैं एक बात ज़रूर कहना चाहता हूं कि इस कालखंड में बहुत सारे महत्वपूर्ण काम हुए और इसीलिए इन सपनों को जब मैं कहता हूं कि हकीकत में बदलने का समय आया। इसीलिए सब लोग कहते हैं कि सपने नहीं हकीकत बुनते हैं, इसीलिए सब मोदी को चुनते हैं, क्योंकि ऐसे बहुत सारे पल आए, जब इस सदन में हम लोगों ने बहुत महत्वपूर्ण बिल पास किए। महोदय, मैं बहुत चीज़ें कहना चाहता था, लेकिन समय का अभाव है। मैं आपका, यहां पर जितने हमारे राज्यसभा के कर्मचारी हैं, जितने अधिकारी हैं, उनका, इस सदन के सभी सदस्यों का और सभी अपने साथियों का बहुत-बहुत आभारी हूं, जिनके साथ मैंने यहां पल गुज़ारे हैं।

महोदय, मैं लाइटर वे में एक बात ज़रूर कहना चाहता हूं कि इस सदन में सबसे ज्यादा अनिल नाम के लोग हैं, अनिल बलूनी, अनिल अग्रवाल, अनिल जैन, अनिल देसाई, अनिल हेगडे और ये सारे लोग रिटायर हो रहे हैं, तो हमको आपका protection ज़रूर चाहिए कि इतने सारे लोग एक साथ रिटायर हो रहे हैं, तो कुछ अनिलों पर आपकी कृपा दृष्टि रहे, इसके लिए ज़रूर आपसे आग्रह है, बहुत-बहुत धन्यवाद!

MR. CHAIRMAN: Mr. Anil Baluni, will you please indicate the rule under which you are seeking this protection from me? *..(Interruptions)..*

Hon. Members, our House sitting today will be up to 6.00 p.m. and we have to transact Business in respect of Bills also. I would urge the Members, and with full respect to their sentiments, to be brief.

श्री सकलदीप राजभर (उत्तर प्रदेश): आदरणीय सभापति महोदय, सबसे पहले मैं इस लोकतंत्र के पवित्र मंदिर को प्रणाम करता हूं। मैं आज आपकी आज्ञा से इस सदन में अपने विदाई भाषण के लिए खड़ा हुआ हूं। मेरे जैसे पार्टी और संघ के साधारण कार्यकर्ता को इस सदन में 6 वर्ष तक अपनी ज़िम्मेदारियों का निर्वहन करने का अवसर मिला, इसके लिए मैं देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी, श्री अमित शाह जी, श्री राजनाथ सिंह जी, राष्ट्रीय अध्यक्ष जी और पार्टी के आला कमान एवं संघ के लोगों को हृदय से प्रणाम करता हूं। इसके अलावा मैं माननीय सभापति जी, माननीय उपसभापति जी एवं लोकतंत्र के पवित्र मंदिर के सभी सदस्यगण को मैं हृदय से नमन करता हूं, प्रणाम करता हूं।

महोदय, इन 6 वर्षों में मैंने अपनी संसदीय ज़िम्मेदारियों का निर्वहन करने का भरपूर प्रयास किया, विभिन्न उतार-चढ़ाव देखे, मुझे बहुत कुछ सीखने का अवसर मिला। देश के यशस्वी प्रधान मंत्री जी के कुशल नेतृत्व में देश में कन्याकुमारी से लेकर कश्मीर तक और गुजरात से लेकर असम तक, चारों तरफ विकास की गंगा बह रही है। माननीय मोदी जी के सराहनीय कार्य - चाहे, अयोध्या का मंदिर हो, कश्मीर की धारा 370 और 35ए हो, 'नारी शक्ति वंदन अधिनियम' हो, पाकिस्तान पर एयर स्ट्राइक हो, नया सदन हो, कोरोना हो, 80 करोड़ गरीबों के लिए मुफ्त राशन हो, गरीबों के लिए आयुष्मान कार्ड हो - उनके सभी कार्य बहुत ही सराहनीय हैं, जिनकी जितनी भी सराहना की जाए, वह कम होगी। इसके अलावा मैं भगवान से कामना करता हूं, आज देश ही नहीं, विदेश में भी भारत का डंका बजता रहे।...(**व्यवधान**)...आज मैं प्रभु श्रीराम से कामना करता हूं कि देश आगे बढ़े। इस लोकतंत्र के पवित्र मंदिर के सभी सदस्यगण आगे बढ़ें। मैं सभी लोगों का आशीर्वाद चाहूंगा। जो भी जहां रहें, फलते-फूलते रहें। मैं सभी लोगों की दीर्घायु की कामना करता हूं।

श्री सभापति: श्री अजय प्रताप सिंह।

श्री अजय प्रताप सिंह (मध्य प्रदेश): सभापति महोदय, मैंने युवावस्था में एक कार्टून देखा था।

श्री सभापति : आप तो अभी भी युवा लग रहे हैं।

श्री अजय प्रताप सिंह: संभवतः वह कार्टून 'उन्नी' का था। उस कार्टून में प्रश्न किया गया था कि What is the retirement age of a politician? उसमें नीचे जवाब दिया गया था। उसके जवाब में राजनेता की शव यात्रा जा रही थी और नीचे लिखा था कि This is the retirement age of a politician. आज हम लोग इस सदन से जरूर सेवानिवृत्त हो रहे हैं, लेकिन राष्ट्र सेवा, समाज सेवा से सेवानिवृत्त नहीं हो रहे हैं। जैसा कि उस कार्टून में परिभाषित किया गया था, तो अंतिम क्षण तक, अंतिम सांस तक हम देश की सेवा करते रहेंगे। भारतीय जनता पार्टी के माध्यम से इस

समाज की सेवा करते रहेंगे।...(**व्यवधान**)... महोदय, मैं बहुत भाग्यशाली हूं। मैं भाग्यशाली इन अर्थों में हूं कि मुझे भारतीय जनता पार्टी विरासत में मिली है और lighter note में कभी-कभी मैं अपने मित्रों के बीच में कहता भी हूं कि मेरे बाप की पार्टी है। इसी भारतीय जनता पार्टी के माध्यम से एक युवा राजनैतिक कार्यकर्ता के रूप में हमने जो भी सपने देखे थे, मेरा सौभाग्य है कि जब मैं राज्य सभा का सांसद बनकर इस सदन का हिस्सा बना, वे सारे के सारे सपने पूरे हुए हैं। हमने सपना देखा था कि राम मंदिर बने और आज राम मंदिर बन गया। हमने नारे लगाए थे कि धारा 370 हटे, 35ए हटे-आज ये धाराएं समाप्त हो गईं और कश्मीर भारत का अंग बन गया। केवल एक कसक रह गई है कि समान नागरिक संहिता के लिए भी हमने बहुत नारे लगाए हैं, बहुत तेज आवाज में आंदोलन किया है, वह कसक जरूर रह गई है, जो इस कालखंड में और हमारे कार्यकाल में पूरी नहीं हुई। मुझे विश्वास है कि हमारी आने वाली पीढ़ी, आने वाली जनरेशन, आने वाले सदस्य इस काम को पूरा करेंगे। मैं इस सदन का हिस्सा बना, उसके लिए मैं प्रधान मंत्री नरेन्द्र मोदी जी को, हमारे पूर्व राष्ट्रीय अध्यक्ष श्री अमित शाह जी को, जो वर्तमान में गृह मंत्री हैं, वर्तमान राष्ट्रीय अध्यक्ष श्री जगत प्रकाश नड्डा जी को धन्यवाद देता हूं। इस सदन में मुझे आपका संरक्षण मिला, पूर्व उपराष्ट्रपति जी श्री वेंकैया नायडु जी का संरक्षण मिला, उपसभापति श्री हरिवंश जी का संरक्षण मिला, तो मैं उनके प्रति भी आभार प्रकट करता हूं। राजनैतिक कार्यकर्ता के तौर पर मध्य प्रदेश में हमारी साज-सज्जा हमारे नेता नरेन्द्र सिंह तोमर जी ने, श्री शिवराज सिंह जी और हमारे संगठन मंत्री श्री भगवत शरण माथुर जी ने की है। आज मैं इन सबको स्मरण करते हुए सभी का आभार व्यक्त करता हूं। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Dr. Abhishek Manu Singhvi; not present. Dr. Amar Patnaik. This is the time for you to audit yourself.

DR. AMAR PATNAIK (Odisha): Thank you, Sir. Sir, as I stand before you today, to bid farewell to this esteemed House, it is with a profound sense of gratitude and humility to the people of the State, to you, Sir, to my Leader, the President of Biju Janata Dal, the Chief Minister of Odisha, Shri Naveen Patnaik and particularly, the people of my State whom I have had the honour to represent for the past four and a half years. Mr. Chairman, Sir, when I was deliberating upon the decision to join politics or public life, as they say, in the midst of a career in Civil Service in which I had already spent 28 years and which was extremely enriching and satisfying for me, I was confused since I had ten years to go before retirement. When this confusion continued to prevail, I found solace in Mahatma Gandhi's Talisman, 'If you are in doubt, think of the poorest man and if your decision is going to help him, then, take that decision.' Thus, I opted to join politics later to find that this was the guiding principle of my leader, hon. Chief Minister of Odisha, Shri Naveen Patnaik, who has always advice to follow and espouse similar values, not just in politics but even in our daily lives. It is not that I was not serving the poor and downtrodden in my earlier

career as a bureaucrat. However, transitioning into politics provided me a direct avenue to work with people and influence policy in favour of the poor and the downtrodden in a much more direct manner at the higher echelons that is, Parliament of India.

During my tenure of four years and nine months as a Parliamentarian, I have not only tested hollowness of my knowledge and explored the depth of my ignorance, but also constantly enriched my wisdom from each and every Member of this House and the Chair. I have learnt from seniors as well as from juniors, following my belief that the pursuit of knowledge has no expiry date. Not only have I spoken on several Bills and topics, but also I have raised various issues relating to Odisha, starting from farmers, Special Category Status, giving special protection to Tribals, to various downtrodden people of Odisha and to increase various kinds of connectivity in Odisha.

Sir, as I bid farewell to this esteemed House, I extend my heartfelt gratitude to all Members whose insights have enlightened me, whose experiences have inspired me and whose sacrifices have humbled me. Together, we have debated, deliberated and, sometimes, disagreed. But, it is always in the best interest of our great nation at heart. Sir, even after I retire, I am certain that my commitment to serving the people will continue, transcending any specific role that I may have. My commitment for service to the people of Odisha and the country shall continue in whatever role that is assigned to me by my leader.

I am reminded of my favourite quote of the great revolutionary poet of Bengal, Kazi Nazrul Islam, which I would like to quote. This is in Odia.

*"Weary of struggles, I, the great rebel,
Shall rest in quiet only when I find
The sky and the air free of the piteous groans of the oppressed.
Only when the battlefields are cleared of jingling bloody sabers
Shall I, weary of struggles, rest in quiet,
I the great rebel."

Thank you so much for giving me the opportunity to speak, Sir.

MR. CHAIRMAN: Shrimati Vandana Chavan.

*English translation of the original speech delievered in Odia.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, for a person like me who never ever dreamt or even aspired to be in the political arena, this has been a very, very fulfilling journey for the last thirty years.

Sir, I got first elected in 1992 to the Pune Municipal Corporation. I was there three terms — fifteen years, as a Corporator. Then, I was Mayor of the city of Pune. I was also, for a short period, MLC in Maharashtra and two terms here in the Rajya Sabha.

Sir, I have to express my sincere thanks to our tall leader, Shri Sharad Pawar, whose vision of empowering women really pulled me into this arena. I am really obliged to him and the party for having given me this opportunity. Sir, there has been a lot of learning for me at all these steps. The learning has enriched my own life. It helped me to translate it into action in the community and, further, Sir, my little modest bit in the nation-building.

Sir, in the last twelve years, I have feeling of a mix baggage of emotions. One is gratitude. I express my gratitude to the Chair in which you are sitting today. Hamid Ansariji, Venkaiah Naiduji and yourself, the Deputy Chairmen, Prof. P.J. Kurien, Harivanshji and the panel of Vice-Chairpersons who have been extremely cordial in conducting this House and giving us opportunities in several ways. Even the Chairmen of the Committees have done a great deal to bring out the best from us.

Sir, the second thing is nostalgia, because it is a House which carries a lot of history, the Constituent Assembly and tall leaders. So, naturally, being a part of that is something I feel very proud of.The feeling of contentment that I was able to contribute in my little way to the legislation and policies which were being discussed here. Sir, with all these bags, there comes one more bag — the feeling that I could have done better, if that Bell does not budge after three minutes. I know that you are constrained to do that. This is just in a lighter vein.

I wish to thank all my colleagues who have brought a lot of richness to the intellect. I still remember, when I came as a new Member in the House, whenever there was a speech made, I believe, it was good because otherwise I would not get chits from Jairam Ramesh*ji*; Tiruchi Siva*ji,* who also guided me that I spoke very fast and advised me to go slow. These were the kind of wonderful inputs we got to make sure that we deliver better. Our elder sisters, like, Jaya*ji*; Sonal Mansingh*ji*; my friends Rajani*ji;* Amee*ji;* Fauzia*ji,* all these Members have been a great support to all of us. Also, the staff and the administration have been very, very cordial. Members of my party, the *Punekars*, my city with which I have a lot of strong bonds, have always supported me. And, last but not the least, I am also thankful to my family which has always stood by me through thick and thin.

Sir, the last thing I would like to say is that we will be watching the Sansad TV when we are sitting at home or when the Sansad is on. I would really like to see that there is better coordination between the Treasury Benches and the Opposition, whoever may be sitting wherever, and every criticism is taken as a piece of viewpoint. This is the essence of democracy. And, that is something that I would like to see.

Thank you very much, Sir.

श्री जावेद अली खान (उत्तर प्रदेश) : माननीय सभापति जी, आपका बहुत-बहुत धन्यवाद। मैं अपनी पार्टी की तरफ से हमारे जो साथी आज इस सदन से सेवानिवृत्त हो रहे हैं, उन सभी के जीवन में स्वस्थ रहने के लिए, दीर्घायु होने के लिए और समाज की निरंतर सेवा करने के लिए ढेर सारी शुभकामनाएं देता हूं।

सर, मैं भी 2020 में रिटायर हुआ था और करीब 19 महीने मैंने रिटायरमेंट लाइफ गुज़ारी है। मैं आपसे दो-तीन बातें बहुत संक्षेप में कहना चाहूंगा। रिटायरमेंट के बाद एक्स एमपीज़ को कुछ पीड़ाएं होती हैं। मसलन, आज हम एम.पी. हैं, हम टेलीफोन करते हैं, तो हमारा रेल में रिज़र्वेशन हो जाता है। लेकिन रिटायरमेंट के बाद अपना आई कार्ड लेकर काउंटर पर लाइन में लगना ही पड़ता है। मैंने रेल मंत्री जी से कहा भी था, कृपया आप भी निर्देशित कर दीजिए कि एक्स एमपीज़ को टेलीफोन पर रिज़र्वेशन की सुविधा दे दी जाए। जब कार्ड से ही काम होना है, पैसा नहीं देना है, तो उन्हें यह सुविधा दे देनी चाहिए। जब पीयूष गोयल जी रेल मंत्री थे, तो उन्होंने एमपीज़ से लिए एक ऑनलाइन सिस्टम शुरू किया था और सभी एमपीज़ और एक्स एमपीज़ की आईडी बना दी गई थी कि आप इससे ऑनलाइन रिज़र्वेशन कर सकते हैं। वह सेवा 2018 में शुरू होनी थी, आज 2024 आ गया है, करीब 6 साल हो गए हैं, परंतु वह ऑनलाइन सेवा अभी तक शुरू नहीं हुई है। मैंने रेल मंत्री जी के दफ्तर में जाकर निवेदन किया था कि अगर आप टेलीफोन पर सुविधा नहीं दे सकते हैं, तो एक्स एमपीज़ और एमपीज़ को कम से कम ऑनलाइन सुविधा ही दे दीजिए।

महोदय, दूसरी बात, जो मैंने महसूस की, वह यह है कि एक्स एमपीज़ सीजीएचएस के जो बिल्स वगैरह देते हैं, उसके लिए उन्हें पहाड़गंज तक के चक्कर लगाने पड़ते हैं। एक्स एमपी होने के बाद ऐसा करना पड़ता है। मैंने स्वास्थ्य मंत्री डा. मनसुख मांडविया जी से निवेदन किया था कि एक्स एमपीज़ के लिए एनैक्सी में कहीं पर एक काउंटर खुलवा दीजिए, जहाँ पर सभी बिलों का आदान-प्रदान हो जाए, इमरजेंसी सर्टिफिकेट वगैरह भी वहाँ से मिल जाएँ। मैंने सुना है कि शायद वह काम हो गया है।

महोदय, मेरी तीसरी और आखिरी बात, मैं एक्स एमपीज़ की तरफ से यह कहना चाहता हूं वह यह है कि आपने सदन में कई बार कहा है कि जब एक्स एमपीज़ दिल्ली आएंगे, तो उनके एकोमोडेशन की जिम्मेवारी सचिवालय लेगा। महोदय, सचिवालय में अभी तक ऐसा कोई डैस्क या कोई ऐसा आदमी डेज़िग्नेटेड नहीं है, जिससे संपर्क करके एक्स एमपीज़ यहाँ वैस्टर्न कोर्ट की सुविधा ले सकते हों। आप कृपया यह भी कर दीजिए। मैं इन्हीं सब बातों के साथ आज जो एक्स एमपीज़ होने जा रहे हैं, उन्हें अपनी तरफ से और अपनी पार्टी की तरफ से ढेर सारी शुभकामनाएं देता हूं। माननीय सभापति जी, आपका बहुत-बहुत धन्यवाद।

†**جاوید علی خان (اترپردیش):** مانیئے سبھاپتی جی، آپ کا بہت بہت دھنیواد۔ میں اپنی پارٹی کی طرف سے ہمارے جو ساتھی آج اس سدن سے ریٹائر ہورہے ہیں، ان سبھی کے جیون میں صحت مند رہنے کے لیے، دیردھایو ہونے کے لیے اور سماج کی نرنتر سیوا کرنے کے لیے ڈھیر ساری شبھ کامنائیں دیتا ہوں۔

سر، میں بھی 2020 میں ریٹائر ہوا تھا اور قریب 19 مہینے میں نے ریٹائرمنٹ لائف گزاری ہے۔ میں آپ سے دو تین باتیں بہت سنکشیپ میں کہنا چاہوں گا۔ ریٹائرمنٹ کے بعد ایکس ایم پیز کو کچھ پیڑائیں ہوتی ہیں۔ مثلاً، آج ہم ایم پی ہیں ہم ٹیلی فون کرتے ہیں، تو ہمارا ریل میں ریزرویشن ہوجاتا ہے۔ لیکن ریٹائرمنٹ کے بعد اپنا آئی کارڈ لیکر کاؤنٹر پر لائن میں لگنا ہی پڑتا ہے۔ میں نے ریل منتری جی سے کہا بھی تھا، کرپیا آپ بھی نردیشت کردیجیئے کہ ایکس ایم پیز کو ٹیلی فون پر ریزرویشن کی سویدھا دے دی جائے۔ جب کارڈ سے ہی کام ہونا ہے، پیسا نہیں دینا ہے، تو انہیں یہ سویدھا دے دینی چاہیئے۔ جب پیوش گوئل جی ریل منتری تھے، تو انہوں نے ایم پیز کے لیے ایک آنلائن سسٹم شروع کیا تھا اور سبھی ایمپیز اور ایکس ایم پیز کی آئی ڈی بنا دی گئی تھی کہ آپ اس سے آن لائن ریزرویشن کرسکتے ہیں۔ وہ سیوا 2018 میں شروع ہونی تھی، آج 2024 آگیا ہے، قریب چھ سال ہوگئے ہیں، لیکن وہ آن لائن سیوا ابھی تک شروع نہیں ہوئی ہے۔ میں نے ریل منتری جی کے دفتر میں جاکر نویدن کیا تھا کہ اگر آپ ٹیلی فون پر سویدھا نہیں دے سکتے ہیں، تو ایکس ایم پیز اور ایم پیز کو کم سے کم آنلائن سویدھا ہی دے دیجیئے۔

مہودے، دوسری بات، جو میں نے محسوس کی، وہ یہ ہے کہ ایکس ایم پیز سی جی ایچ ایس کے جو بلس وغیرہ دیتے ہیں، اس کے لیے انہیں پہاڑ گنج تک کے چکر لگانے پڑتے ہیں۔ ایکس ایم پی ہونے کے بعد ایسا کرنا پڑتا ہے۔ میں نے سواستھ منتری ڈاکٹر منسکھ مانڈویا جی سے نویدن کیا تھا کہ ایکس ایم پیز کے لیے انیکسی میں کہیں پر ایک کاؤنٹر کھلوا دیجیئے، جہاں پر سبھی بلوں کا آدان پردان ہوجائے، ایمرجنسی سرٹی فکیٹ وغیرہ بھی وہاں مل جائیں۔ میں نے سنا ہے کہ شاید وہ کام ہوگیا ہے۔

مہودے، میری تیسری اور آخری بات، میں ایک ایم پی کی طرف سے یہ کہنا چاہتا ہوں وہ یہ ہے کہ آپ نے سدن میں کئی بار کہا ہے کہ جب ایکس ایم پیز دہلی آئیں گے، تو ان کے ایکوموڈیشن کے ذمہ داری سچیوالے لے گا۔ مہودے، سچیوالے میں ابھی تک ایسا کوئی ڈیسک یا کوئی ایسا آدمی ڈیزگنیٹڈ نہیں ہے، جس سے سمپرک کرکے ایکس ایم پیز یہاں ویسٹرن کورٹ کی سُویدھا لے سکتے ہوں۔ آپ کرپیا یہ بھی کردیجیئے۔ میں انہیں سب باتوں کے ساتھ آج جو ایکس ایم پیز ہونے جارہے ہیں، انہیں اپنی طرف سے اور اپنی پارٹی کی طرف سے ڈھیر ساری شبھ کامنائیں دیتا ہوں۔ مانیئے سبھاپتی جی، آپ کا بہت بہت شکریہ۔

MR. CHAIRMAN: I may tell you, hon. Member, we have a structured mechanism and we have gone to the extent of making available rooms in double digit to Members of Parliament and Ex-Members of Parliament when they have made a request. It is very structured.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): माननीय सभापति जी, मैंने अपनी जीवन यात्रा धुर देहात के मिट्टी के कच्चे मकान से, बरसात में चूते हुए फूस के छप्पर से, काँटों भरी पगडंडियों से, घुटनों तक कीचड़ भरी गलियों से, खेत से, खलिहान से, गाँव की सोंधी मिट्टी की पवित्र सुगंध से प्रारंभ की है। मान्यवर, मैंने कभी स्वप्न में भी नहीं सोचा था कि मुझे विश्व के सबसे बड़े लोकतंत्र के इस पवित्र मंदिर में बैठने का सौभाग्य प्राप्त होगा। मैं माननीय प्रधान मंत्री, आदरणीय श्री नरेन्द्र मोदी जी और भाजपा के पूर्व अध्यक्ष, आज के गृह मंत्री, श्री अमित शाह जी और अपने समस्त नेतृत्व का आभार प्रकट करता हूँ कि उन्होंने मुझे यहाँ बैठने का सौभाग्य प्रदान किया।

महोदय, आज विदाई का अवसर है, माहौल कुछ अलग है, परंतु मैं अपने मन के कुछ भावों को अवश्य प्रकट करना चाहता हूँ। मान्यवर, राजनीतिक क्षेत्र का एक विचित्र चित्र देखने में आ रहा है कि राजनीतिक क्षेत्र में राजनीतिक मान-मर्यादाओं, परंपराओं का कोई मूल्य नहीं रह गया

---

†Transliteration in Urdu script.

है। सत्य-असत्य, नीति-अनीति, धर्म-अधर्म, पुण्य-पाप आदि के मध्य जो रेखा होती है, वह मिटती चली जा रही है, जो लोकतंत्र और देश के लिए काफी घातक सिद्ध हो सकती है। महोदय, मेरा मानना है कि अपनी मातृभाषा का सम्मान देश का सम्मान है और मातृभाषा के प्रति अवमाननापूर्ण व्यवहार का अर्थ है कि जो हमारी मूल थाती है, मूल पूँजी है, उससे किसी-न-किसी रूप में अलग होते चले जा रहे हैं। अपनी सांस्कृतिक विरासत, ऐतिहासिक समृद्ध विरासत से दूर होते चले जा रहे हैं, इसलिए मैंने हिन्दी भाषा सहित देश की समस्त मातृभाषाओं को जीवन के प्रत्येक क्षेत्र में अंगीकार करने के लिए समय-समय पर सदन में उठाने का प्रयास किया है।

महोदय, मैं इस अवसर पर आपका और पूर्व सभापति एवं पूर्व उपराष्ट्रपति, आदरणीय वेंकैया नायडु साहब का भी अभिनंदन करना चाहता हूँ। आपने इस सदन को अनेक झंझावातों के बावजूद, अनेक प्रकार की समस्याओं के बावजूद बहुत ही कुशल रीति से चलाने का प्रयास किया है और सभी सांसदों का विश्वास अर्जित करने का प्रयास किया है। मान्यवर, मैं इस अवसर पर आपके माध्यम से माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के सामने दोनों सदनों के वर्तमान और पूर्व सांसदों की एक भावना प्रकट करना चाहता हूँ। महोदय, पुराने संसद भवन के केंद्रीय सभागार में पूर्व सांसदों को बैठने, मिलने-जुलने की सुविधा प्राप्त थी, परंतु नए संसद भवन में यह सुविधा नहीं दिखाई दे रही है। आज पूर्व सांसदों को नए संसद भवन में प्रवेश करने की अनुमति नहीं है। यह स्थिति अत्यंत वेदनापूर्ण है, कष्टकारक है और मान-सम्मान के विपरीत भी प्रतीत होती है। मैं आपके माध्यम से निवेदन करना चाहता हूँ कि माननीय प्रधान मंत्री जी निश्चित ही इस समस्या पर कोई सकारात्मक कार्रवाई करने का कष्ट करेंगे। अंत में, मैं चार पंक्ति बोलते हुए, अपनी बात समाप्त करता हूँ –

"विदाई तो है दस्तूर जमाने का पुराना,
लगा रहता है यहाँ आना और जाना,
पर जहाँ भी जाना अपनी छाप ऐसे छोड़ जाना कि हर कोई
गुनगुनाता रहे तुम्हारा तराना"

और,

"जियो तो ऐसे जियो कि जाने के बाद सारा जहाँ कहे
कि जियो तो ऐसे जियो।"

हर-हर महादेव, जय श्री राम, जय श्री कृष्ण।

MR. CHAIRMAN: Shri Abir Ranjan Biswas.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, at the very outset, I thank my Party and my Leader, Ms. Mamata Banerjee, from the core of my heart for this greatest of opportunities to be a part of this grandest temple of world's largest democracy, this Parliament.

Sir, this journey of six years has been one of great learning experiences from great and distinguished people who came here from all walks of life. Their

contributions in this House, as, Sir, you often say, in the form of debates, dialogues, discussions and deliberations, have been greatly enriching for me as a first-time Parliamentarian.

Sir, I consider myself very lucky as I had the great privilege of being in both the Parliaments — the old one and the new one. I was witness to the 250th Session of Rajya Sabha in Parliament. It was the period of the 75th year of Independence and of the Republic. It was the period in which this august House was also graced by two hon. Presidents of this great Republic, three hon. Prime Ministers -- two former and one our current Prime Minister, Shri Modiji -- and two hon. Chairmen in Rajya Sabha.

Sir, yours and your predecessor Shri Vankaiah Naiduji's able guidance from the Chair and witty remarks from time to time were highly commendable. His one remark I vividly remember, 'One could be retired but never tired' to which a reference was being made by our Chief Whip, Shri Sukhenduji, this morning, shall be the catch-line for all of us retiring today.

Sir, in this point, I find it very pertinent to mention Sir Lord Alfred Tennyson. In his poem "From the passing of Arthur", he said,

'The old order changeth yielding place to new,
And God fulfills himself in many ways
Lest one good custom should corrupt the world.'

Sir, this reflects that no matter how good anything is, change is the essence of nature. This essential change is taking place in the form of 68 hon'ble Members retiring today. Of course, new Members will come in. This will infuse new energy into this House once again.

Sir, Swami Vivekananda in his famous quotation, '*Hey Bharat Bhulio Na*', which translates as 'Oh India, never be oblivious' had referred to this Indian society as '*Sei Virat Mahamayar Chhaya matro*', meaning, the society is only the shadow of the greatest form of Shakti Mahamaya.

I am sure, those retiring today, whether coming back or not, shall definitely be engaging themselves for the cause of this great nation in capacity as a Member of Parliament or in any other capacity but, chiefly, in the capacity of a patriot, out of zeal to keep serving this great society and nation which Swami Vivekananda had referred to as 'My India the India Eternal'.

Sir, I am greatly thankful to all the MPs of this House, all officers and staff of this Parliament, as all have always been ever helpful, cooperative and courteous. Especially, I would like to thank my Party Leader in this House, Shri Derek O'Brien Ji and our Chief Whip, Shri Sukhendu Sekhar Ray Ji. Sir, I soulfully pray for the good

health and well-being of all I have come in touch with during this glorious journey of mine. Thank you, Sir.

MR. CHAIRMAN: Lt. Gen. (Dr.) D.P. Vats (Retd.). General.

ले. जनरल (**डा.**) **डी.पी. वत्स** (**रिटा.**) (हरियाणा) : माननीय सभापति जी, पहले तो मैं आपका शुक्रगुजार हूं कि कल मुझे आपने इस आसन पर भी बैठने का मौका दिया। फिर मैं शुक्रगुजार हूं आप सबका, from whom I learnt. जब मैं कश्मीर में, हसीन वादी में यंग ऑफिसर पोस्टेड था, तो मैंने यह सोचा था कि यहां सैटल होऊं। लखमी चंद ने कहा है कि 'जड़े आदमी रहैंण लाग जा, उड़े ही उसका घर हो जा।' फौजी तो हर जगह रहते हैं। मुझे यह नहीं पता था कि माननीय मोदी जी 45 साल के बाद धारा 370 और 35ए को निरस्त कराने में मेरा भी बटन दबवाएंगे। मैं मेडिकल एजुकेशनिस्ट हूँ, मैं आर्म्ड फोर्सेज़ मेडिकल कॉलेज का कमांडेंट रहा, the best Medical College of the country. मैं अभी भी महाराजा अग्रसेन मेडिकल कॉलेज का एडवाइजर हूँ, वह भी बहुत अच्छा कॉलेज है। मगर मेडिकल काउंसिल ऑफ इंडिया मेडिकल एजुकेशन के प्रसार में बाधा बनी हुई थी। मैंने भी 100 इंस्पेक्शंस कराने का टॉर्चर बर्दाश्त किया। मुझे यह नहीं पता था कि मोदी जी मेरे हाथ से उसको निरस्त कराने का बटन दबवाएँगे और मैं इसके ऊपर पार्लियामेंट में बोलूँगा।

सभापति जी, मैं आपके पास भी खाप पंचायतों का केस लेकर आया था। तब मुझे यह पता नहीं था कि आप मेरे इम्मीडिएट बॉस होंगे। मैं तो कहता हूँ कि मुझे तो पता नहीं था, जो मैंने चाहा, वह तो नहीं हुआ, but something better than that happened, and I am grateful to you all.

MR. CHAIRMAN: General, I am not your immediate boss. And if at all I am your boss, then, I am not immediate. It will be ultimate!

LT.GEN. (DR.) D. P. VATS (RETD.): Sir, I stand corrected. Whatsoever you feel correct is correct. Thank you, Sir. Being a doctor, I will say, sometimes, some acrimonies amongst people happen, but to me, genetically, from Kabul to Kannyakumari, we look to be the same people, and my wish is कि धारा 370 तो गई, धारा 371 भी जाए। हरेक हिन्दुस्तानी हर जगह काम कर सके और हर जगह सेटल हो सके। यूरोप की तरह हमारे बर्र-ए-सग़ीर के लोग, जिसमें हिन्दुस्तान, पाकिस्तान, बंगलादेश, सभी आते हैं, जैसे आज यूरोप है, ऐसा भी कभी हो। जय हिन्द!

श्री सभापति : श्री कैलाश सोनी।

श्री कैलाश सोनी (मध्य प्रदेश) : माननीय सभापति जी, हिन्दुस्तान के किसी भी नागरिक का लोकतंत्र के सबसे बड़े पायदान पर आना एक बड़े सौभाग्य का विषय है। हम सब जो यहाँ आए हैं, यह तय है कि अपनी पार्टी के कारण आए हैं। इसलिए हम सबसे पहले अपनी पार्टी के नेता और

इस राष्ट्र के जननायक, माननीय प्रधान मंत्री, नरेन्द्र मोदी जी; माननीय अमित शाह जी; माननीय नड्डा जी और हमारे प्रदेश के नेता, माननीय नरेंद्र सिंह तोमर जी और शिवराज सिंह जी को खूब साधुवाद देते हैं और उनका आभार व्यक्त करते हैं।

मान्यवर, हम राजनीति के एक युग हैं। 10 अगस्त, 1971 को यहाँ तिहाड़ जेल से लेकर लोकनायक जयप्रकाश नारायण के आंदोलन में 20 माह तक और जन सरोकारों के लिए मध्य प्रदेश का कोई जेल नहीं बचा, जिसमें हम नहीं गए हों। छात्र जीवन से लेकर आज तक हम जिन उद्देश्यों को लेकर राजनीति में आए थे, ये सारे उद्देश्य 9 वर्ष के कार्यकाल में हम पूरे होते हुए देख रहे हैं। पॉलिटिकल सिनेरियो बदला है, राजनीति टोटकों और नारों से हट कर इश्यू बेस्ड हुई है। राजनीति में हम सब जो चाहते थे, धारा 370 समाप्त हुई और लोकनायक जयप्रकाश नारायण जी का जो सपना था, उनका सबसे बड़ा सपना था कि सरकारें बदलने से कुछ नहीं होगा, जरूरत है व्यवस्थाएँ बदलें और भ्रष्टाचार पर जीरो टॉलरेंस हो। माननीय मोदी जी हिन्दुस्तान के वे जन नेता हैं और वे प्रधान मंत्री हैं, जिनके दिमाग में भ्रष्टाचार के दीमक को मिटाने के लिए ज़ीरो टॉलरेंस है।

MR. CHAIRMAN: Thank you, Kailashji. Shri Vijay Pal Singh Tomar.

श्री कैलाश सोनी : सर, मैं केवल आखिरी दो पंक्तियाँ कहना चाहता हूँ कि

"जिंदगी में ऐसा निभाओ अपना किरदार,
कि पर्दा गिरने के बाद भी तालियाँ बजती रहें।"
भारत माता की जय!

श्री सभापति : श्री विजय पाल सिंह तोमर।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : आदरणीय सभापति महोदय, मैं सबसे पहले अपनी पार्टी के नेतृत्व को बधाई देना चाहता हूँ, धन्यवाद देना चाहता हूँ, नरेन्द्र मोदी जी और उस समय के हमारे राष्ट्रीय अध्यक्ष, जो आज गृह मंत्री हैं, आदरणीय अमित शाह जी; नड्डा जी और तमाम नेताओं को, जिन्होंने मुझे इस लायक समझा और यहाँ राज्य सभा में भेजा। साथ ही, जितनी भी पार्टियों के नेता हैं; हमारी पार्टी में अरुण जेटली जी उस समय नेता थे, अब वे हमारे बीच में नहीं हैं; फिर थावर चंद गहलोत जी थे, अब पीयूष गोयल जी हैं; विपक्ष के नेता गुलाम नबी आजाद जी थे, आजकल खरगे जी हैं; सभी पार्टियों के नेताओं को मैं धन्यवाद देना चाहूँगा, क्योंकि हमको इन सबसे कुछ न कुछ सीखने को मिला है। महोदय, मैं तो एक छोटे से किसान के घर में पैदा हुआ था। मेरा राजनीति में आने का कोई इरादा नहीं था। मैं चौधरी चरण सिंह जी की प्रेरणा से राजनीति में आया। जब तक वे रहे, तब तक मैं उनके साथ रहा, कितनी ही बार आन्दोलन किये। मैं गन्ना बेल्ट से, पश्चिमी उत्तर प्रदेश से आता हूँ। वहाँ 80 परसेंट गन्ना ही होता है। हम कहते थे कि एथेनॉल गन्ने से बनना चाहिए, गन्ने के रस से एथेनॉल बने और वह पेट्रोल में मिले, लेकिन हमने उस सपने को पूरा होते हुए अब देखा।

मुझे किसानों के संगठन में जिले से लेकर प्रदेश अध्यक्ष और राष्ट्रीय किसान मोर्चा का अध्यक्ष तक रहने का अवसर मिला। केन्द्रीय नेतृत्व से भी मिलने का अवसर मिला और यहाँ बहुत

से विषय उठाने के भी अवसर मिले। वे सारे इश्यूज, जो किसानों के थे, पिछले वर्षों में उनकी काफी समस्याओं का समाधान हुआ।

मैं आज एक छोटा सा दर्द जरूर लेकर जा रहा हूँ। जब हम यह बात करते थे, तब कहते थे कि सारे प्रतिबन्ध किसानों पर ही क्यों? बागपत का किसान सोनीपत में जाकर अपना धान क्यों नहीं बेच सकता है? उन restrictions को समाप्त करने के लिए पिछले 20 सालों में जितनी कमेटीज़ बनीं - श्री गुरुलाल की अध्यक्षता में, ए.सी. जैन की अध्यक्षता में, मोंटेक सिंह अहलुवालिया की अध्यक्षता में, हमारे डा. एम स्वामीनाथन जी की अध्यक्षता में या भूपेन्द्र हुड्डा जी की अध्यक्षता में बनीं, सबकी रिपोर्ट्स के आधार पर -सभी स्टेकहोल्डर्स को बुलाकर कानून बनाए गए थे, हम भी उसमें थे, लेकिन वे कानून वापस लेने पड़े। जब यह आन्दोलन चल रहा था, उस समय पूरे देश में सबसे ज्यादा पैदावार हुई थी, उत्पादन सबसे ज्यादा हुआ था। ज्यादातर किसान चाहते थे कि ऐसा नहीं होना चाहिए। मुझे लगता था कि यदि वे वापस होंगे, तो किसान बड़े पैमाने पर विद्रोह करेंगे, क्योंकि किसानों की संख्या 80 परसेंट नए कानूनों के पक्ष में थी। प्रधान मंत्री जी ने एक स्टेटमेंट में कहा कि देश हित में हम यह कानून वापस ले रहे हैं, हमने इन्हें किसान हित में बनाया था, किसानों ने इस पर विश्वास किया। इसके दर्द को हम जरूर लेकर जा रहे हैं। लेकिन मैं सारे साथियों को, हमारे जितने साथी रिटायर हो रहे हैं, सबका बहुत अभिनन्दन करता हूँ, धन्यवाद करता हूँ कि सबका सहयोग रहा। जय हिन्द!

MR. CHAIRMAN: Shri Sushil Kumar Modi; please speak briefly.

श्री सुशील कुमार मोदी (बिहार) : सभापति महोदय, मैं देश के प्रधान मंत्री श्री नरेन्द्र मोदी जी, श्री अमित शाह जी ओर श्री नड्डा जी को धन्यवाद देना चाहूँगा जिन्होंने मुझे बाई इलेक्शन में सवा तीन साल के लिए राज्य सभा में भेजने का काम किया।

सभापति महोदय, मैं अपने आपको सौभाग्यशाली मानता हूँ कि देश में बीजेपी के बहुत कम कार्यकर्ता ऐसे होंगे, जिनको पार्टी ने इतना मौका दिया है। मुझे देश के चारों सदनों में रहने का मौका मिला है। मुझे तीन बार विधायक, एक बार लोक सभा, 6 साल तक लीडर ऑफ अपोजिशन बिहार एसेम्बली, करीब 6 साल लीडर ऑफ अपोजिशन बिहार काउंसिल रहने का मौका मिला है। बिहार के अन्दर करीब 12 साल तक मुझे उप मुख्य मंत्री के नाते श्री नीतीश कुमार के साथ भी काम करने का मौका मिला है।

महोदय, मुझे पार्टी के अन्दर प्रदेश अध्यक्ष, राष्ट्रीय सचिव, राष्ट्रीय उपाध्यक्ष के नाते भी काम करने का मौका मिला है। मैं आज के अवसर पर इतना ही कह सकता हूँ कि राजनीति में कोई आदमी जिन्दगी भर काम नहीं कर सकता है, लेकिन अगर वह चाहे तो सामाजिक क्षेत्र में आजीवन कार्य कर सकता है। मैं अपना संकल्प व्यक्त करता हूँ कि जीवन के अन्तिम क्षण तक मैं सामाजिक कार्य करता रहूँगा।

महोदय, अन्त में मेरा एक छोटा सा सुझाव है कि जिस तरह से राष्ट्रपति जी का अभिभाषण दोनों सदनों के सदस्यों की उपस्थिति में होता है, लेकिन बजट भाषण राज्य सभा के लोगों को टीवी पर देखना पड़ता है, तो क्या वित्त मंत्री का बजट भाषण भी इन दोनों के संयुक्त

अधिवेशन में नहीं हो सकता है? इन्हीं शब्दों के साथ, मैं अपनी पार्टी के नेतृत्व को, जिसने मुझे 33 साल तक लगातार राजनीति में रहने का मौका दिया, धन्यवाद देता हूँ। जय हिन्द, जय भारत!

MR. CHAIRMAN: Shri Syed Nasir Hussain; please speak briefly.

SHRI SAYED NASIR HUSSAIN (Karnataka): Mr. Chairman Sir, thank you for the opportunity. सर, मुझे मेरी पार्टी की तरफ से राज्य सभा में आने का मौका मिला, after having a long stint in student politics and youth politics.

3.00 P.M.

I was elected eight times to the students unions in different colleges and universities in a row. I was actually preparing to contest for an Assembly election from Ballari in Karnataka. Then, all of a sudden, I got this phone call. My Party leader, Shri Mallikarjun Kharge, Sonia Gandhiji, Rahul Gandhiji, the in-Charge of the State at that time, Shri K.C. Venugopal, my elder brother and well-wisher, Shri Randeep Singh Surjewala, Shri Siddaramaiah, who was the Chief Minister then, and Dr. Parmeshwara, who was the PCC President, they all, without asking me for it, gave me a chance to be a Member of this august House. I am thankful to all of them for giving me this opportunity.

सर, जब मैं राज्य सभा में आया, तो as a Member of the Opposition Party आया। हम लोगों ने यही पढ़ा है, सुना है और देखा है कि पार्लियामेंट में गवर्नमेंट की तरफ से गवर्नमेंट का एजेंडा बिल्स के रूप में आता है और अपोजिशन को उन तमाम मुद्दों को उठाना चाहिए, जो बिल्स के रूप में नहीं आते हैं, लेकिन वे देश के हित में होते हैं, specially वैसे मुद्दे, जो सरकार के लिए uncomfortable होते हैं। चूँकि ऐसे मुद्दे सरकार के लिए uncomfortable होते हैं और वह इनको बिल्स के रूप में नहीं लाती है, इसलिए हम लोगों को उन मुद्दों को उठाना चाहिए। मुझे लगता है कि मैं और मेरी पार्टी के दूसरे एमपीज़ तथा दूसरे अपोजिशन पार्टीज़ के एमपीज़, हम सब लोगों को मिल कर अलग-अलग relevant rules के तहत ऐसे तमाम मुद्दों को उठाना चाहिए, जिनको गवर्नमेंट एड्रेस नहीं करती है, चाहे वह unemployment का मुद्दा हो, चाहे inflation का मुद्दा हो, चाहे poverty का मुद्दा हो, चाहे जीएसटी का मुद्दा हो, चाहे मणिपुर वाला मुद्दा हो, चाहे Chinese aggression वाला मुद्दा हो। हम लोगों ने इन तमाम मुद्दों को अलग-अलग relevant rules के तहत उठाने की पूरी कोशिश की। मुझे लगता है कि हम तमाम लोगों ने उन तमाम मुद्दों के साथ और इस देश के लोगों के साथ जस्टिस करने की कोशिश की। अपोजिशन मेम्बर्स को कई बार उन मुद्दों पर बहस करने का भी अवसर मिला। हम लोगों को इस तरह का अवसर मिला। बहुत बार वे मुद्दे accommodate नहीं हुए, इसलिए हम लोगों को कई बार थोड़ा aggressive भी होना पड़ा। उससे हम लोगों ने काफी कुछ सीखा। ताज्जुब की बात यह है कि एक समय में डेमोक्रसी के बारे में यह कहा जाता था कि इस हाउस या उस हाउस में प्राइम मिनिस्टर के खिलाफ या उनकी गवर्नमेंट के

खिलाफ बात होती थी, तो प्राइम मिनिस्टर खुद आकर बैठ कर उसको सुना करते थे, लेकिन यहाँ पर यह देखने को मिला कि जब गवर्नमेंट के एमपी के बारे में बात हो रही थी, तो उसको बचाने के लिए 146 एमपीज़ को सस्पेंड किया गया था। मुझे लगता है कि इस लेवल पर नहीं जाना चाहिए था, लेकिन यह भी चीज यहाँ पर देखने को मिली है।

MR. CHAIRMAN: Please conclude.

श्री सैयद नासिर हुसैन : सर, मैं बस इतना ही कहना चाहता हूँ कि मुझे यहाँ पर जो 6 साल का समय मिला, उसमें आपसे भी काफी सीखने को मिला, आपके पहले जो चेयरमैन थे, उनसे भी सीखने को मिला। अपोजिशन पार्टीज़ और गवर्नमेंट की तरफ से हमारे बहुत सारे नए मित्र हुए, मैं तमाम लोगों का धन्यवाद करना चाहता हूँ।

MR. CHAIRMAN: Thank you.

श्री सैयद नासिर हुसैन : सर, इसके साथ ही मैं यह भी कहना चाहता हूँ कि अगर मेरी पार्टी की तरफ से मुझे फिर से मौका मिला, तो मैं फिर वापस आऊँगा। अगर मौका नहीं मिला, तो जहाँ पर जिस रोल में रहूँगा, मैं उन तमाम मुद्दों, जिनके लिए मैं खड़ा हुआ था, उन मुद्दों के लिए, उस रोल में, उस responsibility में, उस assignment के साथ हर जगह खड़ा रहूँगा, बहुत-बहुत धन्यवाद।

श्री सभापति : मैं कोई भविष्यवक्ता नहीं हूँ, पर आपके चेहरे की चमक-दमक बता रही है कि शायद आप आ रहे हैं। Shri Kumar Ketkar.

SHRI KUMAR KETKAR (Maharashtra): Thank you, hon. Chairman, Sir, for allowing me to speak, but please allow me, and also forgive me a bit, for taking a contrarian view and not just being protocolist of thanking everybody.

As a journalist, I had covered the Parliament Sessions from the Press Gallery and the atmosphere that I saw as a journalist then for many years, was totally different from the atmosphere that I actually came to see as a Member of Rajya Sabha. I had never thought that I would ever become a Member here and will come from there to here. I had never seen such polarised House in my entire journalistic career, and this polarisation, full of hate and *nafrat*, I think, I had never experienced despite whichever party was in power.I think, that is the atmosphere which I did not like. I must record that I witnessed insulting and humiliating approach, humiliating statements and humiliating observations towards Pandit Jawaharlal Nehru and even Indira Gandhi, even after mentioning Bangladesh a few times. Never, it was mentioned that it was Indira Gandhi's leadership which helped Bangladesh get liberated and India having a completely different South Asia with India becoming Member of the South Asia. I

think, that kind of ungrateful approach towards Pandit Nehru, Indira Gandhi should not have been there. Even Rajiv Gandhi, who introduced the idea of 21st century and technology missions, was completely ignored while making a mention about the new century.

On 15th August, 1947, we did not get freedom only for the body of the country, we got the full freedom and the soul was liberated in 1947 and not on 22nd January, 2024. I think that kind of gratefulness, that kind of gratitude should have been there but I found that extremely missing. As a journalist, I had covered those things. Whether I am coming back or not is immaterial; most likely, I am not coming back but I expect that in the new Lok Sabha or Rajya Sabha, some kind of gratitude shall be shown towards our leaders, towards the 75 years of contribution, towards Nehru and Gandhis. After all, Nehru was selected not by himself but he was chosen by Mahatma Gandhi himself to lead the country. That kind of approach, that kind of concern should have been shown by the House. Unfortunately, this House did not show that.

I am thankful to you for having given me this opportunity to speak. I am thankful particularly to Mrs. Sonia Gandhi and Rahul Gandhi for choosing me for Rajya Sabha. While thanking all my other colleagues on this side as also in the ruling party, I conclude my speech. I hope that next time, the Parliament, Lok Sabha as well as Rajya Sabha, is not as hateful and full of vengeance and revenge. I hope it will be full of genuine bonhomie which we have seen in the Central Hall. Now, as the Central Hall has disappeared, the bonhomie also has disappeared. That bonhomie must be restored. That is what I expect. Thank you very much.

MR. CHAIRMAN: I do not want to say it on this occasion but Mr. Ketkar, who is a distinguished journalist, must have witnessed in the House -- it is in the public domain as well -- the kind of language and words that have been used by responsible Members against your Chairman. It was great pain to me that no one from this side reacted. Calling the Chairman cheerleader of a political party is ultimate in taking a low dig. I would expect that you would take equitable view of things. You ignored what you saw with your eyes. We have interacted also. We have to digest so many things. I hope, as a journalist, you will sit on your table and find out what emanated on a public platform and what I suffered. I am sure, people would introspect on that also. Now, Shri Rajmani Patel.

श्री राजमणि पटेल (मध्य प्रदेश) : माननीय सभापति जी, आपने मुझे इस अवसर पर बोलने और अपने विचार व्यक्त करने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। महोदय, सबसे पहले

मैं उन लाखों अमर शहीदों के चरणों में नमन करना चाहता हूँ, जिनके कारण इस देश को आज़ादी और उसके बाद इस देश में प्रजातंत्र का मंदिर और भारत का संविधान मिला।

माननीय सभापति महोदय, मैं एक छोटे किसान परिवार के सदस्य के रूप में राजनीति में आया था और सेवा भावना के आधार पर सेवा को ही अपनी भेंट मानकर सेवा की और गरीब, पिछड़े, दलित और किसान की आवाज़ बनकर उनके हक़-अधिकार के लिए हमेशा संघर्ष करता रहा। हमारे इसी संघर्ष को देखकर हमारी कांग्रेस पार्टी के नेताओं, विशेषकर आदरणीय राहुल गांधी जी, जो आज देश के युवाओं की अगुवाई कर रहे हैं, उनकी समस्याओं से लड़ रहे हैं, उन्होंने आशीर्वाद दिया और हमें इस सदन में आने का मौका मिला। मैं उनके प्रति आभार व्यक्त करता हूँ और उनको बधाई देना चाहता हूँ। माननीय सभापति महोदय, मैं इस सदन में आने के पहले राज्य में था, मंत्री रहा, विधायक रहा, लेकिन इस सदन में पहली बार आने का मौका मिला। यहां आने से पहले कुछ सपने देखे थे और कुछ कल्पनाएं की थीं, पुराने लोकतंत्र के मंदिर और सदन को देख कर, उसकी कार्यवाही को देख कर सपना देखते थे कि इस सदन में जाएंगे, जहां जनता के द्वारा, जनता की सरकार, जनता के लिए काम करते हुए नज़र आएगी, जहां जनता की समस्याओं को सदन पर रखने का अवसर मिलेगा और उसका समाधान भी होगा। संविधान के साए में सभी को समान अवसर मिलेगा, उनके हक और अधिकार तथा स्वाभिमान और सम्मान की गारंटी मिलेगी, लेकिन माननीय सभापति महोदय, मंदिर देख कर ऐसा लगा - किसी शायर ने कहा था कि

"महलों की नागफनी हंसती है,
घर की तुलसी रोती है।
कोई तरस रहा उजियारे को,
कोई सूरज बांधे सोता है।।"

महोदय, जनता द्वारा जनता की सरकार न हो कर, अगर कुछ लोगों के लिए काम करने लगे, तो निश्चित रूप से प्रश्नचिन्ह खड़ा होता है। महोदय, यहां तो सपनों को भी तोड़ा जाता है, मान, अधिकारों को छीना जाता है, स्वाभिमान और सम्मान को भी दबाने का प्रयास होता है। महोदय, जब किसानों का कर्ज और बिजली का बिल बकाया रहने पर उनको जेल भेजा जाता हो और पूंजीपतियों का कर्ज माफ किया जाता हो, जहां ऐसी व्यवस्था दिखे कि फिल्मों को टैक्स फ्री और कफन पर जीएसटी लगाया जाता हो। महोदय, कर्जा लेकर व्यक्तिगत छवि बनाने में खर्च को देश का सम्मान करार दिया जाता हो, प्रश्नों का समाधान करने के बजाय, प्रश्नों को पैदा करने वाली पार्टी के खिलाफ कार्रवाई जब नज़र आए, तब निश्चित रूप से सपने टूटते हैं। यहां हमारे इमरान साहब बैठे हैं, उन्होंने एक शेर के माध्यम से बात कही -

"जिधर से गुज़रो, धुआं बिछा दो,
जहां भी पहुंचो, धमाल कर दो,
तुम्हें सियासत ने हक दिया है,
हरी ज़मीनों को लाल कर दो।
अपील भी तुम, दलील भी तुम
गवाह भी तुम, वकील भी तुम
जिसे भी चाहो, हराम कह दो
जिसे भी चाहो, हलाल कर दो।।"

माननीय सभापति महोदय, यह प्रजातंत्र के मंदिर से आमजन की जो कल्पनाएं जुड़ी हुई हैं...

MR. CHAIRMAN: Thank you, Rajmani ji.

श्री राजमणि पटेल : माननीय सभापति महोदय, आज तो दो मिनट का समय दे दीजिए, वैसे तो समय नहीं मिलता है। सदन में कभी अपनी बात नहीं कह पाता। आज विदाई के अवसर पर अपनी बात कर रहा हूं, कुछ तो कृपा कीजिए।

महोदय, मैं सदन में रहूं या न रहूं, लेकिन सभी बुज़ुर्ग, बुद्धिजीवी, अनुभवी सांसदों से जो प्रेरणा मिली है, मैं उसे हमेशा याद रखूंगा। जहां भी रहूंगा, न्याय की लड़ाई लड़ता रहूंगा। देश की सबसे बड़ी ताकत, किसान, गरीब, मज़दूर, एस.टी., ओबीसी एवं युवा के अधिकार की आवाज़ को बुलंद करता रहूंगा। महोदय, मैं आपका और सदन के सभी साथियों का आभार व्यक्त करना चाहता हूं।

अंत में मैं इतना ही कहना चाहता हूं -

"अपना क्या है, गैर क्या, इसका जुनून छोड़िये
दर्द सभी का, दर्द है, अब दर्द से रिश्ता जोड़िये।"

इसी के साथ मैं कहना चाहता हूं कि

"उमंगों की नदी, बढ़ती किसी दिन सूख जाती है,
कभी होता जो अपना है, वही अनजान होता है
कहो इन हुक्मरानों से कि भूलें नहीं सच को
तिलक के अक्षतों में भी, लिखा वनवास होता है।"

माननीय सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए बहुत-बहुत धन्यवाद!

श्री सभापति : मेरा एक सुझाव है कि इमरान प्रतापगढ़ी जी के शेरों को बोलने से पहले तीन बार पढ़ लें। इन्होंने मेरे आने से पहले खरगे जी के माध्यम से शुरुआत करा दी थी कि मौसम कैसा आएगा, कितना सताएगा! Take care. इमरान प्रतापगढ़ी तो नहीं रुकेंगे, पर उनके शेर को पढ़ते टाइम दो बार देखें। एल. हनुमंतय्या जी, कृपया इस बात को ध्यान में रखते हुए आप बोलें , उन्होंने आपको भी कोई शेर जरूर दिया होगा। मैं poets के खिलाफ नहीं हूं।

DR. L. HANUMANTHAIAH (Karnataka): Don't worry, Sir, I will not. Thank you, Sir, for giving me this opportunity.

MR. CHAIRMAN: Briefly.

DR. L. HANUMANTHAIAH: Yes, Sir. I am grateful to my Party, Indian National Congress, and my leaders Shrimati Sonia Gandhi *ji*, Shri Rahul Gandhi *ji* and..

MR. CHAIRMAN: When you said, 'I am grateful,' I was about to say, 'Thank you.'

DR. L. HANUMANTHAIAH: Fine, Sir. Our Neta in the House, Shri Mallikarjun Kharge; the then General Secretary in charge of Karnataka, Shri K.C. Venugopal*, and* now Shri Surjewala; my Karnataka leaders, the present Chief Minister, Shri Siddaramaiah; the then President, Dr. Parameshwara; and Shri D. K. Shivakumar. They are all reasons for me to be here today and for the last six years. With pride, I am expressing my views here. I have given my best to this House to the best of my ability and I have learnt a lot of things in this House with my experience. In spite of ideological differences here, we have very good human beings across party lines. They have always appreciated good work done by any Member. And I am one who enjoys that love of many Members of this House. I must remember Shri M. Venkaiah Naidu who was our earlier Chairman of this House. He used to comment whenever you speak on any subject. He used to appreciate or used to correct as you are doing now. I must compliment Shri M. Venkaiah Naidu for his encouragement on many issues which I raised in this House. I was thinking this House will, definitely, be the voice of the unreached in this House. It will solve the problem or it will take care of the issues because this is the apex body of the country. I am seriously disappointed over many issues which were raised in this House. They were very serious. They include crores of people. They have not been touched upon by the ruling governments. That is why I am seriously worried. I still request the House that whatever issues are raised in this House have to be addressed with utmost priority and sincerity. That is my request. Thank you very much, Sir, for this opportunity. I am thankful to you and all the people here. Thank you so much.

श्री सभापति: हनुमंतय्या जी, आपने मल्लिकार्जुन खरगे जी को कहा, 'My leader in the House.' I think he is your leader everywhere. Am I right?

DR. L. HANUMANTHAIAH: Yes, Sir. I stand corrected.

श्री सभापति: डा. अनिल जैन। अनिल जी, सर्जिकल ऑपरेशन कीजिए, quickly.

डा. अनिल जैन (उत्तर प्रदेश): सभापति महोदय, मैं सर्वप्रथम अपनी पार्टी के वर्तमान अध्यक्ष माननीय नड्डा जी, देश के निवर्तमान अध्यक्ष और देश के गृह मंत्री माननीय अमित शाह जी और

देश के यशस्वी प्रधान मंत्री, दुनिया के सबसे लोकप्रिय राजनेता माननीय नरेन्द्र मोदी जी का धन्यवाद करता हूं कि उन्होंने मुझे इस महान सदन में पहुंचाने का काम किया। महोदय, मैं लखनऊ मेडिकल कॉलेज का छात्र रहा हूं। मैं जब पढ़ता था, तो मेरा मेडिकल कॉलेज दुनिया के सर्वश्रेष्ठ मेडिकल कॉलेजों में से एक होता था। मैंने वहां पर गोल्डन पीरियड बिताया है। उत्तर प्रदेश की पोस्ट ग्रैजुएट की एजुकेशन को संघर्ष के माध्यम से पूरा परिवर्तित कराने का काम किया है, तो मैं सदन में आने से पहले तक उसको अब तक की सबसे बड़ी उपलब्धि मानता था। बाकी समय, जो छह वर्ष सदन का है, इस सदन में आने पर हमारे बहुत सारे सपनों को सही मायने में हकीकत में बदला गया है। हम लोग धारा 370 की बात करें, तो हमने धारा 370 को हटते देखा है, धारा 35ए को हटते देखा है, कश्मीर का विलय होते देखा है। हमने ट्रिपल तलाक को जाते देखा है, हमने ट्रिपल तलाक के खिलाफ कानून बनते देखा है और जो बहनों को अधिकार मिले, उसका आगाज़ देखा है। हमने सीएए को यहां पर पास होते देखा है, हमने नारी शक्ति वंदन अधिनियम को पास होते देखा है, हमने डेढ़ सौ साल पुराने कानूनों को दफा होते देखा है, हमने भारतीय न्याय संहिता, भारतीय सुरक्षा संहिता और भारतीय साक्ष्य अधिनियम को बनते देखा है। मेरा सौभाग्य है कि मैं होम अफेयर्स कमेटी का भी मेम्बर रहा हूं और इन बिलों पर हमने भी कुछ न कुछ, गिलहरी के माफिक ही सही, कुछ न कुछ योगदान देने का काम किया है। इनको इस सदन ने पास किया है, यह हमारा सौभाग्य है, गर्व है कि हम गुलामी के जो भी अवशेष बचे हैं, उनको धीरे-धीरे मिटाते जा रहे हैं। हमने इस कार्यकाल में भव्य राम मंदिर बनते देखा है। लोग कहते थे कि तारीख नहीं बतायेंगे, मंदिर वहीं बनायेंगे। मुझे सौभाग्य है कि मैं राम मंदिर से 14 अक्टूबर, 1984 से जुड़ा हूं। जब लखनऊ में राम-जानकी यात्रा आ रही थी, उसका मुझे 1984 में संयोजक बनाया गया था, तब से मैं राम मंदिर आंदोलन से जुड़ा हूं। मैं 1990 में भी वहां था और 1992 में, जब ढांचा गिरा, तब भी मैं वहां था। मुझे ऐसा सौभाग्य मिला है और मैंने सपनों को पूरे होते देखा है।

मान्यवर, मैंने यहां राजपथ को कर्तव्य पथ में बदलते हुए देखा है। मैंने यहां भारत मंडपम बनते देखा है, लोग सोचते थे कि ऐसे मंडपम बनेंगे, तो किसके नाम पर रखे जाएंगे, लेकिन यह भारत की संस्कृति, सभ्यता और भारत के बृहत्तर दायित्व को ध्यान में रखते हुए इसका नाम भारत मंडपम रखा। हमने यशोभूमि बनते देखा है।

मान्यवर, हमने इस देश में माननीय प्रधान मंत्री जी के नेतृत्व में गरीब लोगों के सपनों को पूरा होते हुए देखा है। इस देश में इंक्रीमेंटल चेंज नहीं, 2014 के बाद ट्रांसफॉर्मेशनल चेंज आए हैं, इससे लाख, दो लाख लोगों के जीवन में परिवर्तन नहीं आया, बल्कि करोड़ों करोड़ लोगों के जीवन में परिवर्तन आया है। हम चाहे जन धन की बात करें, चाहे शौचालय की बात करें, चाहे एलपीजी की बात करें, चाहे आयुष्मान भारत की बात करें, चाहे फसल बीमा की बात करें, चाहे स्वनिधि की बात करें, चाहे किसान सम्मान निधि की बात करें - आज करोड़ों करोड़ लोगों के जीवन में परिवर्तन आया है।

श्री सभापति : थैंक यू। श्री राकेश सिन्हा।

डा. अनिल जैनः ऐसे कार्यकाल को हमने देखा है। मान्यवर, हमें आपका संरक्षण मिला है और आपसे पहले वाले सभापति जी का भी संरक्षण मिला। हमें विपक्ष के वरिष्ठ साथियों का भी

मार्गदर्शन मिला है और उनसे भी सीखने का मौका मिला है, पक्ष के सदस्यों से भी सीखने का मौका मिला है।

श्री सभापतिः थैंक यू.... श्री राकेश सिन्हा।

डा. अनिल जैनः मुझे जीवन के आगे के क्षेत्र के लिए जो सीख मिली है, उसको ले जाऊं और आगे बढ़ाता रहूं, ऐसी आप सबकी शुभेच्छा और आशीर्वाद चाहता हूं, धन्यवाद।

श्री सभापति : राकेश जी, आप ब्रीफ में बोलिएगा।

श्री राकेश सिन्हा (नामनिर्देशित) **:** आदरणीय सभापति महोदय, मैं सबसे पहले आपको धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर दिया। आज माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने सदन के लिए एक बहुत अच्छे शब्द का प्रयोग किया है। मैंने राजनीति शास्त्र दो दशक से अधिक पढ़ाया है। मुझे लगता है कि यह शब्द राजनीति विज्ञान का एक हिस्सा बन जाएगा। उन्होंने कहा लिविंग यूनिवर्सिटी, वास्तव में संसदीय जनतंत्र में, जिसे माननीय प्रधान मंत्री जी ने लिविंग यूनिवर्सिटी कहा है, यह एक ऐसी व्यवस्था को जन्म देता है, जो संसद और संसद के बाहर, लोग प्रशिक्षित होकर एक ऐसा परिवर्तन करते हैं जो आने वाली पीढ़ी के लिए नया रास्ता खोलता है। जब 2018 में मैं इस सदन में आया, मैं इसको भारत के लिए एक परिवर्तन का युग मानता हूं। नेहरू युग के बाद जिस युग को हमने देखा, हमने पढ़ा, हमने अनुभव किया, जो मोदी युग शुरू हुआ है, यह सिर्फ दो व्यक्तियों का नाम नहीं है। दो अलग प्रकार की विचारधाराएं, भारत को देखने के दो अलग नज़रिये, भारत के भविष्य को बनाने के दो अलग प्रकार के कार्यक्रम और नीतियां हैं। हम सब जो इस सदन में रहे हैं, हम भाग्यशाली हैं कि जिस कश्मीर के बारे में हम आज़ादी के बाद से लड़ते रहे, नारा लगाते रहे, जूझते रहे, उस जम्मू कश्मीर में पूर्ण रूप से धारा 370 को समाप्त होते हुए हमने देखा, जम्मू कश्मीर को अभिन्न हिस्सा होते हुए, जो अभिन्न हिस्सा नहीं था, उसको अभिन्न हिस्सा बनते हुए देखने के हम गवाह बने। एक जो सबसे बड़ा महत्वपूर्ण परिवर्तन हमने देखा, वह यह है कि अयोध्या में राम मंदिर का निर्माण हुआ, 500 साल के संघर्ष को विराम मिला और यह सदन उसका गवाह बना। मैं तीन छोटी बातें रेखांकित करके अपनी बात समाप्त करता हूं। सभापति महोदय, संसदीय जनतंत्र debate और discourse पर आधारित होता है। भगवान बुद्ध ने वज्जी संदेश में कहा था कि जो गणतंत्र निरंतर विमर्श करता है, जहाँ सदन निरंतर कार्य करता है, उस गणतंत्र का कभी पराभव नहीं हो सकता है। मुझे इस बात की भी खुशी है कि इसी सदन में माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने जब इस बात का ऐलान किया - White House में BBC की साइट पर, European Council में जो शब्द लिखा हुआ है - 'The oldest home of democracy is Greece.' - माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने पूरी दुनिया को यह बताया, जिसके हम सभी साक्षी बने कि India is the oldest home of democracy. भारत लोकतंत्र का सबसे पुराना घर है, लोकतंत्र की जननी है। मैंने इसीलिए यह कहा कि हम इस युग परिवर्तन के साक्षी बने। जिन लोगों को भी इस दौर में सदन में रहने का मौका मिला, उन्होंने इतिहास बनते हुए देखा, नए युग का निर्माण होते हुए देखा। मैं अंत में कहना चाहूंगा कि जिस दिन मुझे यह खबर

मिली कि मुझे राज्य सभा के लिए मनोनीत किया जा रहा है, उस क्षण मैं अपनी माँ की अर्थी के साथ था और उनकी अंतिम क्रिया के लिए जा रहा था, इसलिए मैं उस क्षण को भूल नहीं पाया। मैं पार्टी के नेतृत्व, प्रधान मंत्री नरेन्द्र मोदी जी का, तत्कालीन पार्टी अध्यक्ष और गृह मंत्री अमित शाह जी का और वर्तमान अध्यक्ष जे.पी. नड्डा जी का आभार व्यक्त करता हूं कि उन्होंने मुझे यह अवसर दिया।

सभापति महोदय, मैं इस सदन में, इस reform में आपका ध्यान आकृष्ट करूंगा कि जब सदन की लंबी प्रक्रिया चलती है, तो उसमें कई प्रकार के ills यानी कई प्रकार की न्यूनताएं आती हैं। पिछले दो-तीन सालों से, खासकर इस अवसर पर, आपने सदन के ritual से हटाकर जिस वास्तविकता, खास हकीकत पर लाने की कोशिश की है, उसके लिए मैं मानता हूं कि दुनिया के संसदीय जनतंत्र में अभी जो सुधार की प्रक्रिया चल रही है, वह एक आईने की तरह होगी। भगवान बुद्ध का वह संदेश - सदन डिबेट, डिस्कोर्स और तर्क की ताकत की जगह होती है, ताकत के तर्क की जगह नहीं होती है, मैं इन्हीं शब्दों के साथ अपने नेतृत्व का आभार व्यक्त करते हुए अपनी वाणी को विराम देता हूं, आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Thank you.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, first of all, I would like to express my gratitude and heartfelt thanks to hon. Prime Minister, Narendra Modi*ji*, the then National President and Home Minister, Amit Shah*ji*, present President, Nadda*ji*, for having given me the opportunity to serve as a Member of this very august House. Though I hail from the State of Andhra Pradesh, I was elected from Uttar Pradesh by the party leadership to give representation to the State of Andhra Pradesh and to give voice to the people of Andhra Pradesh in the two Houses of Parliament. Inspirational leadership and life of Prime Minister, Modi*ji* has inspired my transformation from being a psephologist, columnist, author and a researcher into a person committed to public welfare and public good rather than individual growth. In this House, I have used every instrument available be it Zero Hour, Special Mention and every other opportunity to highlight public concerns and problems of Visakhapatnam and the State of Andhra Pradesh. My efforts have helped me to really provide some kind of service to millions of people. During Covid, I was able to help thousands of people who were stranded in different parts of the world. In Varanasi, I was instrumental in getting a train sanctioned from Varanasi to Visakhapatnam which was pending for thirty years. I have helped for the recognition and empowerment of backward classes in Uttar Andhra region, to give them reservation in the Central OBC list. So, like this, I think, this opportunity was greatly availed for public welfare. I would like to also place on record my sincere appreciation, my sincere gratitude to you, Sir, as the Chairman, the former Chairman, Venkaiah*ji*, to the Deputy Chairman,

Harivansh*ji* and many others. Sir, I will use this experience and knowledge gained as a Member of Rajya Sabha and I am sure, this will continue to inspire me to work for public good and public welfare after retirement from this House. Thank you very much.

MR. CHAIRMAN: Now, Shri Samir Oraon.

श्री समीर उरांव (झारखंड): सभापति महोदय, आपने मुझे ऐसे क्षण पर बोलने का मौका दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

सभापति महोदय, झारखंड के एक आदिवासी गाँव में जन्म लेने के पश्चात, मैंने कभी नहीं सोचा था कि किसी दिन इस देश के उच्च सदन का हिस्सा बनूँगा। मैं कभी राज्य सभा का हिस्सा बनने की कल्पना भी नहीं कर सकता था, परंतु मैं देश के यशस्वी प्रधान मंत्री, विश्व नेता माननीय नरेन्द्र मोदी जी, माननीय अमित शाह जी, माननीय जे. पी. नड्डा जी और भारतीय जनता पार्टी के शीर्षस्थ नेताओं को धन्यवाद देना चाहता हूँ, जिन्होंने मुझ जैसे पार्टी के कार्यकर्ताओं को गाँव से उठाकर उच्च सदन का हिस्सा बनने का अवसर दिया है। इस सदन के अंदर माननीय वेंकैया जी थे, माननीय अनंत कुमार जी थे, अरुण जेटली जी थे, थावरचन्द गहलोत जी थे। मुझे इन लोगों का मार्गदर्शन प्राप्त हुआ है। आपका भी स्नेह, संरक्षण और मार्गदर्शन मिला है। उपसभापति, माननीय हरिवंश जी का भी स्नेह, संरक्षण और मार्गदर्शन प्राप्त हुआ है और हमारे सदन के नेता, आदरणीय पीयूष गोयल जी का भी मार्गदर्शन मिलता रहा है।

आदरणीय सभापति महोदय, इन लोगों के मार्गदर्शन के पश्चात, हमें संसदीय कार्य को सीखने-समझने का अवसर प्राप्त हुआ और मैंने इस सदन के अंदर बहुत सारी चीज़ों को सीखा। महोदय, किसी कालखंड में हम राम मंदिर, धारा 370 आदि जैसे...

MR. CHAIRMAN: Please conclude.

श्री समीर उरांव : महोदय, मैं ऐसे कई विषयों के बारे में चर्चा सुनता था। मुझे गर्व है कि मैं माननीय प्रधान मंत्री जी के नेतृत्व वाली सरकार तथा संसद के स्वर्णिम काल में इस सदन का हिस्सा बन पाया हूँ। यह स्पष्ट रूप से संसद के इतिहास का स्वर्णिम काल है। मैं अपने कार्यकाल में धारा 370 की समाप्ति, राम मंदिर के निर्माण, महिलाओं के अधिकारों के लिए मातृ शक्ति वंदन विधेयक सहित पुराने कानूनों को हटाकर अनेक ऐतिहासिक अवसरों को स्मृति के रूप में इस सदन से लेकर जा रहा हूँ।

MR. CHAIRMAN: Thank you.

श्री समीर उरांव: अंतिम लाइन, मैं आपको एवं सदन के अपने सभी साथियों को मेरे कार्यकाल के दौरान किए गए सहयोग के लिए हृदय से नमन करता हूँ और सभी अधिकारियों का धन्यवाद करता हूँ, बहुत-बहुत धन्यवाद। भारत माता की जय!

MR. CHAIRMAN: Now, Shri Ahmad Ashfaque Karim.

श्री अहमद अशफाक करीम (बिहार): सभापति महोदय, आपका बहुत-बहुत शुक्रिया कि आपने मुझे यह मौका इनायत किया। मैं समझता हूँ कि हमारे लिए आज न दुख का दिन है, न सुख का दिन है। जाहिर है, जिसे नौकरी मिलती है, वही रिटायर होता है और फिर re-appointment भी होता है। अगर कोई प्रोफेसर होता है, तो और भी ऊपर कहीं-न-कहीं emeritus हो जाता है। हमें कभी मायूस नहीं होना चाहिए। यहाँ सदन में जितने लोग हैं, सभी खुशनसीब हैं और सभी का सौभाग्य है कि वे सदन में हैं। मैं भी अपने ऊपर फख्र महसूस करता हूँ कि सदन में जितने लोग हैं, उनके साथ मैं भी हूँ। मुझे फख्र है कि मुझे मनमोहन सिंह जी जैसे विद्वान लोगों के साथ इस सदन में बैठने का मौका मिला, आपके साथ बैठने का मौका मिला, डिप्टी चेयरमैन साहब के साथ बैठने का मौका मिला। वेंकैया जी, जो पहले हमारे चेयरमैन हुआ करते थे, उनके साथ बात करने का मौका मिला। बहुत कुछ सीखने को मिला, बहुत कुछ अनुभव हुआ, हमने बहुत कुछ सीखा। मैं एक बात कहना चाहता हूँ। हम लोग सामाजिक न्याय की बात तो करते हैं, लेकिन सामाजिक न्याय तब होगा, जब आर्थिक न्याय होगा और आर्थिक न्याय होगा, तो automatically सामाजिक न्याय हो जाएगा, इसलिए आर्थिक न्याय करने की जरूरत है। सर, अभी दो मिनट नहीं हुए हैं। अभी वक्त बाकी है। बहरहाल, हमें यह जरूर कहना चाहिए कि हम सब लोग बराबर हैं। यह महज इत्तेफाक है कि कभी हम लोग इधर बैठते हैं, कभी उधर बैठते हैं - कभी आप इधर बैठते हैं और हम उधर बैठते हैं। इसलिए कहीं पर भी मुझे इसका दुख, गम नहीं है कि हम अपोज़िशन में हैं, बल्कि हम सुखी हैं। हम उस दिन को याद करते हैं, जब पंडित नेहरू जी जानबूझ कर कहते थे कि जब तक अपोज़िशन मजबूत नहीं होगा, हम सही सरकार नहीं चला पाएंगे। काश वह परंपरा हमेशा रहती! बहुत-बहुत धन्यवाद।

†**جناب احمد اشفاق کریم (بہار):** سبھاپتی مہودے، آپ کا بہت بہت شکریہ کہ آپ نے مجھے یہ موقعہ عنایت کیا۔ میں سمجھتا ہوں کہ ہمارے لیے آج نہ دکھ کا دن ہے، نہ سکھ کا دن ہے۔ ظاہر ہے، جسے نوکری ملتی ہے، وہی ریٹائر ہوتا ہے اور پھر re-appointment بھی ہوتا ہے۔ اگر کوئی پروفیسر ہوتا ہے، تو اور بھی اوپر کہیں نہ کہیں emeritus ہوجاتا ہے۔ ہمیں کبھی مایوس نہیں ہونا چاہیئے۔ یہاں سدن میں جتنے لوگ ہیں، سبھی خوش نصیب ہیں اور سبھی کا سوبھاگیہ ہے کہ وہ سدن میں ہیں۔ میں بھی اپنے اوپر فخر محسوس کرتا ہوں کہ سدن میں جتنے لوگ ہیں، ان کے ساتھ میں بھی ہوں۔ مجھے فخر ہے کہ مجھے منموہن سنگھ جی جیسے ودّوان لوگوں کے ساتھ اس سدن میں بیٹھنے کا موقہ ملا۔ آپ کے ساتھ بیٹنے کا موقع ملا۔ وینکیا جی، جو پہلے ہمارے چئیرمین ہوا کرتے تھے، ان کے ساتھ بات کرنے کا موقع ملا۔ بہت کچھ سیکھنے کو ملا، بہت کچھ تجربہ ہوا، ہم نے بہت کچھ سیکھا۔ میں ایک بات کہنا چاہتا ہوں۔ ہم لوگ سماجک نیائے کی بات تو کرتے ہیں، لیکن سماجک نیائے تب ہوگا، جب آرتھک نیائے ہوگا اور آرتھک نیائے ہوگا، تو آٹومیٹیکلی سماجک نیائے ہوجائے گا، اس لیے آرتھک نیائے کرنے کی ضرورت ہے۔

سر، ابھی دو منٹ نہیں ہوئے ہیں۔ ابھی وقت باقی ہے۔ بہرحال، ہمیں یہ ضرور کہنا چاہیئے کہ ہم سب لوگ برابر ہیں۔ یہ محض اتفاق ہے کہ کبھی ہم لوگ ادھر بیٹھتے ہیں، کبھی ادھر بیٹھتے ہیں۔ کبھی آپ ادھر بیٹھتے ہیں اور ہم ادھر بیٹھتے ہیں۔ اس لیے کہیں پر بھی مجھے اس کا دکھ، غم نہیں ہے کہ ہم اپوزیشن میں ہیں، بلکہ ہم سکھی ہیں۔ ہم اس دن کو یاد کرتے ہیں، پنڈت نہرو جی جان بوجھ کر کہتے تھے کہ جب تک اپوزیشن مضبوط نہیں ہوگا، ہم صحیح سرکار نہیں چلا پائیں گے۔ کاش وہ پرمپرا ہمیشہ رہتا۔ بہت بہت دھینواد۔

† Transliteration in Urdu script.

MR. CHAIRMAN: Shri Binoy Viswam. You have two minutes.

SHRI BINOY VISWAM (Kerala): Thank you, Sir. This House of Elders is an integral part of Parliament. We all looked at it with great respect, with great trust and hope because this is the temple of democracy. With this hope, I came and with this trust, I am going back in July. I was representing a party. Sometimes, I was only one out of the two in the Party in the House. Many a time, I was alone here, but I could say that I raised the issue, the voice of the common people, the workers, peasants, the downtrodden, and the voiceless. And my understanding is that even though they oppose me politically, many of them took this in a lighter spirit. They fought with me. On some things, they laughed at me, many a time they raised their voice against me, but I remember that they are all friendly to me. To me, that is the beauty of democracy. Whether it is you or Venkaiah*ji*, sometimes I felt that the Chair was always unkind to us, the small parties. I believe that the small parties represent an ideology, a politics, a cause. So they should be given ample time to express their views. *...(Interruptions)...*

MR. CHAIRMAN: Thank you.

SHRI BINOY VISWAM: The moment we begin, you say*...(Interruptions)...*

MR. CHAIRMAN: You will get another opportunity before you retire. Thank you.

SHRI BINOY VISWAM: Okay, Sir.

MR. CHAIRMAN: You will be given the opportunity. Now, Shrimati Priyanka Chaturvedi; just two minutes.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I will take less than two minutes because I understand*...(Interruptions)...*

MR. CHAIRMAN: Only two minutes. *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, on behalf of my party, I would like to extend my best wishes to all the retiring MPs, as they leave from this House and, maybe, some of them would be returning back. My own colleague, who sits next to me, would also be retiring. Sir, I would like to say just one thing because

we are short of time. There is a quote which I read and I live by, that is, "when you think you are at the end of something, it is the beginning of something else." In that something else, I would just request all the retiring MPs that as they leave with a lot of knowledge, with a lot of learning; they impart some time to train, groom young leadership so that when they come here, they understand how legislative processes work and will bring immense talent and immense knowledge to all the legislative work they participate in. Thank you very much. I extend my best wishes once again.

MR. CHAIRMAN: So, you are seeking grooming for yourself also.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I will also be grooming. I am already grooming.

MR. CHAIRMAN: Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Sir, on behalf of my party, I am wishing all the 68 retiring Members from the depth of my heart for another beginning in life. Along with them, there is Dr. Manmohan Singh, hon. former Prime Minister, who is known for abolishing the licence *raj* to speed up the slow economic growth and corruption in the Indian economy for decades. Yesterday, our hon. Prime Minister quoted him in his reply to the President's Motion of Thanks. Although, he gave a negative connotation to this quote, I feel it actually speaks more about his virtues of honesty and integrity. He did not lie, he did not mislead or resort to propaganda. It was only honest introspection. Honest introspection is virtue, while self-praise and arrogance is not. Along with them, there is Jaya Bachchan*ji*, who is friendly, encouraging, committed, highly experienced and forever ready to stand against injustice. Sir, Vandana*ji* had been a Mayor, she has been twice a Rajya Sabha Member and she has performed in an outstanding way in all her roles. The other women members who are retiring are Dr. Amee Yajnik, Sonal Mansingh Ji, Saroj Pandey*ji* and Kanta Kardam*ji*. All these women have proved what women power is. Sir, I will only say one thing that in the words of William Wordsworth. He spoke about daffodils that, "For oft, when on my couch I lie, in vacant or in pensive mood, they flash upon that inward eye, which is the bliss of solitude." So, Sir, these retiring Members will be the bliss of solitude when we are in solitude. Thank you.

MR. CHAIRMAN: Hon. Leader of the House.

सभा के नेता (श्री पीयूष गोयल): माननीय सभापति जी, आज के दिन बड़ा ही मिला-जुला भाव होता है। एक तरफ बहुत अच्छी यादें रहती हैं, कई माननीय सांसदों ने अपनी-अपनी यादें उजागर कीं, तो दूसरी ओर थोड़ा बहुत दुख भी होता है, जब टर्म खत्म हो रहा होता है, पता नहीं वापस आएँगे कि नहीं आएँगे। बाकी मित्रों की भी भावनाएँ सुन कर आनंद आता है कि अच्छे पल, जो हम सबने मिल कर बिताए हैं, उनकी यादें उजागर होती हैं, तो एक प्रकार से यह एक भावुक क्षण है। इस नॉस्टैल्जिया के बीच में कुछ अच्छी बातें भी होती हैं, कुछ तीखी बातें भी होती हैं। एक तरफ हमारे मित्र अनिल जी बताते हैं कि हमारे पाँच-पाँच माननीय संसद सदस्य, जिनका नाम अनिल है, वे एक साथ रिटायर हो रहे हैं, पर हमें इतनी संतुष्टि है कि डा. अनिल सुखदेवराव बोंडे अभी भी हमारे साथ रहने वाले हैं। एक तरफ हम देखते हैं कि माननीय प्रधान मंत्री जी जिस प्रकार से हर बार बड़प्पन से हमारे वरिष्ठ नेताओं का गुणगान करते हैं, उनके योगदान की तारीफ करते हैं, आज डॉ. मनमोहन सिंह जी के बारे में उन्होंने जो कहा, वह दिल से कहा। उसमें कोई पढ़ा-लिखा भाषण या ऐसा कुछ नहीं पढ़ा। वैसे माननीय लीडर ऑफ दि अपोजिशन, मल्लिकार्जुन खरगे जी ने भी अपने वक्तव्य में मनमोहन सिंह जी के लिए कुछ पढ़ा। मैं समझता था कि उन्होंने इतने वर्ष साथ में काम किया है, तो वे भी डा. सिंह के लिए अपने दिल की भावना बताते। एक तरफ हम सबकी जो भावनाएँ हैं, हम बड़े-बड़े वरिष्ठ साथी मिस करेंगे, जिस प्रकार से उनका योगदान रहा, जिस प्रकार से उन्होंने इस उच्च सदन की गरिमा बढ़ाई, बड़े-बड़े कानून पारित हुए। इस भव्य नई पार्लियामेंट बिल्डिंग में जिस प्रकार से 'नारी शक्ति वंदन अधिनियम' से शुरुआत हुई, तो एक प्रकार से एक ट्रेंड सेट हुआ कि आगे आने वाले दिनों में यह नया भवन आने वाली पीढ़ी को, अमृत पीढ़ी को, आगे आने वाले अमृत काल में, जब भारत विकसित भारत की तरफ तेज गति से प्रगति कर रहा है, इस सदन का व्यवहार कैसा रहेगा, चाल-चलन कैसा रहेगा, योगदान कैसा रहेगा और कैसे हम सबको कर्तव्य भावना से भारत के भविष्य के लिए अपने-अपने कर्तव्य को निभाना है और अपना-अपना योगदान देना है।

वैसे अभी-अभी हमारे मित्र कह रहे थे कि विपक्ष मजबूत रहना चाहिए और इस परंपरा को कायम रखना चाहिए। मैं पूरी तरीके से सहमत हूँ कि विपक्ष मजबूत रहना चाहिए, लेकिन उसकी जिम्मेदारी तो सत्ता पक्ष की नहीं हो सकती है, उसकी जिम्मेदारी तो विपक्ष की रहेगी कि उसको मजबूती से अपनी संख्या भी बढ़ानी है, उस प्रकार का काम करके जनता का दिल जीतना है। मैं समझता हूँ कि भारत की विकास यात्रा में व्यवधान डाल कर या भारत के विकास पर * करके विपक्ष मजबूत नहीं हो पाएगा। विपक्ष को अपने कर्तृत्व से, अपने काम से, लोगों के बीच जाकर उनका दिल जीतना पड़ेगा। हमारी तरफ से, सत्ता पक्ष की तरफ से हम अवश्य चाहेंगे कि इस सदन में अच्छी डिबेट हो, डिस्कशन हो और हरेक विषय पर हरेक व्यक्ति उसमें अपनी बात जोड़ सके, योगदान दे सके। अगर हम सब उसमें अपना विचार-विमर्श करके सामूहिक रूप से अच्छा निर्णय लेने का फैसला कर लें कि सदन अच्छे तरीके से चले, किसी प्रकार की डिस्टर्बेंस न हो, तो मुझे लगता है कि सदन की कार्यवाही से देश को भी लाभ होगा और देश की विकास यात्रा को भी लाभ होगा। माननीय अरुण जेटली जी, जो पूर्व में सभा के नेता रहे, उन्होंने एक बार कहा था: ' One of the great strengths of this House is that we have learned to respect each

* Not recorded.

other's opinion." मैं समझता हूँ कि अगर हम सब इस भावना से भी आगे चलते हैं, तो आगे चल कर इस देश को आगे बढ़ाने में सभी व्यक्तियों की एक अहम भूमिका रहेगी। कई माननीय सांसद वापस भी आयेंगे, कई नये सांसद आयेंगे। वे नये विचार लेकर आयेंगे, नये अनुभव लेकर आयेंगे। हरेक का अनुभव, उनकी आवाज इस सदन को शोभा देगी। आगे चल कर हमारी टीम ने, इसी ग्रुप ने, जो आज रिटायर हो रहा है, आर्टिकल 370 और 35ए को रद्द करने का निर्णय लिया। इसी टीम ने भारतीय न्याय संहिता बनाने का निर्णय लिया, बड़े-बड़े फैसले लिये गये। हम सबके कार्यकाल में ही भव्य राम मन्दिर की प्राण-प्रतिष्ठा का कार्यक्रम हुआ। इस प्रकार हम सब तो सौभाग्यशाली हैं। इस टर्म के जो माननीय सांसद हैं, हम सब अपने आपको सौभाग्यशाली मानते हैं। मुझे पूरा विश्वास है कि आगे भी चल कर - जैसा माननीय प्रधान मंत्री जी ने राष्ट्रपति जी के Motion of Thanks पर कहा कि उनकी तीसरी टर्म में देश और तेजी से प्रगति करेगा, देश विश्व की तीसरी सबसे बड़ी अर्थव्यवस्था बनेगा, देश कठोर फैसले लेकर आगे बढ़ेगा, मैं समझता हूँ कि House of Elders, Council of States, यह उच्च सदन उसमें अपने तरीके से बड़ा योगदान देने के लिए पूरे तरीके से तैयार है।

हमारे पास कई सारी अच्छी यादें हैं - wisdom की, wit की और humour की। डिबेट, चर्चा के माध्यम से हमारे माननीय सांसदों का अलग-अलग नज़रिया सामने आया। दोस्तियाँ भी बहुत सारी बनीं। मैं समझता हूँ कि यह मित्रता वर्षों-वर्षों तक सदैव रहेगी। अलग-अलग माननीय सदस्यों ने अपनी संवेदनशीलता भी दिखाई। अलग-अलग माननीय सदस्यों ने अपनी बड़ी सोच भी इस सदन की अलग-अलग डिबेट्स में रखी है। मैं मानता हूँ कि जिस प्रकार से माननीय सभापति जी ने हम सबको मौका दिया है, जिस प्रकार से माननीय सभापति जी ने सुचारु रूप से यह सदन चले, उसके लिए प्रयास किया, मैं अपनी तरफ से भी और रिटायरिंग मेम्बर्स की तरफ से भी, माननीय सभापति जी, माननीय उपसभापति जी और अलग-अलग समय पर हमारे जो वाइस-चेयरमैन रहे हैं, जो स्टाफ रहा है, उन सबके लिए यह बात रिकॉर्ड पर रखना चाहूँगा कि आपका योगदान भी अमूल्य रहा है, हम सब आप सबका तहे दिल से धन्यवाद भी करते हैं और यही उम्मीद करेंगे कि आगे भी चलकर संसद की गरिमा बनी रहे, सदन की महिमा बढ़े और स्वस्थ वातारण में, अच्छे खुले मन के साथ, खुले दिल के साथ, हम सब आगे भी चर्चा चलाते रहें।

जिस प्रकार से आज के फेयरवैल फंक्शन में हमने थोड़ी-बहुत नोक-झोंक भी देखी, लीडर ऑफ अपोजिशन, विपक्ष के नेता ने माननीय देवेगौड़ा जी के लिए कुछ यादें उजागर कीं, उनको थोड़ी * जरूर थी, थोड़ा दुख भी था कि उनका इंडी अलायंस कमजोर होता जा रहा है। उसकी जिम्मेदारी तो हमारी नहीं हो सकती है, इतनी बात तो स्पष्ट है। अगर देवेगौड़ा जी को ध्यान में आया कि माननीय प्रधान मंत्री जी देश हित में और देश को एक 'विकसित भारत' बनाने के लिए अहम फैसले ले रहे हैं और बड़ी भूमिका, बड़े दृष्टिकोण के साथ काम कर रहे हैं और माननीय देवेगौड़ा जी और उनकी पार्टी उसके साथ जुड़ रही है, तो मैं समझता हूँ कि उसमें विपक्ष के नेता द्वारा वास्तव में कोई * दिखाने का कारण नहीं है। पर्सनल बातें होती रहती हैं। हम कभी पर्सनल बातें सदन में उजागर नहीं करते हैं। कमरे के बाहर, सदन के बाहर जो बातें होती हैं,

---

* Not recorded.

जिस दिन सभी उनका पर्दाफाश करने लग जाएँ, तो मैं समझता हूँ कि किस हालत में बड़े-बड़े नेता रहेंगे, बहुत तकलीफ हो जाएगी।

MR. CHAIRMAN: The word * will not go on record.

श्री पीयूष गोयल: ठीक है, सर। उनको दुख हुआ। मैं * के बदले यह कहूँगा कि विपक्ष के नेता को दुख हुआ और परेशानी हुई कि देवेगौड़ा जी अब उनके साथ नहीं हैं। वैसे तो इनके कई साथी छोड़ कर जा रहे हैं। हम कई राज्यों में यह देख रहे हैं कि उनके साथी तेज गति से एक के बाद एक छोड़ कर जा रहे हैं, लेकिन देवेगौड़ा जी ने भी कोई कसर नहीं छोड़ी।...(**व्यवधान**)...

श्री सभापतिः प्लीज़, प्लीज़।

श्री पीयूष गोयलः उन्होंने भी पूरी तरीके से अपने जवाब में बता दिया कि माननीय खरगे जी के साथ अलग-अलग समय पर उनके भी कैसे बड़े अनुभव रहे हैं । यह नोंक-झोंक भी इस सदन की एक प्रकार से विशेषता है। यह नोंक-झोंक चलती रहे, लेकिन हम कभी डिसिप्लिन न तोड़ें, सदन की कार्यवाही में तकलीफ न डालें। अच्छी तरीके से सदन चले, ऐसा मैं समझता हूँ। सभी रिटायरिंग मेम्बर्स की भी इच्छा रहेगी कि आगे भी इसी प्रकार से सदन चले। जो रिटायरिंग मेम्बर्स हैं, जो आज सेवानिवृत्त हो रहे हैं, उनमें से कुछ तो वापस आ जाएँगे, कुछ अलग-अलग तरीके से देश की सेवा में लगेंगे, अपनी पार्टी की सेवा में लगेंगे, अपने अलग-अलग passion और hobbies को pursue करेंगे। मैं भी अपनी तरफ से उन सभी को शुभेच्छा देता हूँ, शुभकामनाएँ देता हूँ। मैं भगवान से प्रार्थना करता हूँ कि भगवान उनको दीर्घायु दे और उन सबको सदैव सफलता मिलती रहे, बहुत-बहुत धन्यवाद।

PAPERS LAID ON THE TABLE - *Contd.*

MR. CHAIRMAN: Now, Papers to be laid. Shrimati Meenakashi Lekhi.

I. Heritage Bye-laws of the Ministry of Culture

II. Report and Accounts (2022-23) of WZCC, Udaipur, Rajasthan and ICCR, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Thank you very, ever grateful. Hon. Chairperson, Sir, with

* Not recorded.

your permission, I rise to lay on the Table:—

I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

(1) Heritage Bye-Laws for Vapiyaka Cave and Vada Thika Cave, Barabar and Nagarjuni hill, Jehanabad, Bihar.
(2) Heritage Bye - Laws for British Cemetery at ChiriaJhil, Lucknow.
(3) Heritage Bye-Laws for Dianut-ud-daula's Karbala, Menhadiganj, District-Lucknow, Uttar Pradesh.
(4) Heritage Bye-Laws for Tomb of Ghazi-ud-din Haider (First King of Oudh) in the Shah Najaf on the right bank of the river Gumti, Tehsil & District - Lucknow, U.P.
(5) Heritage Bye-Laws for Gopi Cave, Barabar and Nagarjuni hill, Jehanabad, Bihar.
(6) Heritage Bye-Laws for Kacheri Cemetery, Kanpur, Uttar Pradesh.
(7) Heritage Bye-Laws for Sikandar Bagh Buildings and Monuments of Ninety Third Highlanders, Lucknow, Uttar Pradesh.
(8) Heritage Bye-Laws for Tomb of Nadir Shah and Dome of Adil Shah Faruki,Burhanpur, Madhya Pradesh.

[Placed in Library. For (1) to(8)*See* No. L.T. 11455/17/24]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the West Zone Cultural Centre (WZCC), Udaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11063/17/24]

(ii) (a) Annual Report of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2022-23.
(b) Annual Accounts of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 11456/17/24]

***#THE INTERIM UNION BUDGET**, 2024-25;
***#THE INTERIM BUDGET OF UNION TERRITORY OF JAMMU AND KASHMIR**, 2024-25

&

GOVERNMENT BILLS

#The Appropriation (Vote on Account) Bill, 2024;
#The Appropriation Bill, 2024;
#The Jammu and Kashmir Appropriation (No.2) Bill, 2024;
#The Jammu and Kashmir Appropriation Bill, 2024;
&
#The Finance Bill, 2024

MR. CHAIRMAN: Well, as per the Constitution, I am 'Chairman' When the Constitution was amended, Chidambaramji will recollect, in part 9 and 9A, 'Chairperson' word has been used, but corresponding amendment could not be effected. So, 'Chairman' at the moment till the House takes the view making amendment in that provision also to make it gender neutral.

Now we take up further discussion on the Interim Union Budget, 2024-25 and the Interim Budget of Union Territory of Jammu and Kashmir, 2024-25. Yesterday the hon. Members had participated in the discussion. Today the Appropriation Bills and the Finance Bill have been included in the Agenda for which a Supplementary List of Business has been issued. We will now take up the combined discussion on the Bills after the Minister has moved the motion for consideration. The hon. Finance Minister will reply at the end of the combined discussion. Bills for consideration and return, The Appropriation (Vote on Account) Bill, 2024, as passed by Lok Sabha; The

---

*Further discussion continued from 7.2.2024.

\# Discussed together

Appropriation Bill, 2024, as passed by Lok Sabha; The Jammu and Kashmir Appropriation (No.2) Bill, 2024, as passed by Lok Sabha; The Jammu and Kashmir Appropriation Bill, 2024, as passed by Lok Sabha; and, The Finance Bill, 2024, as passed by Lok Sabha to be discussed together. Shrimati Nirmala Sitharaman to move the motion for consideration of the following Bills: The Appropriation (Vote on Account) Bill, 2024; The Appropriation Bill, 2024; The Jammu and Kashmir Appropriation (No.2) Bill, 2024; The Jammu and Kashmir Appropriation Bill, 2024; and, The Finance Bill, 2024. Now, hon. Minister.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

> "That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2024-2025, as passed by Lok Sabha, be taken into consideration."

Sir, I also move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2023-2024, as passed by Lok Sabha, be taken into consideration."

Sir, I also move:

> "That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2024-25, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2023-24, as passed by Lok Sabha, be taken into consideration; and,

Sir, I also move:

> "That the Bill to continue the existing rates of income-tax for the financial year 2024- 2025 and to provide for certain relief to taxpayers and to make amendments in certain enactments, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

MR. CHAIRMAN: Motion for consideration of the Appropriation (Vote on Account) Bill, 2024, the Appropriation Bill, 2024, the Jammu and Kashmir Appropriation (No.2) Bill, 2024, the Jammu and Kashmir Appropriation Bill, 2024, the Finance Bill, 2024 are now open for discussion. Any Member, desiring to speak, will do so, after which the Minister will reply. Shri Jawhar Sircar; not present. Shri Sanjeev Arora.

SHRI SANJEEV ARORA (Punjab): Mr. Chairman, Sir, thank you for giving me this opportunity to speak on this Bill. I am going to speak on this topic only on one issue and that is health, health and only health. Every Government since independence has done whatever they thought was best and required, to give health care to the population of the country, especially the down-trodden. My request to the Government is that a lot more needs to be done. Health expenditure needs to go up vis-a-vis the percentage of GDP. There is no politics involved in it. I am just requesting her to give some relief for health sector. In spite of CGHS, medical insurance and Ayushman, out of pocket expenses is almost 50 per cent and these are official numbers in India and if we take into account unreported expenses, like you go to OPD, you go to pharmacy, it would go up to around 60 per cent. This is a private report which has come out. Mr. Chairman, Sir, through you, I would like to bring another piece of information to the attention of the hon. Finance Minister.*

MR. CHAIRMAN: By whom?

SHRI SANJEEV ARORA: I will place it on the Table. It is a PRS Report.

MR. CHAIRMAN: No, no; indicate to the hon. Members right now as to who has ranked it? By whom has this ranking been given?

SHRI SANJEEV ARORA: I don't remember what report it is, but I will place the document on the Table of the House. I am giving this information from a document.

MR. CHAIRMAN: Mr. Arora, we are in the Upper House. You are making a statement trying to generate an ecosystem that we are placed so down in the line. All I am saying is, would you please indicate...

---

* Not Recorded

SHRI SANJEEV ARORA: Sir, I have it. Just give me a moment. It is on my phone.

MR. CHAIRMAN: Which body has given it? What is its credibility? How can we subscribe to it? Can we allow anyone to calibrate us?

4.00P.M.

SHRI SANJEEV ARORA: Sir, give me a minute.

MR. CHAIRMAN: It will not go on record unless you substantiate it. It has to be credible information. We are such a large county on the rise. We have the robust economy.

SHRI SANJEEV ARORA: Sir, I told you that I am not here to get into politics. I am just drawing the attention of the hon. Minister.

MR. CHAIRMAN: Mr. Arora, I cannot permit free fall of information. I have said it on a number of occasions. If you say something by way of fact, you have to substantiate.

SHRI SANJEEV ARORA: I have this report. I will give it to you.

MR. CHAIRMAN: Come to the next point.

SHRI SANJEEV ARORA: I am coming, Sir. Ayushman Bharat is a good scheme. It is for the poor and downtrodden. But, the only thing is that only 60 per cent, in the last five years, of the total Budget allocated has been spent. There is only one reason. We need to spend more. We need to have more GDP growth, so that the Government hospitals can provide critical care treatment. That is the reason why I am speaking on the Finance Bill that there needs to be more expenditure of GDP on health. Sir, annually, almost 10 per cent of our families — I have the report and I will place it on the Table of the House indicating from where it came...

MR. CHAIRMAN: I appreciate your passion for health. You are also doing a good job in your individual right. But, here, you will have to be careful, at least, about statistics and figures.

SHRI SANJEEV ARORA: Sir, believe me, I know how particular you are about this. I will place all the reports on the Table of the House.

Sir, annually, 9-10 per cent of families, in India, are pushed to poverty because of higher healthcare expenses. It is, again, a report which I will place on the Table of the House. So, my only request to the hon. Finance Minister is to increase the percentage of money spent on health for two reasons. First of all, it will help the poor. Secondly, we need to spend a lot on R&D. What happens is this. When we have to import medicines not available here, what happens is, you end up spending so much that you cannot afford for critical care. If we spend on R&D, we can produce affordable medicines here and save many lives.

Another thing I have seen is this. There is higher allocation of Budget at BE stage, it comes down during RE stage and the amount spent is much lower. So, my suggestion to the hon. Minister is that the Ministry of Health and Family Welfare be allowed to juggle funds between the departments. If one department cannot spend, the funds may be allowed to other department which is in need of it and capacity to spend. *...(Time-bell rings.)...* Sir, when I said that I will speak for five minutes, our party had two speakers. But, now, I am the only speaker.

MR. CHAIRMAN: Don't give that suggestion — shifting from one account to another has to be in accordance with rules.

SHRI SANJEEV ARORA: Sir, I am saying within the Health Ministry. That option can be given, because funds get lapsed.

MR. CHAIRMAN: The total time allotted for your party is nine minutes. You leave only two minutes for Mittal!

SHRI SANJEEV ARORA: Sir, we do not have the second speaker from my party. Let me finish my speech.

MR. CHAIRMAN: He is here. Mr. Mittal is there. He is raising his hand.

SHRI SANJEEV ARORA: Oh! He is there. I thought he was not there. I am sorry.

MR. CHAIRMAN: Sometimes, it is good to look behind also.

SHRI SANJEEV ARORA: Thank you, Mr. Chairman, Sir. I conclude my submissions. Thank you.

MR. CHAIRMAN: Shri Randeep Surjewala.

श्री रणदीप सिंह सुरजेवाला (राजस्थान) : सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका शुक्रिया अदा करता हूं।

आदरणीय सभापति महोदय, अंधेरों को चांदनी बताकर बेच रही entire political science वाली सरकार की दो लाइनों में एक परिभाषा है। मेरे साथी की लाइनों में नहीं, बल्कि दुष्यंत जी की लाइनों में एक परिभाषा है –

"मैं बेपनाह अंधेरों को सुबह कैसे कहूं,
मैं इन नज़ारों का अंधा तमाशबीन नहीं हूं।"

MR. CHAIRMAN: Just one minute. Hon. Finance Minister, can you really examine very seriously to tax *sher-o-shayari* because Imran Pratapgarhi is giving it freely to everyone? This is the sixth occasion during the day. ...*(Interruptions)*...

THE FINANCE MINISTER (SHRIMATI NIRMALA SITHARAMAN): Sir, why not, if the House agrees and the support of the House is there. It will accrue some more revenue. ...*(Interruptions)*...

MR. CHAIRMAN: Please continue. ...*(Interruptions)*... This will not go on record.

श्री रणदीप सिंह सुरजेवाला : अगर सारे देश के poets के पीछे ईडी और टैक्स लग जाएगा, तो थोड़ा मुश्किल हो जाएगा।

MR. CHAIRMAN: You have diverted the subject. ...*(Interruptions)*...

SHRI RANDEEP SINGH SURJEWALA: I am coming back to the subject, Sir. महोदय, चाहे एप्रोप्रिएशन बिल हो या बजट हो, अगर आप इन्हें ध्यान से देखें, तो ये मेहनतकशों के लिए नहीं हैं। पेट और पीठ एक करने वाले इस देश के अन्नदाता और खेत मजदूरों के लिए नहीं हैं। ऐसा लगता है कि यहां ईमानदारी की रोटी कमाने और देश संवारने वाले लोगों के लिए भी कुछ नहीं है। कई बार जब इसे ध्यान से देखें, तो ऐसा लगता है कि सरकार ने महात्मा गांधी के भारत से मुंह मोड़ लिया है। मैं कोशिश करूंगा कि मैं अपने remarks खेती, किसान, खेत मजदूर, गरीब - जो आपका फेवरेट विषय है, क्योंकि आप भी उसी वर्ग से आते हैं, वहां तक ही सीमित रखूं।

महोदय, तथ्य कभी झूठ नहीं बोलते और सत्य को आवरण की आवश्यकता नहीं होती। मैं याद दिलाना चाहूंगा कि प्रधान मंत्री जी ने वर्ष 2016 में बरेली की रैली में इस देश से यह वादा

किया कि 2022 तक किसान की आमदनी दोगुनी करेंगे। आमदनी तो दोगुनी नहीं हुई, लेकिन दर्द सौ गुना जरूर हो गया। 15 अप्रैल, 2014 को आदरणीय प्रधान मंत्री जी ने हजारीबाग, झारखंड तथा भागलपुर, बिहार में जनसभाओं में फिर कहा कि किसान को भविष्य में लागत पर 50 प्रतिशत मुनाफा देंगे और उसकी परिभाषा भी उन्होंने परिभाषित की। उन्होंने कहा किसान की बीज की कीमत, डीजल की कीमत, बिजली की कीमत, मेहनत की कीमत, ज़मीन का किराया- उस पर 50 प्रतिशत मुनाफा देंगे। पर हुआ क्या? इसी सरकार ने 21 फरवरी, 2015 को सुप्रीम कोर्ट में एक शपथ पत्र दिया। मैं उसकी प्रतिलिपि लेकर आया हूं, यदि आप चाहेंगे, तो मैं यहां रख दूंगा - वहां उन्होंने कहा कि एमएसपी (न्यूनतम समर्थन मूल्य) Cost plus fifty per cent profit पर निर्धारित नहीं हो सकता, क्योंकि इससे मार्किट "Distort" हो जाएगी। I quote two words, इससे 'मार्किट distort' हो जाएगी। लागत पर 50 प्रतिशत मुनाफा देने का किसान को वादा भी 15-15 लाख की तरह जुमला निकल गया। मैं माननीय वित्त मंत्री जी और सरकार के संज्ञान में लाना चाहता हूं कि जब अन्नदाता आत्महत्या करने के लिए मजबूर हो जाए, तो सत्ता का सिंहासन डोलता क्यों नहीं है? जब NCRB (National Crime Records Bureau) की रिपोर्ट यह बताती हो कि पिछले नौ साल में 2014 से 2021 तक इस देश में 1,00,474 किसान और खेत मजदूर आत्महत्या करने के लिए मजबूर हो गए-मैं NCRB की रिपोर्ट भी लाया हूं, authenticate कर दूंगा- तो सरकार अपने मन के दरवाजे खोल किसान की पीड़ा की बात क्यों नहीं सुनती? जो 2022 की NCRB की रिपोर्ट आई है, जो 14 दिसंबर, 2023 को रिलीज़ हुई थी, उसमें लिखा है कि 11,290 किसान और खेत मजदूरों ने 2022 में आत्महत्या की, यानी हर एक घंटे में एक किसान और खेत मज़दूर हमारे देश में आत्महत्या करने के लिए मजबूर है, तो ऐसे में सरकार का उस तरफ संज्ञान और ध्यान क्यों नहीं है? जब आपकी NSSO की रिपोर्ट बताती हो, उसकी रिपोर्ट भी मैं लाया हूं, अगर कहेंगे, तो authenticate करूंगा कि देश के किसान की प्रतिदिन आय मात्र 27 रुपये है और देश के हर किसान पर 27 हजार रुपये का कर्ज है। देश की सरकार सदन में और सदन के बाहर यह कैसे कह सकती है कि सरकार के पास किसान का कर्ज मुक्त करने के लिए पैसा नहीं है और वह भी तब, जब सरकार bank defaulters का 19 लाख 34 हजार करोड़ रुपया बट्टे खाते में डालती हो और 3 लाख 11 हजार करोड़ रुपया जो इरादतन गबनकर्ता हैं, उसको डुबो देते हों।

श्री सभापति: आप इसको भी ऑथेंटिकेट करें।

श्री रणदीप सिंह सुरजेवाला: सर, बिल्कुल करूंगा। सर, इसीलिए मैं आज लेकर आया हूं। मुझे मालूम है कि आदरणीय सभापति महोदय इतने विद्वान हैं कि वे इसके बिना मुझे कुछ कहने नहीं देंगे।

MR. CHAIRMAN: You have invoked my indulgence...

SHRI RANDEEP SINGH SURJEWALA: No, no, Sir; I do not have to invoke..

MR. CHAIRMAN: and I am sure you will place it all on the Table of the House.

श्री रणदीप सिंह सुरजेवाला: सर, हम सब आपकी intelligence के कायल हैं, invocation की जरूरत नहीं है। आदरणीय सभापति महोदय, सरकार हर बजट में यह जबाव दे देती है, आदरणीय प्रधान मंत्री जी ने भी कहा, आदरणीय वित्त मंत्र महोदया ने भी कहा, मैं उन दोनों का बहुत सम्मान करता हूं, कि हम किसान सम्मान निधि दे रहे हैं, जो काफी है। अगर आज आप उसकी सच्चाई, उनके द्वारा दिए गए तथ्यों पर जानेंगे, तो हैरान हो जाएंगे। मैं चार तथ्य आपके समक्ष रखूंगा।

सर, Agriculture Census 2015, उसके बाद तो आया नहीं, जिसकी रिपोर्ट 2018 में आई, उसके मुताबिक देश में 14 करोड़ 64 लाख किसान हैं। पीएम किसान सम्मान निधि में आदरणीय वित्त मंत्री जी ने और सरकार की तरफ से और लोगों ने कहा कि 11 करोड़ किसान शामिल किए गए, यानी पहले दिन ही 14 करोड़ 64 लाख में से 11 करोड़ किसान शामिल हुए तो 3 करोड़ 64 लाख किसान कहां गए? वे उड़ा दिए गए, चलिए, कोई बात नहीं। साल 2023-24 में आखिरी बार पीएम किसान सम्मान निधि की 15वीं किश्त 14 नवम्बर, 2023 को चुनाव से 24 घंटे पहले माननीय प्रधान मंत्री जी द्वारा दी गई। सर, उसका भी मैं कागज लाया हूं, वह पीआईबी की प्रेस रिलीज़ है। उसमें कहा गया कि 8 करोड़ किसानों को 18 हजार करोड़ रुपया मिलेगा। आपने कहा 11 करोड़ से अधिक, अब ये हो गए 8 करोड़, तो 3 करोड़ 80 लाख किसान कहां गायब हो गए? Agriculture Census से 3 करोड़ 64 लाख किसान गायब हो गए, आपने जो आखिरी किश्त दी, उससे 3 करोड़ 80 लाख किसान और गायब हो गए, तो इसका मतलब 7 करोड़ 40 लाख या लगभग साढ़े सात करोड़ किसान पीएम किसान सम्मान निधि से ही बाहर हो गए।

सर, एक और interesting तथ्य है, जो बजट माननीय वित्त मंत्री जी और सरकार ने पेश किया, उसमें आया। मुझे यह संशय है और जब आप जबाव देंगे, तो देश के इस संशय को जरूर दूर करेंगे। सरकार अब यह संख्या और कम करना चाहती है। साढ़े सात करोड़ किसानों की संख्या तो उड़ा दी है, अब और कम करनी है। इसीलिए पीएम किसान सम्मान निधि का पैसा साल 2020-21 में 75 हजार करोड़ था, अब पता नहीं क्यों, 2024-25 में वह घटकर 60 हजार करोड़ रुपये रह गया है! फिर मैंने Agriculture Department का बजट और ध्यान से देखा। उसमें आदरणीया वित्त मंत्री जी और सरकार के अधिकारियों ने लिखा है कि यह 60 हजार करोड़ अब साढ़े 12 करोड़ किसानों को मिलेगा। आदरणीय सभापति जी, मेरा और आपका हिसाब थोड़ा कमजोर है। वह आदतन कई बार होता है।

श्री सभापति: मेरा तो नहीं है।

श्री रणदीप सिंह सुरजेवाला: नहीं है!

श्री सभापति: आप अपने तक ही सीमित रखिए।

श्री रणदीप सिंह सुरजेवाला: हां, आप मेरा समय तो गिन ही रहे हैं। सर, मैं यही कहलवाना चाहता था। इसलिए सर, मेरे समय का ख्याल रखिएगा। It was directed there only. सर, साढ़े 12 करोड़ किसानों को अगर 60 हजार करोड़ रुपया देंगे, तो 6,000 रुपया कैसे हुआ, यह तो 4,800 रुपये बने। वित्त मंत्री जी ने या तो बजट में गलती से गलत लिख दिया है या फिर कहीं न कहीं तथ्य गलत लिखे गए हैं या मंशा ही यह है कि अब 6,000 रुपये से किसान सम्मान निधि को कम करके 4,800 रुपये करना है और किसानों की संख्या भी कम करनी है।

श्री सभापति: अभी एक ऑप्शन और भी है। शायद आपका कैलकुलेशन सही नहीं हो, यह भी हो सकता है।

श्री रणदीप सिंह सुरजेवाला: सर, ऐसा है, आप ही ने कहा था,

"अनपढ़ जाट पढ़े लिखे जैसा,
पढ़ा लिखा जाट खुदा जैसा।"

I am only quoting that. इसलिए मेरी कैलकुलेशन बिल्कुल सही है। आदरणीय सभापति महोदय, एक और बड़ी चौंकाने वाली बात है और एक किसान के तौर पर, एक किसान के बेटे के तौर पर, आपको, मुझे और इस देश के 72 करोड़ के करीब किसानों को कैसा लगेगा कि खेती का बजट ही काट दिया। जो दिया, वह खेती पर खर्च नहीं किया।

सभापति महोदय, साल 2020-21 में कृषि विभाग का कुल बजट केंद्रीय बजट का 4.41 प्रतिशत था, facts can be checked. 2023-24 में कृषि का बजट देश के कुल बजट का 2.57 प्रतिशत रह गया, लगभग आधा हो गया। जो चौंकाने वाली बात है, वह यह है कि पिछले पाँच साल में मोदी सरकार ने कृषि विभाग के बजट के लगभग 1 लाख करोड़ रुपये खर्च ही नहीं किए, वापस लौटा दिए। महोदय, यह कैसी सरकार है, जिसमें किसान आत्महत्या करने के लिए मजबूर है, खेत मजदूर आत्महत्या करने के लिए मजबूर है? सरकारी आंकड़ों के अनुसार हरेक घंटे में एक किसान आत्महत्या के लिए मजबूर है, पर हम 1 लाख करोड़ रुपये वापस लौटा देते हैं! महोदय, मैं साल दर साल का आंकड़ा भी लाया हूं, जो आपकी अनुमति से सदन के समक्ष रखना चाहता हूं। 2018-19 में 21 हज़ार, 44 करोड़ रुपये खर्च नहीं किए, 2019-20 में 34 हज़ार, 518 करोड़ रुपये खर्च नहीं किए, 2020-21 में 23 हज़ार, 825 करोड़ रुपये खर्च नहीं किए, 2021-22 में 429 करोड़ रुपये खर्च नहीं किए और 2022-23 में 19 हज़ार, 762 करोड़ रुपये खर्च नहीं किए। इस देश का किसान कहाँ जाए, क्या करे, कैसे करे - यह एक प्रश्न है, जो इस सदन के सामने अवश्य उठना चाहिए।

आदरणीय सभापति महोदय, एक और सवाल उठता है कि किसान के लिए न्यूनतम समर्थन मूल्य, जिसे हम एमएसपी कहते हैं, उसकी गारंटी का कानून क्यों नहीं है? कोई सरकार इतनी निर्दयी कैसे हो सकती है कि खेती विरोधी तीन काले कानूनों के खिलाफ लाखों किसान दिल्ली की ड्योढ़ी पर दस्तक देते रहें, 700 किसान कुर्बान हो जाएं, खेत मजदूर कुर्बान हो जाएं, तड़प-तड़पकर मर जाएं और जब उनका आंदोलन खत्म हो तो आंदोलन इस वादे के साथ खत्म हो कि किसानों के लिए एमएसपी की गारंटी का कानून लाएंगे और उसके बाद उसे कहीं न कहीं

शायद रद्दी की टोकरी में छोड़ दिया जाए या भूल जाएं, तो क्या हुक्मरानों की जबान की अब कोई कीमत नहीं रही, क्या दिल्ली की सरकार की जबान की कीमत नहीं रही, क्या उसे मानना नहीं चाहिए, क्या किसान के आँसू पोंछने की कोई मंशा नहीं रही? यह एक सवाल है, जो मेरे ज़ेहन में उठता है, जो मैं बड़े विवेक से और बड़े संयम से आपके माध्यम से इस सदन के सामने रखना चाहता हूं। सर, भाजपा सरकार में अब एमएसपी 'Maximum Suffering for Producer' बन गया है, instead of 'Minimum Support Price.', क्योंकि एमएसपी के मायने ही नहीं बचे हैं। क्या यह सच नहीं है कि सरकार एमएसपी पर किसान की फसल खरीदती ही नहीं है। मैं आपको यह बात केवल मुँह जबानी नहीं कह रहा हूं, बल्कि मैं सरकार में हुए प्रोडक्शन और प्रोक्योरमेंट का आंकड़ा लेकर आया हूँ, जो एग्रिकल्चल मिनिस्ट्री ने दिया है। 2022-23 में अगर आप फसल उपज और फसल खरीद का आंकड़ा देखें, तो सभापति महोदय, आप और यह सदन चौंक जाएगा और इसके लिए मैं चार फसलों का आंकड़ा पढ़कर बताना चाहूंगा। सर, 2022-23 में एग्रिकल्चर मिनिस्ट्री के मुताबिक गेहूँ 1 हज़ार, 68 लाख टन पैदा हुआ और एमएसपी पर फसल खरीद हुई 187 लाख, 92 हज़ार टन यानी 17.59 प्रतिशत, तो बाकी फसल कहाँ गई? बाकी सब बाज़ार भाव में बिकने के लिए गई। सर, जो तिलहन की फसलें हैं, एग्रिकल्चर मिनिस्ट्री के डेटा के मुताबिक सोयाबीन, सूरजमुखी, सरसों, मूँगफली, तिल इस देश में 376 लाख, 96 हज़ार टन पैदा हुईं, पर महोदय, आप चौंक जाएंगे क्योंकि सरकार द्वारा एमएसपी पर केवल 48 हज़ार टन फसल खरीदी गई, यानी 0.13 परसेंट खरीदी गई। सरकार द्वारा किसान की 1 परसेंट फसल भी एमएसपी पर नहीं खरीदी गई। सर, आप दालों का आंकड़ा देखिए। 2022-23 में किसान के द्वारा 276 लाख, 90 हज़ार टन दाल पैदा हुई, पर सरकार द्वारा एमएसपी पर 1 लाख, 20 हज़ार टन, यानी 0.43 परसेंट खरीदी गई। किसान कहाँ जाएँ? क्या आप देश के किसान को बाजारी ताकतों के सामने झोंक देंगे? ज्वार, बाजरा, रागी और मक्का - ये जो चार बड़ी फसलें हैं, ये 2022-23 में 491 लाख, 70 हज़ार टन पैदा हुईं, पर आपकी सरकार द्वारा एमएसपी पर 1 लाख, 28 हज़ार टन, यानी 0.26 परसेंट खरीदी गईं।सर, अगर आप किसान को बाजारी ताकतों के भरोसे छोड़ देंगे, तो कहाँ जाएगा किसान, कैसे जिएगा किसान? दूसरी तरफ आपने कहा कि अगर बाजारी ताकतों के भरोसे भी छोड़ देंगे, रेट गिर भी जाएगा, तो हम market intervention price mechanism लेकर आए हैं। उसे ये Market Intervention Scheme price support mechanism बोलते हैं। यह बड़े प्रचार से चलाई गई थी। हाँ, मैं मानता हूँ कि सरकार सारी फसल नहीं खरीद सकती है, पर क्या सरकार मेरे किसान की 0.43, 0.17 परसेंट फसल खरीदेगी, तो इसलिए इन्होंने कहा कि हम Market Intervention Scheme लाए हैं। अगर आप इसे देखें, तो मैं आपके संज्ञान में लाना चाहूँगा कि 2023-24 में 72 करोड़ किसानों के लिए इस स्कीम में Revised Estimate केवल 40 करोड़ था। फिर, मैंने इस साल का बजट देखा, तो आप शॉक्ड रह जाएंगे। 2024-25 में अगर किसान की फसल की कीमत गिर जाए, तो उसके लिए आपने Market Intervention Scheme में एक लाख रुपया रखा है! 72 करोड़ किसानों की फसल के लिए एक लाख रुपया! आदरणीय सभापति जी, मैं बड़े आदर से आदरणीय वित्त मंत्री जी से भी कहूँगा और आपके माध्यम से ही कहूँगा कि इसे बदलने की आवश्यकता है, नहीं तो इस देश का किसान औने-पौने दामों पर फसल बेचता रहेगा और आत्महत्या करता रहेगा।

आदरणीय सभापति जी, पीएम फसल बीमा योजना, जिसकी चर्चा यहाँ पर की जाती है, वह भी अब प्राइवेट इंश्योरेंस कंपनी मुनाफा योजना बन गई है। मैं यह क्यों कह रहा हूँ, मैं बहुत जिम्मेवारी से यह कह रहा हूँ। इस सदन में 23 जुलाई, 2022 को सरकार ने जवाब दिया और सरकार के जवाब से यह साबित होता है कि खरीफ 2016 से खरीफ 2022 के बीच बीमा कंपनियों ने, जो फसल बीमा योजना चलाती हैं, 40 हजार करोड़ मुनाफा कमाया है। यह मैं नहीं कह रहा हूँ। यह सरकार ने सदन के पटल पर जवाब दिया है। सर, उन्हें प्रीमियम दिया - 1,59,132 करोड़ और किसान को क्लेम मिला -1,19,314 करोड़। यह जो फसल बीमा योजना है, क्या यह प्राइवेट बीमा कंपनियों के लिए मुनाफा कमाई की योजना है? शायद इसीलिए प्रधान मंत्री जी के गृह प्रांत गुजरात सहित अधिकतर राज्यों ने पीएम फसल बीमा योजना से कन्नी काट ली है। सभापति जी, देश की सच्चाई यह है कि हम एक तरफ हर साल किसान को छः हजार रुपया देने की दुहाई देते हैं, पर किसान की जेब से 25,000 रुपया प्रति हेक्टेयर हर साल टैक्सेज़ के रूप में निकाल लेते हैं। इसका सबूत है। सभापति जी, आप यह जानते हैं और आपने अपने हाथ से खुद ट्रैक्टर चलाया है, इसलिए मैं आपके संज्ञान में ला रहा हूँ। किसान का ईंधन क्या है – डीज़ल। डीजल पर मई, 2014 में एक्साइज ड्यूटी थी – 3 रुपया, 46 पैसे प्रति लीटर। लगभग आठ और नौ साल बाद उसी डीजल पर एक्साइज ड्यूटी है – 15 रुपया, 80 पैसे प्रति लीटर, यानी 357 प्रतिशत अधिक। अगर इसे हटा लें, अगर इसे 2014 के रेट पर भी ले आएं, तो डीजल 15-20 रुपये लीटर आज ही कम हो जाएगा। आदरणीय सभापति जी, मैं इस सदन के संज्ञान में लाना चाहूँगा कि अकेले पेट्रोल-डीजल पर एक्साइज ड्यूटी बढ़ाकर, इस सरकार ने नौ साल में इस देश के लोगों से 30 लाख करोड़ कमाए हैं।*

MR. CHAIRMAN: * will not go on record.

SHRI RANDEEP SINGH SURJEWALA: I withdraw it, Sir.

आदरणीय सभापति जी, अब तो खेती पर गब्बर सिंह टैक्स लगा दिया है, जीएसटी लगा दिया है। पहली बार इस देश में खाद पर पाँच परसेंट जीएसटी, किसान के ट्रैक्टर पर 12 परसेंट जीएसटी, किसान की खेती के उपकरणों पर 12 परसेंट जीएसटी, किसान की कीटनाशक दवाई पर 18 परसेंट जीएसटी। आदरणीय सभापति जी, ऐसा क्यों? 75 वर्षों में पहली बार किसान इस टैक्स के दायरे में क्यों है? आदरणीय वित्त मंत्री जी इस पर दोबारा विचार करने को क्यों नहीं मानती हैं? मेरा उनसे हाथ जोड़कर विनम्र अनुरोध है। आदरणीय सभापति जी, यही नहीं, किसान की खाद, जो फर्टिलाइज़र है, उसकी कीमतों ने तो किसान की कमर तोड़ दी है। ...(**व्यवधान**)... डीएपी का बैग 2014 में 1,200 रुपये से आज 1,350 रूपये हो गया। यह आप जानते हैं। यूरिया की कीमत वही है - पहले 50 किलो से 5 किलो खाद कम करके हमारा खाद का कट्टा 45 किलो का कर दिया, अब बोलते हैं कि सल्फर कोटेड करेंगे, अब पांच और निकाल दिया। कैसी सरकार है, जो किसान के खाद के, यूरिया के कट्टे से 10 किलो खाद निकाल ले! किसान अपनी

---

* Not recorded.

आजीविका कैसे चलाएगा? साल 2014 में पोटाश के कट्टे का भाव 450 रुपये था और आज 850 रुपये है, इसमें भी 400 रुपये का इजाफा हो गया। सर, सुपर खाद 2014 में 260 रुपये प्रति बैग थी और आज वह 340 रुपये प्रति बैग है। इस बजट में तो आपने फर्टिलाइज़र सब्सिडी का 25,447 करोड़ रुपया काट लिया। यूरिया पर 10,147 करोड़ की सब्सिडी काट ली। काश, सत्ता पक्ष के मेम्बर यह देख पाते। अगर वे बजट को ध्यान से देखते, तो यह पाते कि किसान की यूरिया का 10,147 करोड़ कम हो गया। एनपीके के बगैर तो किसान का गुजारा चल ही नहीं सकता। इसकी सब्सिडी पर 15,300 करोड़ रुपये काट लिए। हमारी सब्सिडी काटी जा रही है। 25,000 रुपये प्रति हैक्टेयर किसान की जेब से निकाला जा रहा है। किसान सम्मान निधि पाने वाले 7 करोड़ 47 लाख किसान कम हो गए और आप कहते हैं कि आपने बहुत वाहवाही लूट ली! ...(**व्यवधान**)...

आदरणीय सभापति जी, बजट में गरीब और किसान के साथ भेदभाव और भावनाओं से खिलवाड़ यहीं खत्म नहीं होता। प्रधान मंत्री गरीब कल्याण योजना की बहुत चर्चा हुई। आदरणीय प्रधान मंत्री जी ने भी कल कहा कि हम देश के 80 करोड़ लोगों को हर महीने 5 किलो चावल या गेहूं मुफ्त देते हैं। शायद वे बताना भूल गए कि इस देश में भारतीय राष्ट्रीय कांग्रेस की सरकार राष्ट्रीय खाद्य सुरक्षा कानून लेकर आई थी, जिसका नाम बदलकर अब आपने पीएम गरीब कल्याण योजना रख दिया, यानी नाम बड़े और दर्शन छोटे। सर, नेशनल फूड सिक्योरिटी एक्ट में हर व्यक्ति को 5 किलो अनाज हर महीने देने का प्रावधान है - 3 रुपये प्रति किलो चावल और 2 रुपये प्रति किलो गेहूं। आज के दिन 75 प्रतिशत चावल और 25 प्रतिशत गेहूं दिया जा रहा है। 60 करोड़ लोगों को अगर 5 किलो चावल 3 रुपया प्रति किलो पर दें, तो बनते हैं 900 करोड़ और 20 करोड़ लोगों को 5 किलो गेहूं 2 रुपये प्रति किलो पर दें, तो बनते हैं 200 करोड़, तो कुल छूट कितनी दी - 1,100 करोड़ और बवंडर ऐसा उठा दिया जैसे देश बदल दिया हो। यह नेशनल फूड सिक्योरिटी एक्ट ही गरीब कल्याण योजना है। 1,100 करोड़ की छूट देते हैं, 30 लाख करोड़ पेट्रोल, डीजल के टैक्स से निकाल लेते हैं और खूब बेंच थपथपाकर वाहवाही कमाते हैं, यह किस प्रकार का देश है, हम कहां पहुंच गए हैं! सर, इसे कहते हैं गरीब के अधिकार छीनकर मार्केटिंग करना। This is what they are doing by Pradhan Mantri Garib Kalyan Yojana. खाद्य सुरक्षा की सब्सिडी - अगर इस साल के बजट में देखें, तो आदरणीय वित्त मंत्री जी और सरकार ने खाद्य सुरक्षा की सब्सिडी का भी 7,082 करोड़ काट लिया है। गरीब के साथ यह अन्याय क्यों, यह सीधा सवाल है।

सर, सरकार एससी, बीसी कल्याण की तो बहुत बात करती है, पर असली बात उसके उलट है। साल 2023-24 में एससी समाज की पोस्ट मैट्रिक स्कॉलरशिप का बजट आपने दिया 6,359 करोड़, पर वह पैसा ही नहीं दिया, जबकि दिया 5,400 करोड़ और गरीबों के 959 करोड़ काट दिए। यह एससी समाज के वेलफेयर की बात है। पीएम-अजय योजना - प्रधान मंत्री अनुसूचित जाति अभ्युदय योजना - आपने 2023-24 में 2,050 करोड़ के बजट की घोषणा की और दिया कितना - 450 करोड़। उन गरीबों का 1,600 करोड़ ही काट दिए। Free coaching for SC and BC students, 2023-24 में कहा कि 47 करोड़ देंगे और रिवाइज़्ड बजट में कितना दिया - 14 करोड़ 82 लाख। उनके 32 करोड़ काट दिए! ओबीसी और ईबीसी के लिए श्रेयस योजना लेकर आए। 2023-24 में आदरणीय वित्त मंत्री जी ने बजट में घोषणा की - डेढ़ सौ करोड़ और दिया कितना - 80 करोड़ - उनका भी 70 करोड़ काट डाला। डी-नोटिफाइड ट्राइब्स के उत्थान

की स्कीम में 2023-24 के बजट में आपने घोषणा की 40 करोड़, दिया कितना - 15 करोड़; आपने 25 करोड़ उसका भी काट दिया। मैला ढोने वाले सफाई कर्मचारियों के लिए 2023-24 और 2024-25 में आपने एक फूटी कौड़ी नहीं दी। उल्टा आपने कहा कि National Action for Mechanised Sanitation Ecosystem (NAMASTE) लेकर आएँगे। 2023-24 में बजट में आपने घोषणा कर दी 98 करोड़, दिया कितना, रिवाइज्ड एस्टिमेट से पता चला कि 30 करोड़, आपने 68 करोड़ उनके भी काट दिए। अब तो बाबा साहेब डा. अंबेडकर फाउंडेशन का बजट भी पिछले साल के मुकाबले इस साल 10 करोड़ काट दिया। क्या यह आपका एससी और बीसी के साथ न्याय है, इस बात का फैसला भी करना पड़ेगा।

सर, मैं चार लाइनें कह कर अपनी बात समाप्त करूँगा, क्योंकि मेरा समय पूरा हो गया है। कभी-कभी हमारे जैसे किसान भी चार लाइनें लिख लेते हैं।

"घोर अँधियारे की स्याही में अब
सूरज का आगाज नजर नहीं आता,
तेरा अहंकारी आकार तो नजर आता है,
तेरा इंसानी किरदार नजर नहीं आता।
भूखे पेट, खाली जेब, महँगी जिंदगी,
अब तेरी पहचान है,
बेरोजगार जवानी के टूटते अरमानों का
सबब तेरे नाम है।
खाली सिलिंडर वाली गरीब माँ की आह
न लग जाए तुमको,
हाथों में छाले लिए मजदूर की बददुआ
न लग जाए तुमको।
क्या सैकड़ों किलोमीटर पैदल गाँव लौटते
आदमी के मन की चीत्कार सुनी है तुमने,
क्या अपने बच्चों की हजारों लाशों से अटी
गंगा मैया की पुकार सुनी है तुमने;" ...(**समय की घंटी**)...

MR. CHAIRMAN: Please conclude now. Your time is over.

श्री रणदीप सिंह सुरजेवाला: सर, केवल 30 सेकंड।

"क्या कभी सुनी है घर में आटे के खाली डिब्बे की खनखनाहट,
क्या सुनी है महँगी रोटी और सस्ती जिंदगी की चिल्लाहट?"
"उठो, अहंकार की अट्टालिकाओं से बाहर तो आओ,
सिसकती जिंदगी के दर्द को जान तो जाओ।"

MR. CHAIRMAN: Surjewalaji, you should conclude. ...*(Interruptions)*...

श्री रणदीप सिंह सुरजेवाला :

"अगर जान लोगे महसूस करोगे तो पाओगे कि
तुम्हें कराहते हुए हिन्दुस्तान की आवाज सुनाई नहीं देती..."

MR. CHAIRMAN: Nothing will go on record now. रणदीप सिंह सुरजेवाला जी, आपने कई बार यह कहा कि आप तो जानते ही हैं, आपने मुझे कहा। ...(**व्यवधान**)... मैं बोल नहीं पाऊँगा, इतना कहूँगा कि गाँव में ज्यादा जाया करिए, ज्यादा जानकारी लीजिए। ...(**व्यवधान**)... अगर निकलेंगे, तो आपको पता लगेगा कि गाँव के बच्चे कहाँ हैं, कहाँ जिलाधीश हैं, कहाँ एसपी हैं, क्या-क्या हैं। ...(**व्यवधान**)... सुनिए, उन्होंने मुझे कहा। ...(**व्यवधान**)... नहीं, नहीं, आपने मुझे कहा कि आप जानते हैं। ...(**व्यवधान**)... मेरा सुझाव है, आप राज्य सभा में मेरे गृह प्रान्त को रिप्रेजेंट करते हैं, कभी जाइए किसी गाँव में। अब डा. अमर पटनायक। अगर मुझे नहीं कहते, तो मैं नहीं बोलता। आपने कई बार एंडोर्समेंट के लिए कहा कि आप तो जानते हैं। कभी जाइए, मेरी बात मानिए, जाइए कभी, आपको असलियत का पता लगेगा। आप आँकड़ों में फँस गए। Now, Dr. Amar Patnaik, you have eight minutes only.

DR. AMAR PATNAIK (Odisha): Mr. Chairman, Sir, as the name suggests, it is only an Interim Budget, with the full Budget slated to be presented in July, 2024. Therefore, instead of getting into the granular details of the budgetary allocations for various sectors, which many speakers have spoken about, I would like to offer a few suggestions to the Government to consider while presenting the full Budget in July 2024. Before doing that, I would like to compliment the Government and the Finance Minister for exercising fiscal prudence and not being drawn into populist pressures in view of the impending Lok Sabha elections but maintaining continuity in the broad policy trajectory of the last four years of an investment-driven, digitally-anchored and innovation-nurturing economic growth model, thereby re-affirming macro-economic stability and boosting the confidence of citizens, rating agencies and businesses in the country as well as globally.

Increase in capital expenditure by 11 per cent, a research fund of Rs.1 lakh crore, the new urban housing scheme for the middle class, withdrawal of petty direct tax demands, making PMJAY more inclusive by including ASHA and Anganwadi workers and helpers, promoting vaccination and also providing free vaccination against cervical cancer are all steps in the right direction.I would also like to really appreciate the outcome and not outlay-centric welfare saturation model followed by the Government. This is something which the Finance Minister mentioned in the Budget. I will start with the economy and my suggestions in that regard.

While debt financing is common for a growing economy, India's current public debt-to-GDP ratio stands at a high of 81 per cent of which approximately 57 per cent

belongs to the Central Government and the balance to the States. Even though fiscal deficits have been kept under a tight leash following a glide path, a recent IMF report raised concerns about the long-term sustainability of India's debts. I am happy that Interim Budget has recognised this and has estimated less borrowings in 2024-25 compared to 2023-24 from 15.5 lakh crores to 14.13 lakh crores. However, can we do something more? The Government has met its disinvestment targets only twice during the last ten years, firstly in 2017-18 and, secondly, in 2018-19. We have to review our strategy on this front and not completely abandon it if value can be added or unlocked in certain identified CPSEs by this route. This could reduce the deficit burden.

Since 2021, Odisha has been presenting a Status Paper on Public Debt and a Fiscal Risk Statement along with the Budget every year. This practice could probably be followed here also. I think, a separate committee should be set up to engage with this issue in greater detail and if structural changes are warranted in current practice of the RBI, as being responsible for the debt management of the Central Government, then, the same could be followed.

Sir, India's overall tax to GDP ratio is around 18 per cent and in the case of Centre, it is 11.6 per cent. Therefore, there is a need to hasten pending GST reforms of upgrading the GST network to prevent fake supplies and fraudulent claims of Input Tax Credit, explore the possibility of taxing new emerging technology-backed digital platforms that host online games, private virtual digital assets by way of Government regulations and similar such initiatives, and exploring the possibility of non-tax revenue from user charges on various UPI applications, securities and capital market transactions.

My second point is on subsidy administration. There is an urgent need for a revision in the policy pertaining to two of the highest subsidies costs of the exchequer, which is the fertilizer subsidy and the food subsidy. Though India leads globally in average in several crops, our productivity is low compared to the global average in these crops and it has, in fact, been declining continuously despite increasing use of chemical fertilizers and a fatter subsidy bill as a consequence.

Imbalanced use of nutrients, deficiency of micro and secondary nutrients and depletion of soil organic carbon due to overuse of fertilizers are some of the prime reasons for reducing yield. A possible solution to this can be setting a cap on the number of subsidized bags of fertilizers per farmer as has been done for subsidized LPG cylinders, bringing urea under the NBS regime and many other efforts.

Sir, I also recommend that the Department of Fertilizer and not the Department of Agriculture be allocated separate funds for the promotion of nano-fertilizers and

organic fertilizers so as to re-orient their basic vision and objective towards natural farming and not work at cross-purposes with the Ministry of Agriculture by promoting use of chemical fertilizers. There has to be a long-term plan to phase down use of chemical fertilizers over a fixed period of time. In the immediate term, in order to address the rising import dependency on urea, the GST on raw material for fertilizers ought to be reduced to incentivise domestic production of the same.

With respect to the food subsidies, I highly recommend directing them from mainstream crops like wheat and paddy to coarse grains like millets, which would reduce groundwater usage, improve the soil regime and empower the tribals too, as millets are largely grown by tribals. It will lead to the transfer of subsidies to tribals. A national plan should be prepared for gradual implementation of the above strategy.

As far as inflation is concerned, approximately 40 per cent of agricultural produce in India is wasted. Thus, it is an apt time to implement post-harvest 'farm-gate to market' end-to-end integrated cold chain systems and processing facilities alongside increasing investment in climate-resilient agricultural practices. I am happy that the Finance Minister has recognised this in her Budget. As far as employment is concerned, my suggestion is that given the gender disparity in the labour market, what could be done is to bring women into the labour force through SHGs, gradually building their capacity to upgrade themselves into micro and small enterprises, a model that the Odisha Government has started following under the direct guidance of hon. Chief Minister, Shri Naveen Patnaik. We could have at least five medium and small enterprises in each district within the next one or two years through a concerted intervention, which will be women led.

While several steps are being taken to boost the manufacturing sector through the PLI scheme, I would strongly suggest that PLI scheme separately for hand-made weaving and crafts where 56 per cent of the labour force is women may be thought of. It should be different from the textile sector. *(Time-bell rings.)*

Sir, on financial regulators, my suggestion is that there is a need to develop institutional structures and protocols with a defined point of closure in place, which is publicly notified, so that the people who are to inquire about the status of licences, about removal of imposed restrictions and interpretation can get guidance. This grievance redressal mechanism is currently missing in the regulation sector, particularly in the financial space. This needs to be built.

MR. CHAIRMAN: Thank you.

DR. AMAR PATNAIK: Sir, last one minute. There is a need to promote use of regulatory sandboxes to ease the understanding of start-ups and MSMEs of the regulatory requirements and their compliance. This could also be thought of.

Lastly, I would like to thank the hon. Finance Minister who mentioned that the Union Government will focus on the States in eastern India and ensure that they play a pivotal role as growth engines in realizing the vision of a '*Viksit Bharat*'. *(Time-bell rings.)* Sir, one minute, please. This is my last speech.

MR. CHAIRMAN: We have to conclude at 6.00 p.m.

DR. AMAR PATNAIK: Sir, I will just finish. I would, therefore, like to reiterate the demand of the hon. Chief Minister of Odisha to confer a 'special focus State' on Odisha and transfer at least 60 per cent of the clean energy cess collected on coal extracted from the State to the State, countering the scourge of natural disasters regularly encountered by Odisha. These are just a few suggestions for kind consideration. Thank you, Sir.

MR. CHAIRMAN: Now, Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Sir, for the opportunity to address this House on this Interim Budget for the fiscal year 2024-25. In her presentation, the Finance Minister, Shrimati Nirmala Sitharaman, outlined a vision for a prosperous India, harmonising with nature, modern infrastructure and leveraging the trinity of demography, democracy and diversity. The Budget, rooted in the four pillars, seeks to establish macro-economic stability, drive capital expenditure for infrastructure, empower the poor youth, women and farmers and foster job creation. It is worth mentioning that the Government's goal aligns with *Garib*, *Yuva*, *Annadata* and *Narishakti*. Emphasizing the transformative journey of the Indian economy over the past decade, she highlighted the structural reforms, pro-people programmes and a renewed sense of purpose. This *disha nirdeshak* Budget aims at *Viksit Bharat*, an India where opportunities are created for all, supported by the principles of *'Sabka Prayas'*. The effort inspires us, but achieving it necessitates recognizing regional realities. I state this today representing the unique needs and aspirations of the State of Andhra Pradesh.

In her Budget, the Finance Minister has allocated Rs. 9,138 crores for railway projects in Andhra Pradesh, which is very commendable. This reflects a substantial increase compared to the earlier Budgets. The commitment demonstrated through a

total investment of Rs. 68,000 crores underscores the Government's dedication for enhancing the rail infrastructure. Our State is experiencing a robust transformation in railway infrastructure, marked by the commendable achievement of 97 per cent electrification completion. Rapid pace of laying 246 kilometres of rail tracks annually, along with several ROBs and RUBs, showcases a focused effort. The establishment of one-station-one-product stalls under the Amrit Bharat Station Scheme is a commendable initiative. It is concerning to note the absence of any mention regarding the operationalization of the South Central Railway Zone. Despite the submission of the DPR by the relevant authorities to establish the new Zone, progress has not been made. We want the Government of India, the Finance Minister and the Railway Minister to look into it. I urge the Government to expedite the operationalisation of this Zone at the earliest.

The PM Gati Shakti Scheme aimed to transform India's infrastructure and logistics sector by streamlining planning and execution of projects to reduce logistics costs needs to put more focus on it. The scheme encountered significant challenges. India's high logistical costs, amounting to 13 per cent of the GDP, have diminished our export competitiveness. This is very important to bring Gati Shakti Scheme on track very urgently. Low credit off-take and several other identified problems have put only two out of 16 identified Gati Shakti Cargo Terminals operational in Andhra Pradesh and the data on the estimated employment post-operationalisation of these terminals are also not encouraging. It is very crucial to address these structural issues and macroeconomic stability concerns. I would urge commissioning of more Gati Shakti Cargo Terminals in Andhra Pradesh with more focus in the current Budget.

On income tax, Sir, the Interim Budget maintained existing tax slabs but introduced an income tax remission scheme under Section 87A, aiming to alleviate the tax burden for those earning between Rs.5 lakh and Rs.7.5 lakh. However, Rs.12,500 relief is inadequate amid rising living costs.

There is a need for the Government to consider providing more substantial income tax relief for the middle class and salaried individuals, considering the rising cost of living. This would significantly impact the disposable income and spending power of our citizens.

Despite Andhra Pradesh Government appeals, a discrepancy in population coverage under the NFSA persists. It is excluding almost 1.47 crore rice cardholders. We urge the Central Government to re-examine the methodology and include these deserving individuals in the scheme, ensuring food security for all citizens of our State.

MR. CHAIRMAN: Thank you.

SHRI AYODHYA RAMI REDDY ALLA: Sir, I think you have given me eight minutes. A few other things are left.

MR. CHAIRMAN: But you are sharp enough to conclude early.

SHRI AYODHYA RAMI REDDY ALLA: Sir, I will just put it across. We want the Government to put focus on the Central Agricultural University for Andhra Pradesh. Also, put focus on Polavaram Irrigation Project. For that, further funding certainly needs to be given. For that, Revised Cost Estimate needs to be looked into.

Next is support for aqua industry. Andhra Pradesh has best potential for this. For that, investment needs to be looked at.

Spending on health and education needs to be improved. The State has brought a lot of investment. We need to put that in. With this, I conclude, Sir. Thank you very much, Sir.

MR. CHAIRMAN: Shri A.D. Singh. Five minutes.

SHRI A. D. SINGH (Bihar): Sir, I want to draw the attention of the hon. Finance Minister to certain areas. As we know, most of the countries in our neighbourhood are antagonistic to our country. I found that the Defence Budget is only 1.89 per cent of the GDP. Most of the money out of it goes to the payment of salaries and pension, and very little is left for modernisation of Army, Navy and Air Force. This percentage is far less than what is being spent in the neighbourhood by China, Pakistan, etc. I would request the hon. Finance Minister that at least we should spend four per cent of the GDP on defence so that we can quickly modernise our Army, Navy and Air Force for the security of the country.

We have the Border Roads Organisation. The Government is laying border roads of 1 km or 2 km or 5 km length near Indo-China Border. The money allotted to the BRO is only Rs.6,500 crore which I find is too little. In this kind of prevailing situation, I request the hon. Finance Minister to make more allocation for that.

MR. CHAIRMAN: Thank you. You have already made two important points.

SHRI A.D. SINGH: I have just seen that in the year 2022-23, all of a sudden, the investment in the Union Territory of Jammu and Kashmir rose to Rs.2,153 crore from

Rs.500 crore. So, we would like to know where this money is being spent. Another thing is regarding Kisan Samman Nidhi which is about Rs.6,000 for the farmers. I think that this is too low an amount for any farmer to get. So, I request the hon. Prime Minister that at least Rs.24,000 per farmer should be given so that they know that they have some sort of money from the Government. 29 labour laws have been amalgamated into four Labour Codes but they are not implemented because the rules are not there. The number of scholarships for students of minorities has not increased from 2013-14. I think the Government should have a relook at it. Then, the total liability of the Centre has more than doubled from Rs.90.84 lakh crore to Rs.183.67 lakh crore between 2018-19 and 2024-25. According to the International Monetary Fund data, the general Government debt, that is, combined domestic and external liability of both the Centre and the States, is in excess of 80 per cent of India's GDP. During UPA regime, debt -to-GDP ratio fell to a low of 66.4 per cent in 2010-11; it rose gradually to 66.7 per cent in 2013-14 and 70.4 per cent in 2018-19. During the current NDA regime, debt-to-GDP ratio rose to 88.5 per cent in 2020-21 at its peak. So, the country is under heavy debt. Each and every citizen has a huge debt on his head. I think the Government has to take a serious look at this.

MR. CHAIRMAN: Thank you, Mr. Singh.

SHRI A.D. SINGH: Sir, one last point. There are two small things which I want. Particularly in areas which are suffering from water shortage like South Bihar and other agricultural areas, the Government is not spending any money for reviving the water bodies which used to be there from time immemorial. In the case of the Ministry of Health, though our respected Prime Minister (*Time-bell rings.*) wants *atmnirbharta* in the purchase of equipment, we should allow them to import high-tech equipment, which is not made in India. Thank you, Sir.

MR. CHAIRMAN: Shri Elamaram Kareem; two minutes. ...(*Interruptions*)... Actually, I thought one minute was good enough for you knowing your intellect. Your party has four minutes. If only one speaker, then you have four minutes. Earlier, we had also listed Dr. V. Sivadasan. So, now, you have four minutes. You get the benefit of his absence.

SHRI ELAMARAM KAREEM (Kerala): Sir, Interim Budget presented by the Finance Minister is an attempt to conceal the harsh realities faced by the nation behind a veil of false claims. There is no concrete plan in the Budget to overcome the challenges

faced by our nation. People have realized that the tall claims made in the Budget are simply false statements. The Finance Minister claimed that the BJP Government, which has been ruling the country for the past ten years, has taken India forward but the reality is just contrary. In the Budget, there is the Minister's rhetorical exercise to hide the collapse of the economy despite claims of a 50 per cent increase in average income and moderate inflation; the ground truth reveals a different narrative characterized by soaring prices of essential goods and widespread unemployment. If the size of the economy is the criteria, Pakistan and Bangladesh are better than Finland and New Zealand but when we look at the Human Development Index, Finland ranks 11th and Pakistan at 161. According to the parameters of the BJP Government, it has to be said that Pakistan is better than Finland. That is the difference between the claims. The Finance Minister said in her speech that they would bring the full Budget in the next July. It would remain as a dream in the mind of the Finance Minister. *...(Interruptions)...* It is never going to happen. After the *Pran Pratishtha* in Ayodhya, they think that everything is in favour for the BJP for the next election and nothing has to be done further. *...(Interruptions)...* But it would not work out. In this Budget, there is not a single mention about the workers. The 60 crore strong workforce of India did not find a place in this Budget. They are the real wealth-makers. This is pro-corporate Budget and all our Public Sector Undertakings are to be handed over to the corporates. That is the recommendation, that is the proposal in this Budget. *...(Interruptions)...* The Finance Minister claims that this is pro-farmer and pro-poor Budget. In the Budget allocation, the allocation for farming sector has drastically reduced. The allocation for agriculture sector in 2022-23 was Rs.4,68,290 crores. In 2024-25, it is Rs.3,63,944 crores. The total subsidy in 2022-23 was Rs.5.7 lakh crores.

MR. CHAIRMAN: Please wind up. ...(*Time-bell rings.*)...

SHRI ELAMARAM KAREEM: In 2024-25, it is Rs.4.09 lakh crores. Food subsidy in 2022-23 was Rs.2.72 lakh crores. In 2024-25, it is Rs.2.05 lakh crores. ...(*Time-bell rings.*)...

MR. CHAIRMAN: Thank you. *...(Interruptions)...*

SHRI ELAMARAM KAREEM: That is the picture, Sir.

MR. CHAIRMAN: Thank you. *...(Interruptions)...* Four minutes are over. *...(Interruptions)...*

SHRI ELAMARAM KAREEM: So, only with Ayodhya they cannot win the next election.

MR. CHAIRMAN: You have said so. *...(Interruptions)...*

SHRI ELAMARAM KAREEM: I am concluding, Sir.

MR. CHAIRMAN: You have said so. *...(Interruptions)...* Dr. M. Thambidurai. *...(Interruptions)...*

SHRI ELAMARAM KAREEM: Please, I am concluding. *...(Interruptions)...*

MR. CHAIRMAN: Dr. M. Thambidurai, three minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Chairman, Sir, thank you very much for giving me the opportunity to speak on the Interim Budget of Jammu and Kashmir and also the General Budget.

Sir, the Central Government and the State Government, both are taxing nowadays. Now, the Budget Session is going on here; the State Governments are conducting -- in Tamil Nadu, today, some of the MPs are making a *dharna* as they could not get the money from the Central Government. But, at the same time, if you see the Budget of the Tamil Nadu, what they are doing is, they are all taxed heavily by the DMK Government on house tax, property tax, electricity bill, transport and even on the liquor price; they have increased all. The common man is suffering in Tamil Nadu. Whatever the DMK promised in their election manifesto, they could not fulfil and are sidelining the people. Take, for example, the flood situation that took place. Hon. Finance Minister visited and hon. Home Minister visited. Then, DMK MPs met the Home Minister. They are satisfied, they are going to get money. Now, in the media, they are telling that the Central Government has not allocated it. I want to know from the Central Government: Have they allocated any funds for relief or not? They have to clarify that. It is the bounden duty of the State Government of Tamil Nadu. They cannot put the blame on the Central Government. They have to spend the money. Recently, the Chief Minister of Tamil Nadu visited Spain. He said Rs.3,000 crores are coming as investment. I do not know if it is a fact. It is for the Government to clarify if that money has to come towards Tamil Nadu. Also, you

know, when our Edappadi Palaniswami was ruling, at that time, he gave a lot of relief to the farmers. He is a farmer, he comes from a farmer family. He is a worker and he knows the problems of the farmers. Edappadi Palaniswami, like Amma and MGR, gave a lot of relief to the farmers but the DMK Government failed through all these things and * the people of Tamil Nadu. Therefore, I want to know from the Central Government what are the things going on in Tamil Nadu.

MR. CHAIRMAN: Thank you. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Is it a fact? What they are doing, I want to know that.

MR. CHAIRMAN: Thank you. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Only one minute, Sir.

5.00 P.M.

Sir, I want to, once again, say that the DMK Government has failed to fulfill all their election promises.

MR. CHAIRMAN: You said so. Why repeat? You said so.

DR. M. THAMBIDURAI: They got the vote and* the Tamil Nadu people. Thank you.

MR. CHAIRMAN: Now, Shri Jawhar Sircar; ten minutes.

SHRI JAWHAR SIRCAR (West Bengal): Please, Sir, this is one opportunity we get in the whole year.

MR. CHAIRMAN: Yes, please.

SHRI JAWHAR SIRCAR: Sir, thank you very much, but I would like to start by asking the Government, our Government, that is, the Government of people of India as to what exactly is the GDP growth now. The impression that we get is that it is at its highest ever in history, that we are about to reach $5 trillion and $3 trillion and we will

---

* Expunged as ordered by the Chair.

be number one in no time, if we get elected. But, that is not a fact, and I would like to place on record that the growth of GDP under the UPA's tenure had been over 8 per cent, 8.1 per cent. The growth of GDP under this Government in the last nine years has been just 5.5. That is not bad. But, it is 5.5 per cent, and 5.5 per cent is less than 8.1 per cent. This year, it may reach a very high level of 7.3 per cent but it does not destroy the averages. We need to be clear about statistics, instead of misleading the people. The problem is that there is a feeling that everything began from 2014. And, everything began from 2014 and before 2014 was an era of complete darkness. In the previous 67 years, nothing was done. As you know, as mature people, we just cannot go on quibbling these sentences. We have climbed up to the fourth floor and now, we are climbing up to the fifth. But, we need to congratulate ourselves for coming up to the fourth floor in the first place, before we talk about the fifth floor. I have mentioned everything like the GDP growth. What are these 67 years that I keep on hearing? Ten years of those 67 years when there was Janata period and respected Shri Atal Bihari Vajpayee's period. So, that is 20 years to the NDA Government in some form or the other. We have to get out of this before Modi and after Modi syndrome. I have mentioned fiscal deficit, I have mentioned GDP and I will touch upon fiscal deficit. This is an extremely worrisome trend. It is not in just 5.8 per cent as we mentioned. Government has done and improved it from 5.9 per cent to 5.8 per cent admittedly. It is in terms of absolute money that stays on my taxi meter. I have to pay for it with borrowings. This is the Government that lives on debt. It is like saying that somebody is wearing the neighbour's *Banarasi Saree* or somebody is wearing the neighbour's suit and claiming that देखो, मैं कितना सुंदर हूं। This is not on because that is not yours but it is somebody else's. You have borrowed it.

In 2019, it was heartening to see that the Government made a pledge that we will keep fiscal deficit within three per cent of GDP. That is a very heartening step because three per cent is difficult to keep. But, this Government made this pledge. Earlier Governments had also made pledges but that pledge has gone for a six, a complete six. Last year, it was 6.4 per cent, double of 3 per cent. This is accumulated debt, my family debt that I have to carry. Right now, the total debt burden of India stands at Rs. 164 lakh crores, domestic debt, and I am not even including the foreign debt. It is Rs. 164 lakh crores which means that हर हिंदुस्तानी को 1 लाख 17 हजार रुपये का कर्ज वापस देना है। This Government has put this burden on the people of India. You can reach a GDP of $5 trillion. We should reach a GDP of $5 trillion but not at the cost of such heavy borrowing. Sir, you know, what is the quantum of borrowing? The quantum of borrowing is exactly the size of the Budget

ten years ago. Ten years ago, the size of the Budget was this. The problem is on taxation.

On taxation, we are one of the lowest tax countries. I am not suggesting that go on increasing the tax on the common citizens. The common citizens are already burdened not only with taxation but with GST. I am talking of the exemptions given specifically to the corporate classes. I wish the FM was there, but two hon. MoSs are here. My submission is that Rs.4 lakh crores has been the notional loss--notional loss, incidentally, was coined by one of your favourite bureaucrats--on account of that exemption. Sir, the hon. MoS, the hon. Minister has replied again and again in writing to my questions that Rs.14.5 lakh crores--Rs.14.5 lakh crores is an unimaginable amount, the budget of five to seven States--has been destroyed, has been written off and may come back in inches. What may come back in inches, we may loose by miles. It is Rs. 14.5 lakh crores in the first nine years, we are about to close the tenth. It will be at least Rs. 16 lakh crores. This Rs. 16 lakh crores is common money.

One can say that there is always a loss when you lend money. Of course, there is a loss. Businesses mean that there might be a loss. What is called as the percentage of Gross Non Performing Assets (GNPA), the international standard is one per cent. There are countries after countries that do less than one per cent. Some countries go up to 1.5 per cent, 1.8 per cent, - 1.7 per cent - बस कर दो, मान लो। What is our GNPA? What is our NPA? It went up to 11.5 per cent. What I am trying to hint is that the huge amount of excess GNPA is not what the *babus* or the bankers are telling the hon. Minister that we need that to clean up that account. पहले यह बताओ कि किसने एकाउंट डर्टी किया, किसकी जेब में पैसा गया, किसने लूटा - पहले इस सवाल का जवाब दो? Before you say, मुझे घर साफ करने दो, मुझे घर साफ करने दो, इस पर जो लुटेरे हैं, they are mostly abroad. One Modi, sorry! I don't mean, BAKKI मोदी, I mean Nirav Modi. Nirav Modi is a good example as to how you can loot the banks and go abroad. Choksi, Jatin Shah—I do not know how they are all from the same place, but together, the total loss on account of fraud admitted by the Ministry is running at Rs. 1.17 lakh crores. My State's dues are Rs.1.15 lakh croes and Rs. 1.17 lakh crores has been looted by them. Income-tax result shows that we, common citizens, have paid 76 per cent higher in the last four years and the corporates have paid 24 per cent higher in the last four years.

Just see the corporate bias of this Government. Foreign Direct Investment, बड़ी धूमधाम से बोलते हैं that Foreign Direct Investment has come. Sir, for your kind information, Foreign Direct Investment has fallen from 3.5 per cent of GDP in 2007-08 to one per cent of the GDP now. These are hard realities that we need to consider. It

is not a question of blaming game. This country belongs to both of us. Then remittances. We are surviving on remittances of Indian workers and Indian intellectuals abroad. It has reached about 125 billion according to me. It may be higher, the Ministers can clarify.

Our problem is, our tax to GDP ratio is much too small for a good Welfare State. A Welfare State that looks after health, that looks after education, that looks after everything needs a higher tax to GDP ratio and that is something that can be easily, honestly administered on those who possess wealth and who appear every now and then in the Forbes Magazine as the first richest man and the second richest man. We can do it in a very legal manner to taxing Securitization. They pledge the market value of their shares for 'securities' against bank loan. उसी प्वाइंट पर टैक्स करो। There is nothing equitable about it. I am not much in favour of Wealth Tax, it is a regressive tax. But you can always tax it at that securities point.

The States are being continuously deprived and Finance Commissions have always given between 41 and 42 per cent devolution to the State. इतना बड़ा कमीशन बैठा है, कुल मिलाकर 41 परसेंट या 42 परसेंट ही बनेगा। In this, this has become a source of fear, a source of terror, what we call fiscal terror has been unleashed on the State. Sir, I am mentioning a person in the House by name, if you permit, because he has...

MR. CHAIRMAN: You need to give...

SHRI JAWHAR SIRCAR: Okay, Sir, I won't mention the name.

MR. CHAIRMAN: Yes, please.

SHRI JAWHAR SIRCAR: I will mention that an official of the Government, of NITI Aayog has said in writing and it is published everywhere that against 42 per cent devolution to the State in 2014, when this Government came to power, he was asked to cut it down by 10 per cent. By 10 per cent by a Chief Minister-turned-Prime Minister! Sir, this is something that we just can't believe that the same person who fought for States, the moment he became PM said, दस फीसदी कम करो, काटो, काटो, स्टेट को इतना मत दिया करो। Our State is one of those that has been picked up for slaughter, picked up for terrorism, fiscal terrorism. Tamil Nadu is another, Kerala is another, Karnataka is another. Sir, it is a Government of cut, cut and cuts. Food subsidy has been cut by 3.3 per cent this year. This year, fertilizer has been cut by more than 10 per cent, fertilizer subsidy! Total cut this year...

MR. CHAIRMAN: Please conclude.

SHRI JAWHAR SIRCAR: Sir, I am concluding. The total cut this year is from Rs 5.8 lakh crores to Rs. 4.1 lakh crores. Education has been cut, health has been cut, NREGA has been cut. Where are you spending the money? On capital investment! Capital investment for whom? *...(Time-bell rings.)...*

MR. CHAIRMAN: Thank you.

SHRI JAWHAR SIRCAR: The capitalist class has been able to give only 10 per cent of the GDP to capital formation and you are spending money on them. On every sector, there has been a cut. सर, अगर इजाजत है, तो मैं एक बात कहता हूँ। मेरी हिन्दी इतनी अच्छी नहीं है।

"अहंकार में तीन गए सत्ता, वैभव और वंश,
न मानो, तो देख लो रावण, कौरव, कंस।"

MR. CHAIRMAN: Jawhar Sircar*ji*, you are in confusion about Hindi also. आपकी हिन्दी बहुत अच्छी है।

SHRI JAWHAR SIRCAR: Thank you, Sir.

MR. CHAIRMAN: Now, Shri Binoy Viswam; you have three minutes to speak.

SHRI BINOY VISWAM (Kerala): Sir, the Finance Minister was eloquent in her speech and promises were again showered here. Sir, the area was repeated in different words, the very same Modi's guarantees. The country has the right to ask everybody in the Government, what has happened to the earlier guarantees - guarantees for employment, guarantees on the poor, guarantees for the women, guarantees for the housing, for health care, all the guarantees are forgotten. They are dead and lost on the States. Again, the PM is travelling all over the country and repeating the guarantees. In the Parliament also, they have made every opportunity useful for them to repeat the guarantees. The Finance Minister, I really love her and respect her. But, out of the compulsion of politics, she is also repeating the same guarantees here. But, what has happened to it? On food subsidy, it was mentioned here, there are cuts. For the agricultural sector, all the benefits are cut. For the fertilizer subsidy, it is cut. For the common man's health care, again cuts. And, this Government doing this kind of cut on the poor! The country can ask as to whose Government is

this. This is a Government of the super rich. This is a Government that always forgets the rights of the workers and the poor. And, the Government is continuing these promises. Sir, on 16th February, the country will witness a *bandh* by the rural poor. On the same day, a strike will be there, by the workers of all sectors of the industry. That means the country is on a revolt. Sir, today, the Kerala people have come here for a big strike at the Jantar Mantar.Yesterday, the Karnataka Government had come here. Yesterday, the Prime Minister told that we are dividing the country into North and South, no. We are unifying the country as one and one. From North to South and from East to West, the country has come together to fight against the norms and rules of the Modi-led Government. *...(Time-bell rings.)...* This Government is not for India's unity. Sir, Kerala is often being treated in a very bad way. Our rights are being taken off. All the figures that our hon. Finance Minister is going to repeat here, are far from reality. Whatever we have achieved as a State, we are now being punished for that. Give us our due share. We have a right. We are a part of India. And for that right, we demand our share from Government of India. But, Government of India is giving shabby reasons which are unfounded and telling that we have given, we have given. Where is that money? You have given the money to big people. Your interests are well-known to everybody. This is the Government of Adani and Adani Government cannot be justful for the poor and for the nation. *...(Time-bell rings.)...*

MR. CHAIRMAN: Thank you.

Thank you, Mr. Viswam. The next speaker is Shrimati Vandana Chavan; not present. The next speaker is Dr. Ashok Kumar Mittal; you have four minutes.

डा. अशोक कुमार मित्तल (पंजाब): माननीय सभापति महोदय, आपने मुझे फाइनेंस बिल पर बोलने की अनुमति दी, इसके लिए आपका धन्यवाद। सर, चर्चा में बहुत सारे सदस्यों ने बात की कि भारत दुनिया की पांचवीं सबसे बड़ी अर्थव्यवस्था बन गया है, जो appreciable है और हर भारतीय को इस पर गर्व है। मैं भारत सरकार और देश के हर नागरिक को इस बड़ी अचीवमेंट के लिए बधाई देना चाहूंगा। सर, कुछ ऐसे इश्यूज़ हैं, जो अभी तक unattended हैं। उनके ऊपर मैं भारत सरकार का थोड़ा सा ध्यान आकर्षित करना चाहूंगा।

माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने 3 जनवरी, 2019 को इंडियन साइंस कांग्रेस की अध्यक्षता करते हुए देश को एक नया नारा दिया। उन्होंने जय जवान, जय किसान, जय विज्ञान में जय अनुसंधान जोड़ा और मैं खुशकिस्मत हूं कि मैं उस नारे का साक्षी हूं, क्योंकि वह Lovely Professional University के प्रांगण में दिया गया। हमारी माननीया वित्त मंत्री जी ने इस बजट में स्पीच के दौरान इस नारे को दोहराया और कहा कि हम साइंस एंड टेक्नोलॉजी में आगे गए हैं, जोकि सही है, लेकिन इस पर मेरा माननीया मंत्री जी से एक निवेदन है कि जो हम साइंस एंड

टेक्नोलॉजी पर खर्चा कर रहे हैं, वह जीडीपी का सिर्फ 0.7 प्रतिशत है। इस स्मॉल खर्चे से हमने दुनिया में अपना कीर्तिमान स्थापित किया, चाहे वह चंद्रयान है। अगर इस पर थोड़ा सा खर्चा बढ़ा देंगे, तो शायद हम साइंस एंड टक्नोलॉजी में भी अनुसंधान के जरिए दुनिया की नम्बर वन कंट्री बन पाएं।

सर, कुछ और विषय हैं। हम ईज़ ऑफ डूइंग बिज़नेस और ईज़ ऑफ लिविंग की बात करते हैं, लेकिन ग्लोबल रिमोट वर्क इंडेक्स की रैंकिंग में हम 164 देशों में से 108वें नम्बर पर हैं। सर, हम 80 करोड़ लोगों को मुफ्त राशन देने और 25 करोड़ लोगों को गरीबी से बाहर निकालने की बात करते हैं। ग्लोबल हंगर इंडेक्स में हम 125 देशों में से 111वें नम्बर पर हैं। सर, हम युवा शक्ति और demographic dividend की बात करते हैं।

श्री सभापतिः मित्तल साहब, यह ग्लोबल हंगर इंडेक्स कौन तैयार करता है, इसकी क्या authenticity है, क्या credibility है, वे क्या calibration करते हैं, इसके बारे में हमें कुछ सोचना पड़ेगा। मैं पहले भी कह चुका हूं, in this House, we cannot generate an eco system taking cue from any report. Anyone in any part of the globe can calibrate us; we are not subject to calibration by anyone and everybody. We have to look at our home. We know the situation about hunger. Just see the position which has been reflected; please go ahead.

डा. अशोक कुमार मित्तल: जी, सर। हम खुशहाल किसान की बात करते हैं, लेकिन नेशनल सेम्पल सर्वे के हिसाब से 50 प्रतिशत एग्री होल्ड्स पर कर्जा है और एवरेज कर्जा 74,000 रुपये का है। सर, हम आत्मनिर्भर भारत की बात करते हैं, लेकिन चीन से हमारा इम्पोर्ट 14 प्रतिशत तक बढ़ गया है, जबकि चीन के एन्वॉय ने भी कल यह बात कही है।

सर, हम बात करते हैं कि टैक्स भरने वालों की संख्या 7 करोड़ से ऊपर हो गई है, लेकिन हमारा tax to GDP ratio अभी भी सिर्फ 6.11 परसेंट है, जो कि ओईसीडी कंट्रीज़ के औसत 34 प्रतिशत से भी बहुत नीचे है। सर, हम रिकॉर्ड एफडीआई की बात करते हैं, जो कि प्रशंसनीय है, लेकिन हमारा एक्सटर्नल डेब्ट पिछले 10 वर्षों में तीन गुना बढ़ा है। यह वर्ष 2014 में जहाँ 55 लाख करोड़ था, वह अब 183 लाख करोड़ हो गया है। सर, हम "सबका साथ, सबका विकास, सबका विश्वास" की बात करते हैं, लेकिन हमारी इकोनॉमी की जो ग्रोथ है, वह के-शेप्ड है, जिसमें सिर्फ 5 प्रतिशत वेल्दिएस्ट लोगों के पास 60 प्रतिशत वेल्थ है। सर, हम 'आयुष्मान भारत' की बात करते हैं, लेकिन हमारा स्वास्थ्य बजट सिर्फ 94 लाख करोड़ है, जो जीडीपी का सिर्फ 1.6 परसेंट है। सर, हम लोग एयरपोर्ट्स की बात करते हैं, जो हमने खूब बनाए हैं, लेकिन ऑपरेशनल एयरपोर्ट्स कितने हैं और उसकी परिभाषा क्या है, यह अभी तक हमें समझ में नहीं आया है। हमारे जालंधर में आदमपुर एयरपोर्ट 'ऑपरेशनल' की कैटेगरी में आता है, लेकिन वहाँ से तीन साल से कोई उड़ान नहीं भरी गई है। सर, इन सब बातों के बावजूद मैं निराश नहीं हूँ। मुझे मालूम है कि हम सबको मिल कर काम करना है, भारत को एक सुपर पावर बनाना है और विश्व गुरु बनाना है। ...(**समय की घंटी**)... आने वाली सरकार, चाहे वह किसी भी पार्टी की हो, उससे मुझे उम्मीद है कि वह इन सभी समस्याओं को हल करेगी।

सर, अंत में मैं भारतीय अर्थव्यवस्था के उन चार स्तंभों का जिक्र करना चाहूँगा, जिनके बारे में माननीय वित्त मंत्री जी ने भी कहा है। मैं गरीब आदमी, किसान, युवा और महिलाओं के बुलंद हौसलों को सलाम करता हूँ और उनकी तरफ से इन पंक्तियों से अपनी बात समाप्त करता हूँ:

"मेरे सपनों की उड़ान आसमां तक है,
मुझे बनानी अपनी पहचान आसमां तक है,
कैसे हार मान लूँ और मैं थक कर बैठ जाऊँ,
मेरे हौसलों की बुलंदी आसमां तक है।"
धन्यवाद, सर।

(MR. CHAIRMAN *in the Chair*.)

MR. CHAIRMAN: Shrimati Nirmala Sitharaman to reply to the discussion.

SHRIMATI NIRMALA SITHARAMAN: Sir, I understand that a total of 33 Members have spoken, and today, distinctly, on the Finance Bill, about nine speakers have spoken. I thank all the Members who have contributed to this debate. Although the Budget Speech and the Finance Bill, all have come with the spirit of Vote on Account and Interim Budget, there are aspects on which hon. Members have spoken. While just highlighting some features of the Interim Budget and not going into greater details, I will try to respond to as many Members who have spoken on the subject. Sir, this is about the Interim Budget of the Government of India and Supplementary Demands for Grants for the current, running year, 2023-24, for the Government of India, and we are also dealing with J&K's Budget, Interim Budget for a part year 2024-25, as much as we are talking about Supplementary Demands for Grants of J&K. So, we are dealing with four Bills plus the Finance Bill which, on being passed, will become the Act. So, totally five different legislative things we are talking about. Sir, the highlight of the Interim Budget is that we are indicating clearly the emphasis given on capital expenditure for (i) immediately after COVID to revive the economy, and (ii) subsequently after a year or two to sustain the good pace at which the Indian economy is growing. The route that we are taking is to spend on public infrastructure creation, asset creation because that, as opposed to spending on revenue expenditure, gives you better returns for the investment made. I was a bit astonished to hear hon. Member, Jawhar Sircar, probably confused capital expenditure with expenditure on 'capitalists'. The capital expenditure is spent on creating assets which can be used by all citizens equally and they are common infrastructure which improves the ease of living for everybody and gives access to farmers, access to

small manufacturers to reach the nearest port of call or railway station or market yard in a better way, in a smoother way in a short time. So, it is a bit worrying. That is because, I presume, somebody who has had a long tenure in bureaucracy, by mistake, — I would like to believe — mixes up capital expenditure with expenditure on capitalists. *...(Interruptions)...*

SHRI JAWHAR SIRCAR: Sir, I would like to say...

MR. CHAIRMAN: No, no.

SHRIMATI NIRMALA SITHARAMAN: Sir, I have heard him. He should allow me to speak now. *...(Interruptions)...*

MR. CHAIRMAN: No, Mr. Sircar. I will not allow it.

SHRIMATI NIRMALA SITHARAMAN: Sir, this is becoming a bit too much. *...(Interruptions)...*

MR. CHAIRMAN: No, Mr. Sircar. I will not allow it. We have to believe in some procedure. *...(Interruptions)...* Yes; hon. Minister.

SHRIMATI NIRMALA SITHARAMAN: I have to be bold when something wrong is said here. Sir, this kind of distortion to certain terminologies which are used in the Budget cannot be — they have been used even earlier; I am sorry to submit, you may correct me, Sir -- without an intent which is not completely *bona fide*. This is not acceptable at all. And, if ideology drives us to say it, please, let us have it and say that.

Hon. Members, I respond to hon. Member, Shri Randeep Surjewala who has raised a lot of relevant and pertinent questions on agriculture. I will, certainly, give him as much answer as is possible for me. But, to give a twist — even tongue-in-cheek twist — in an august House like this, I want the Chair to take a view on it. It is because, ultimately, all of us are seeking answers, trying to give solutions, and if answers are not up to it, I am very well ready to accept corrections. But, this type of twisting of words worry me a lot, because all of us are sitting and hearing one another with seriousness. We wanted to address it. I am sorry to begin like this, Sir.

Therefore, the highlight of the Interim Budget, being 'Interim' as it may, is to underline the fact that during recovery and post-recovery, we are able to sustain a good growth for the economy and have a greater multiplier effect, without us having

to spend on revenue expenditure which gives less return for a rupee. And, I am basing it on the RBI's study. If, on a rupee spent on revenue expenditure, you get hardly Rs. 0.98 only; meaning, for every rupee spent, not even 98 paise return comes. Whereas, when you spend on capital expenditure, for every rupee spent, you get about Rs. 1.46 return in the short duration and in the medium and long-term also, there is return. And, therefore, the route of spending money through the public investment in infrastructure gives us a greater return and, *in-situ*, it create jobs. Sir, wherever projects are done and where public money is spent, jobs are created, local services also benefit and that ripple effect in that ecosystem can have a greater impact on the neighbouring economies which are smaller pockets which can become like ripples in a pond. Therefore, this route, globally, has been adopted as one sure shot way in which you can get sustainable growth and we are seeing it. Therefore, even in this Budget, we have committed to spend about 17 per cent higher than even the current year's RE. We are spending 17 per cent more for the coming year. Then, that same outlay is higher than the projected GDP growth rate of 10.5 per cent during the next financial year. So, if you are projecting a GDP growth rate, the growth in the capital expenditure for creation of public infrastructure is growing faster than the real GDP growth itself. It is the projected number.

Sir, with capital expenditure being the focus, equally, particularly in the last three to four years, we have made sure our debt management and also the overall management of the fiscal is done in such a way that we honour the glide path for the fiscal deficit that we had given in 2021. So, if the glide path for the fiscal deficit had to take one particular trajectory and come down in a particular fashion, we have complied with that. That was approved by the hon. Houses of Parliament and we complied with that. This year, actually, I could have stopped after reaching 5.9 per cent, which is complying with it, but we brought it down further by one decimal point, and instead of 5.9 per cent, this year, we have given a fiscal deficit number of 5.8 per cent. Similarly, for the forthcoming year, where it could have been 5.2 per cent, we have made an effort to bring it down to 5.1 per cent without, in any way, compromising on expenditure, particularly on welfare and also taking care of the rural economy. So, I would like to highlight these two points for the benefit of the House. And, when I said that, we are also making sure that the fiscal deficit will be managed without hurting any of those projects that are important. I just want to quote selection of projects and schemes which will showcase that the cut has not at all happened in any of these projects or schemes. It is not that in order to make sure that the fiscal deficit is managed, we are trimming down on these. It is not so. So, for instance, for the Department of School Education and Literacy, the BE of 2023-24, the current

year, had Rs.68,805 crores; and, what we have given now in the BE in the Interim Budget for the coming year is Rs. 73008 crores. It has not come down; it has gone up. Then, the Department of Health and Family Welfare had the BE of Rs. 86,175 crores in 2023-24; now, it is Rs. 87,657 crores. It has not come down; it has gone up. The Ministry of Minority Affairs had a BE of Rs. 3,098 crores in 2023-24; now, it is Rs. 3,183 crores. The Department of Rural Development, which is so significant for many of the rural-based projects, had a BE of Rs. 1,57,545 crores in 2023-24; now, it has gone up to Rs. 1,77,566 crores. The Ministry of Tribal Affairs had a BE of Rs. 12,462 crores in 2023-24; now, it has gone up to Rs. 13,000 crores. The Department of Social Justice and Empowerment had a BE of Rs. 12,847 crores in 2023-24; now, it is Rs. 13,000 crores. The Ministry of Women and Child Development had a BE of Rs. 25,449 in 2023-24; now, it is Rs. 26,092 crores for the BE of the coming year.

Now, I come to major capital allocations, which generate employment, which create assets, which give better market linkages for farmers, and which also provide better connectivity so that ease of living is also highlighted for common citizens. Rs. 2,58,606 was the BE allocation for Road, Transport & Highways; whereas, now, in the Interim Budget, it is Rs. 2,72,241 crores. For Railways, the BE allocation was Rs. 2,40,000 crores; now, it is Rs. 2,52,000 crores. For Defence, the BE was Rs. 1,71,375 crores; now, it is Rs. 1,82,241 crores.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

States were given funds with interest-free proposition and also that it will be given for 50 years where they don't need to service the loan. Rs.1,30,000 crores was done in the BE of 2023-24. We have retained that Rs. 1,30,000 crores. So, States are actively participating in asset creation with public money. This money is given by us. They themselves would also invest in capital expenditure. So, over and above what the States would put — that is not a condition — we have allocated this much. As per a formula given for the tax devolution, so is the formula used for this also so that every State gets a bit of the capital expenditure allocation.

Sir, now I will talk about the 'Allocation for major flagship schemes.' PM Kisan, about which hon. Member, Surjewala, spoke about, and I will, certainly, reply him, but I want to tell, Rs. 60,000 crores was allocated in the Budget Estimates, 2023-24. It continues to be Rs. 60,000 crores even now for 2024-25. PM Awas Yojana (Rural), Rs. 54,487 crores is now Rs. 54,500 crores. PM Awas Yojana (Urban) which was Rs. 25,103 crores is now Rs. 26,171 crores. Jal Jeevan Mission was Rs. 70,000 crores in the Budget Estimates and now it is Rs.70,163 crores. Rural

Employment Guarantee Scheme, the MNREGA, was Rs. 60,000 crores in BE 2023-24 and now it is Rs. 86,000 crores in 2024-25 BE. Gram Sadak Yojana which was Rs. 19,000 crores is kept at Rs. 19,000 crores. Samagra Shiksha which was Rs. 37,453 is now Rs. 37,500 crores. PLI Schemes was Rs. 8,965 crores and now it is Rs. 16,021 crores. So, no major scheme, no major flagship scheme, has been curtailed nor have we reduced the allocation.

Sir, if I talk about the Supplementary, this is the second and the final batch of Supplementary for this year, 2023-24, and, in that, primarily, there are 71 Demands and one Appropriation. But where does this money go? If the House passes this Supplementary Demands for Grants, where does this money go? Rs. 3,000 crores goes for nutrient-based subsidy scheme for P&K fertilizers. The Department of Food and Public Distribution for *PM Garib Kalyan Anna Yojana* gets Rs. 9,231 crores; Defence Services, for their revenue expenditure, which is for meeting additional expenditure towards pay and allowances of Armed Forces and other establishment expenditure requirements such as stores, transportation and ECHS, get Rs. 13,548 crores. The Department of Economic Affairs gets Rs. 5,000 crores. That is for transfer to Senior Citizens Welfare Fund.

'Transfers to Jammu and Kashmir'; they have asked for Rs. 3,000 crores. That is for essentially meeting additional expenditure towards Central assistance to the Union Territory for bridging their resource gap. So, Sir, these are the features.

Sir, I just want to highlight the Jammu-Kashmir Interim Budget and also the Supplementary Demands for Grants. The Vote on Account has come for seeking the approval of the House for Rs. 59,364 crores. Their BE for total 2024-25 is Rs. 1,18,728 crores. Of that, they have sought the Vote on Account for Rs. 59,364 crores. The Central Government will provide Rs. 41,751 crores to the Government of Jammu and Kashmir for the year 2023-24 —that is the current year — and Rs. 37,278 crores in the year, 2024-25, as assistance to the Union Territory. And their Supplementary Demands for Grants which I, for a moment, said from our books, is Rs. 8,713 crores, and that is mainly for repayment of debt and power procurement. So, these are the highlights of all the four Budgets, Interim and Supplementary, Government of India and J&K.

Sir, I will also, for a moment, speak about what are the main features of the Finance Bill this time. With that, I would have addressed the features of all the Bills. The main feature of the Finance Bill with all the taxes remaining the same -- we have not changed the rates at all — is that there are certain changes to the TCS regime, the Tax Collection at Source regime, which we have made in the Finance Act of 2023. And, thereafter, some changes were announced through a press release, as a matter

of clarification, on 28th June, 2023. But that clarification was regarding the remittances under the Liberalized Remittance Scheme, the LRS, and on sale of overseas tour packages or travel program packages. In line with the announcements made, amendments have been proposed in the Finance Bill, which was an announcement already made. The mention was already made in the last year's Budget. But this is the Finance Bill through which we are coming up with those changes. The second one, Sir, which is worth noting, is the startups. Certain startups are eligible for some tax benefits if they are incorporated before 1st April, 2024, that is, this year. The period of incorporation of such eligible startups is proposed to be extended by one year, that is, if they register or incorporate their company by 1st April, 2025, they will still be eligible for those tax benefits. So, we have just given that one extension. Similarly, for units located in the international financial services centre, we had earlier said that if they are established before 31st March, 2024, those tax incentives will be available for them, but now we are extending them also till 31st March, 2025. That is the second change which is being brought through the Finance Bill. The third one, Sir, is an extension again, of limitation date of investments being made in India by the Sovereign Wealth Funds and Pension Funds, which also attracted some benefits, that is, if they have invested in the infrastructure sector, they are also getting extended till 31st March, 2025. The last one, which is of very important consequence for the middle class, the small taxpayers, is a very big issue which I want to highlight. It is proposed to remit small, unverified demands up to Rs. 25,000, which relate to financial year 2009-10 and also earlier years. Just to remind hon. Members, some months ago, there was a lot of discussion about some tax claims being made that pertained even to 1962, 1970 and 1980. They asked, 'how come the tax is being claimed now for those past several years?' So, those are getting addressed in this and there are demands pertaining to the financial year 2009-10 and also 2010-11. Similarly, the demands for 2010-11 of up to Rs. 10,000 are also proposed to be withdrawn. So, it will be a big relief for small taxpayers who, for very long years, were being pestered for some dues, like Rs. 500 or Rs. 1,000, which accumulated to Rs. 25,000 and in some other cases Rs. 10,000. So, these are the only changes which are being brought in in this Finance Bill and no tax rates are being amended. Therefore, the discussions that are being held here on these highlighted features and other features are what I wanted to respond to.

Sir, there was this particular discussion by Shri A.D. Singh and Shri Imran Pratapgarhi; I can't see both of them here, but never mind, I will respond to them. In the Lok Sabha, if a Member is not present, I am not expected to answer, but I will highlight some of the points because there are many other Members who may also be

interested in knowing the answer. Sir, the labour force in the country has increased from 49.8 per cent in 2017-18 to 57.9 per cent in 2022-23. In rural areas, labour force has increased from 50.7 per cent in 2017-18 to 60.8 per cent in 2022-23. The workforce in the rural areas increased from 48.1 per cent to 59.4 per cent by 2022-23. So, for the rural areas, unemployment rate has actually decreased from 5.3 per cent in 2017-18 to 2.4 per cent in 2022-23. So, I want this to be laid on the Table for clarity so that when Members raise the issue, this is something which I would request them to take cognizance of. Similarly, women labour force participation has risen to 37 per cent in 2023. It is a substantial increase from 23.3 per cent recorded in 2017-18. So, in a matter of five years, that is where we have gone. It is a surge of 13.7 per cent points during the last five years. Female enrollment in higher education has also increased by 32 per cent since 2014-15. So, there are facts which all of us should take cognizance of. Even as we talk of our Indian economy, there is more work to be done; I grant that. But there are significant progresses being made and we need to take cognizance of it. Again, probably, Shri A.D. Singh and Shri Imran Pratapgarhi had spoken about 'Lakhpati Didi' and women's participation in that. I want to highlight the fact that currently there are 83 lakh SHGs, with 9 crore women working across the country, with empowerment and self-reliance. In this interim Budget, I have announced to enhance the target for 'Lakhpadi Didi' from 2 crore women to 3 crore women. With Government assistance, we are going to train them in using very many marketing techniques and also to work with them to make them part of GeM portal or market their goods through any of the ONDCs. If they are prepared, through SHGs, we are going to give them training for using drones which can be used in the farms and the fields in the rural areas.

(MR. CHAIRMAN *in the Chair.*)

Dr. Santanu Sen, I cannot see him here, had raised this question about retail inflation. The retail inflation, I am glad to say, has declined. In fact, today, one of the newspapers very clearly showed how the cost of '*thali*', a plate of food, has actually come down, particularly, for not the vegetarians but for those who are non-vegetarians. So, the cost is being calculated and today the media carried it. But, here, I am happy to say that retail inflation has declined from an average of 6.8 per cent in April-December, 2022 to 5.5 per cent in the corresponding period of 2023. The RBI also had the Monetary Policy Committee meeting and even they have been indicating that inflation is coming down and it is well within the tolerance band. This is not the first time they are saying this. Last time when they met, also for that period,

they did say it. The core inflation has declined from 5.1 per cent in April, 2023 to 3.8 per cent in December, 2023. Dr. Santanu Sen also spoke about Global Hunger Index. For the benefit of the House, I want to submit humbly that Global Hunger Index is not a balanced approach to measuring hunger. Let us be conscious of it. *...(Interruptions)...* I would like to humbly submit, as much as it is said that you cannot doubt those agencies, the very proposition of looking at data given by anybody, just as the data given by the Government of India, is that it is subject to peer verification. That is the whole idea of observers, economists and statisticians looking at the data. Just as you treat Government data, nobody is beyond criticism and nobody is beyond critiquing. So*...(Interruptions)...* Let me finish my answer. Sir, I have heard everyone of them. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Members, sometimes, it is so ridiculous, so farcical that some countries find, according to such calibration, that they are ahead of India. And, they are wary, they are surprised; we need to be cognizant of it. How can we allow any organization to calibrate us, generate an ecosystem and generate an impression? And then, we have illustrious Members, with education abroad, indicating to us; we must believe in them. Very frankly, I appeal to all the Members that this House needs to take note of the ground reality. We must come out of that servility that any agency, without examining that, will indicate where we are, how we are. My health has to be assessed by my doctor. Someone there will say that my health is not good! This is dangerous, let me tell you. The hon. Member is not here. Mr. Kapil Sibal has found a new role and the new role is of a journalist. Now, the distinguished senior advocate becomes a journalist and then goes to a former Governor and evaluates my health, examines my spine. Though the act, of course, is highly despicable-- I do not want to go into it-- yet, can we allow just anyone to engage into these activities? Within the country, we have enough bodies. I do want that there must be proper statistical evaluation and a robust mechanism to evaluate the health of our economy but, surely, we cannot place ourselves in the hands of those bodies. Already, enough damage has been done by them. Every time India's rise is there, trust me; do some homework, and you are capable of doing it, Madam Amee Yajnikji. You will have enough time also after some time. What I mean to say is that we must engage objectively and passionately. *...(Interruptions)...* I am not looking at it from a political partisan prism. We must learn to have our robust mechanism. We will evaluate ourselves and then we will respond. Anybody anywhere in the globe, working in an inspired manner, motivated by someone else, funded by someone else says it and we take it as the gospel truth. Sorry; it is not correct. We will have a

debate in the next Session on this issue. We will not have this calibration. Now, the hon. Finance Minister.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. When I say that it is not a balanced approach to measure hunger, I am giving the reasons as to why I am saying so. *...(Interruptions)...*

MR. CHAIRMAN: Take your seat, Dr. John Brittas. Nothing will go on record.

SHRIMATI NIRMALA SITHARAMAN: Sir, when I say that it is not a balanced approach, I am stating my reasons. The reasons can be rejected, but I, as much as any other Member, would also want to place on record my point because all of us speak responsibly. We bring in data. It is up to the House to hear it and contradict it or accept it, but please hear first. The Global Hunger Index measures multi-dimensional nature of hunger by just relying on four indicators - under-nourishment, child wasting, child stunting and child mortality. It is not a comprehensive index as three of the four parameters focus only on children. The sample size of the study is only 3,000 households. IMR, Infant mortality Rate, is falling in the country from 40.7 in 2015-16 to 35.2 in 2019-21. This is the NFHS Survey, and the sample size is 6.37 lakh households. So, please look at what is the basis with which the study is coming out. Then, as per the NFHS-5, there has been a broad improvement in indicators relating to child health and nutrition with a decline in the proportion of stunted, wasted, underweight children under the age of five. So, a study which we are doing is based itself on 6.37 lakh households compared to 3,000 households. We have a reason to question the methodology. Therefore, I am putting this point out, and each one of us, as Members, who have our own experience in public service, can please look at this and have a peer review done. No objections. And it is not as if everything which is against the Government, we would reject it. These are the data which all of us are going to use. I use data belonging to a period when you were in Government. It is an absolutely common thing to do. I have no objections. But my reasons are these. Then, Sir, India has adopted a universal food security framework to protect its citizens from hunger through PM Garib Kalyan Anna Yojana. In the BE of 2024-25, Rs. 2.05 lakh crores have been given towards food security. This covers 80 crore beneficiaries. They are getting it, and it is definitely the responsibility of the Government. It is not as 'we are giving'. No, not in that sense, but we want to be sure that nobody is left out. But sometimes we are criticized for that as well saying, 'It means you are admitting that 80 crore people are poor'. Please, you can't have it both ways. The data was

then there, and based on that, we are giving it. Somebody else's data which is based on 3,000 household samples is reliable, but that data which the Government of India gives, because it is based on 6 lakh households or more, is not reliable! Anything which is criticizing the Government is good enough. Anything which is actually telling the truth about the Government is rejected. Sorry, यह हिपोक्रेसी नहीं चलेगी। Sir, furthermore, under the PM-POSHAN Scheme, in BE 2024-25, the amount has been increased to Rs.12,467 crores. The primary objective of the Scheme is to improve the nutritional status of children studying in classes I to VIII in eligible schools. So, that is one thing, Sir.

There were questions about inflation, how we are managing it. I have been answering questions in this House. But, I would just want to highlight that in order to enhance access to food, the Government has taken very critical steps, for instance, to make available *aata*, to make available *dal,* to make available onion and to make available rice. Bharat branded *aata,* Bharat branded *dal* and Bharat branded rice are now available in the market. It has been available for some time. I will give you the data for it, Sir. Bharat Aata is available at Rs. 27.50 per kg. I am not just saying the number. Till now, 2.37 lakh metric tons have already been sold in the market as on 28th January, 2024. People have bought it. It is not as if we have made a provision and people are not buying it. People are buying it at that price. To that extent, the prices are cooling down. Bharat Dal is available at Rs. 60 per kg. for one kg pack or Rs. 55 per kg. for a 30-kg bag. In that, 2.97 lakh metric tons, as of 31st January, 2024, have already been sold in the market. Bharat Rice, launched only a few days ago, gives rice at Rs. 29 per kg. Onion is being sold at Rs. 25 per kg. As of 3rd February, 2024, 3.9 lakh metric tons of onions have already been sold.

6.00 P.M.

MR. CHAIRMAN: Hon. Members, now it is 6.00 p.m. The Business Advisory Committee has already recommended that the House may sit beyond 6.00 p.m. to transact the Business listed for the day. Therefore, the time of the House is extended beyond 6.00 p.m. till the disposal of the Business listed for today. Hon. Finance Minister.

SHRIMATI NIRMALA SITHARAMAN: Similarly, Tur dal is being imported and Urad dal is being imported. They have been made free category for imports, so that our market does not fall short of pulses. This extension of free category is now available till 31 March 2025. Any trader can import and supply to the market. Similarly, 8.79

lakh metric tonnes of Tur dal has already been imported in the year 2023; 0.38 lakh million tonnes in the month of January 2024 itself till 20 January. They are mainly being imported from Mozambique, Myanmar, Tanzania, Sudan and Malawi. We also import in small quantities from Kenya and Nigeria. India also imported Masoor dal, so that the prices will come down. Sir, 15.14 lakh metric tonnes of Masoor dal from different countries like Australia, Canada and Russia in the year 2023 and 0.84 lakh million tonnes in the month of January 2024 have been imported. Similarly, Urad dal has also been imported. For the steps that the Government have taken to contain inflation and give essential goods at affordable price, this is done through various means. It includes branded products which are marketed though NAFED and Mother Dairy like stores or through open market operations by releasing grains which are in the buffer stock or allowing imports to come into this country so that prices can be contained.

Sir, on transfer to States, Shri A.D. Singh, Dr. Santanu Sen and Shri R. Girirajan asked questions. I don't know if they are here. On the reply, I just want to be sure. Devolution, as is recommended by the Finance Commission, is hundred per cent followed by us. There is no way that any violation has happened. I followed it to the last word. I repeat this. Whatever was recommended by the Finance Commission has already been given as per time and it will be given so till the time of the Finance Commission. In B.E. 2024-25, total resources being transferred to States, including devolution of the States' share from the taxable pool, grants and loans, and releases under the Centrally Sponsored Schemes, are all put together expected to be Rs.22,22,264 crore which shows an increase of Rs.4,13,848 crore over the actuals of 2022-23. This is 47 per cent of the Budget of 2024-25. So, payments are happening to the States in time and there are no dues held back. I want to be sure that particular data for Kerala and for Tamil Nadu are mentioned here. Tax devolution between 2004 and 2014 for Kerala was Rs.46,303 crore. This is between 2004 and 2014; ten years. Rs.46,303 crore was the transfer to Kerala. I am here talking about figures ending 22 December 2023. It was just two months ago. It is Rs.46,303 crore for ten years between 2004 and 2014. For 2014-24, only up to December 2023, it is Rs.1,50,140 crore. It is in respect of Kerala. The percentage change is 224 per cent increase. That is tax devolution. This is open for anyone to see. Transfers and all are there. The Reserve Bank is monitoring it. The Government of Kerala can release the figures publicly whether this is received or not. I am not just giving a number which cannot be verified. It has been received. Then, I come to Grants-in-aid from Government of India. From 2004-14, it was Rs. 25,629.70 crore. It was for ten years from 2004 to 2014. From 2014 to 2024, from NDA Government under Prime Minister Modi, Grants-

in-aid from the Government of India to Kerala, compared to Rs.25,000-something crore, is Rs.1,43,117 crore. So, compared to ten years of UPA, in nine years of NDA, there is a 458 per cent increase or 5.58 times increase. So, that is Grants-in-aid. Then, there is release under the Special Assistance to States for Capital Expenditure which we commenced from 2020-21 post-Covid. As I said, we are also having capital expenditure funding given to States which is for 50 years interest free. For 2020-21, when we started post-Covid, it was Rs.82 crore. And no Finance Commission has asked me to do this. The Finance Commission has not said that you have to give money to State Governments for capital expenditure. No! Because the recovery of the economy and sustaining the growth of the economy was very high priority, the Prime Minister's guidance to me was that I should give money to States to do their own projects. Therefore, for the first year, it was Rs.82 crore to Kerala; for the second year, 2021-22, it was Rs.239 crore; for 2022-23, it was Rs.1,903 crore. So, all this has been released. Kerala received all this. In addition, an amount of Rs.18,087 crore has also been provided as additional borrowing to the State in 2020-21 in view of the pandemic. So, this is absolutely clear that there is no reduction for Kerala. I want to humbly submit.

Now, I move to Tamil Nadu. Tax devolution for ten years from 2004 to 2014 was Rs.94,977 crore. From 2014 to 2024, it is Rs.2,77,444 crore. I don't know if any Member from Tamil Nadu is here. ...(*Interruptions*)... Sorry! I did not notice. So, it was Rs.94,977 crore during 2004-14; it is now Rs.2,77,444 crore as of December 22, 2023. We still have months to go. That is 192 per cent increase till December, 2023. Again, for the ten-year period, Grants-in-aid from the Government of India was Rs.57,924.42 crore during 2004-14; now, it is Rs.2,30,893 crore. It is four times increase; it is 300 per cent increase. That is ten years of UPA and nine years of NDA. Then comes release of Special Assistance for Tamil Nadu. In the first year, they did not take it. The second year, which is 2021-22, an amount of Rs.505.50 crore was given for capital expenditure. It is interest free for 50 years. Don't worry servicing it. For 2022-23, an amount of Rs.3,263 crore was again given to Tamil Nadu as Special Assistance. It is interest free for 50 years. In 2023-24, the current year, as on 11th December, Rs.2,643.65 crores for Capital Expenditure, interest-free 50 years. So, in respect of Tamil Nadu, Kerala, the figures are before you. *...(Interruptions)...* Okay. *...(Interruptions)...*

MR. CHAIRMAN: Dr. Thambidurai. *...(Interruptions)...* You are a senior Member. *...(Interruptions)...* Please don't shout. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, there are two things. *...(Interruptions)...* Two things I want to.. *...(Interruptions)...*

MR. CHAIRMAN: Mr. Muraleedharan, you are joining them. *...(Interruptions)...* Sit down. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: This is the kind of apprehension building... *...(Interruptions)...*

MR. CHAIRMAN: Please. *...(Interruptions)...* Mr. Elamaram Kareem, you are a senior Member. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, it is amazing. *...(Interruptions)...* Madam, one minute. *...(Interruptions)...*

MR. CHAIRMAN: Madam, there is a problem. *...(Interruptions)...* You are not on your seat. *...(Interruptions)...* Even if I want to show indulgence, I can't show. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, hon. Member, Elamaram Kareem*ji*, is a very senior Member. *...(Interruptions)...* Yes, he is a very senior Member.

MR. CHAIRMAN: I think, there is no dispute on that.

SHRIMATI NIRMALA SITHARAMAN: And I have two observations to make before I comment. These are not data which I am just releasing for the first time in this House. There are parliamentary questions. There are Budget documents which are put up. Budget documents have breakdown of States, how much every State got under Capital Expenditure, like 50 years and interest-free, everything is there already. The reason why I am saying 'only Kerala' is because Kerala, Karnataka, Tamil Nadu have, in the course of discussion, raised it. If they were interested in it, I don't think it will take much of a time, I will get it and read it. This is one.

MR. CHAIRMAN: No, they can have access to it.

SHRIMATI NIRMALA SITHARAMAN: Sir, now, I give you my comment, if you permit me. These are not amounts determined because I like one State and I dislike the

other State. These are the percentages given as per Finance Commission for tax devolution. The same amount, same percentage is used when I have a lump sum which I want to give for 50 years for Capital Expenditure interest-free to all States. How do I divide that among States? The formula is the same formula, which I use for tax devolution, also for dividing this money which is purely not Finance Commission's recommendation but the Government of India wants to give. But the formula, Elamaram Kareem*ji*, through you, I request.....*(Interruptions)...* Please, Dr. John Brittas should allow him to hear, I am answering him. So, Elamaram Kareem*ji* should kindly appreciate. It is not my whims and fancies.

MR. CHAIRMAN: Hon. Finance Minister, have you ever invited Elamaram Kareem*ji* for a cup of coffee?

SHRIMATI NIRMALA SITHARAMAN: No, Sir. *...(Interruptions)...*

MR. CHAIRMAN: Is there any risk element in it? *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, I didn't invite but I was very happy to receive him several times in my room. Mr. Kareem, hon. Member, has come and met me several times. So, now that you are slightly indicating, I will invite him for a cup of coffee as well. *...(Interruptions)...*

MR. CHAIRMAN: Mr. Kareem is the cream of the House. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: So, I want to dispel this myth: "Oh, my State is receiving less, that State is receiving more." I have no role to play in that. It is a number determined by the Finance Commission which is for tax devolution. The same formula, we have taken for something which is not under Finance Commission, which we want to give to the States but there also we don't want any subjective element. The formulation is as given by the Finance Commission. So, why would Kerala get something different from what it gets under tax devolution even on this? So, comparing Gujarat, please, it is available in public domain; go, see it or I can always send it to the hon. Member. It is the formulation. I have Rs.100, I have Rs.1,000, I have Rs.50,000 crores, the formulation is the one given by the Finance Commission. Hon. Member, Randeep Singh Surjewala*ji* had quite a few issues on agriculture. I am sure that the Agriculture Ministry will be able to give him detailed point-by-point answers but somewhat some of the questions which he raised I would

want to address it as much as I can. I admit here that maybe some issues I may not be in a position this very minute to answer him, I will request the Minister for Agriculture to respond to him because those are issues which are very important and we need to answer it. The first question is, -- I was surprised that this was raised but I will answer it -- about the PM-Kisan Samman Nidhi. Why is the number originally twelve point some crores? Why was an answer given by the Finance Ministry saying, "It is nine-and-a-half crores?" My number understanding in Hindi and English may be a bit distorted but I am approximately saying the number that he said. But, the idea being that you started with twelve crores and one of the Parliament replies said साढ़े नौ करोड़, ऐसा ही something, and then there was also this thing, now, you are actually paying only eight point some crores. Essentially, it is trying to say that you are started with twelve, but you are not giving twelve, quite a few have dropped out. In fact, I was carefully listening to him. When you started saying that it was fourteen crores and then when the last payment was made by the hon. Prime Minister on 15th November, 2023, it was 8.93 crores. Then, the Finance Ministry's response was twelve-and-a-half crores और 3.8 करोड़ गायब हो गये हैं, आपने उड़ा दिये, if I heard him right. I want to humbly submit that when the twelfth instalment was given, which is what is probably being referred to as November payment, 2023, seeding the data of land was a mandatory condition. In other words, what is the little possession of land that you have on which you are doing the farming. As a result, only 8.55 crore farmers had seeded the details of their land. As a result, the twelfth instalment was released accordingly. Second, Sir, is during the thirteenth instalment, *Aadhaar*-based payment was made mandatory along with land seeding. There were 8.11 crore farmers who had their land details seeded on the PM-Kisan Portal and their *Aadhaar* was also linked with their active DBT-enabled bank accounts. There are several accounts that a farmer can maintain or anybody can maintain but there is just that one account which is enabled for DBT payment. So, during the thirteenth instalment which was being given, the DBT-enabled bank account, *Aadhaar* linkage and the land details which are seeded are three of them put into the PM-Kisan Portal. So, the thirteenth instalment was released to them. The e-KYC was made mandatory during the fifteenth instalment release of the PM-Kisan Yojana and with this condition, over 8.12 crore farmers received the benefits. So, the validation and the cheques of land seeding, *Aadhaar*-linking with bank accounts and the payment to the eligible beneficiaries are an on-going process, more people doing it, more will get it. To ensure de-duplication, as there were several duplications, these are now being de-duplicated and ineligible beneficiaries being weeded of. That is why, you will find that the numbers vary and these are absolutely recorded numbers which I would like to,

through you, give to the hon. Member. Sir, then, he also had a very serious issue about Minimum Support Price, procurement based on Minimum Support Price actually not happening and so on. So, I, just very quickly, could rustle up some data which I will do now and more information, I will have the Agriculture Minister pass on. During the Rabi marketing season 2014-15, for wheat, Rs.1,400 was the price per quintal. During the Rabi marketing season of 2023-24, which is for the year 2023-24, the price was Rs.2,125 per quintal. The Minimum Support Price for Rabi marketing season 2024-25, which is the oncoming on us, is Rs.2,275. So, in a matter of ten years, from Rs.1,400 to Rs.2,125 to Rs. 2,275 is the per quintal price for MSP for wheat. The cost of production during RMS, that is, Rabi marketing season is Rs.1,128; increase in absolute MSP is Rs.150, margin over the cost is Rs.102. Similarly, I will say for barley, gram, lentil, that is, masur, mustard and safflower. It was Rs. 1,100 in 2014-15, Rs.1,735 in 2023-24 and Rs.1,850 in 2024-25. I am skipping the first two columns. There, the margin over the cost is Rs.60. For gram, it was Rs.3,100, Rs.5,534 and now, it is Rs.5,440. Rs.60, again, is the per quintal margin. For masur, it was Rs.2,950, now it is Rs. 6,425. Rs.89 is the margin; I am saying over the cost in percentage. For mustard, it was Rs.3,050 and now it has gone up to Rs.5,650; 98 per cent margin between these two numbers. Then for safflower; Rs.3,000 went up to Rs.5,650 and now it is Rs.5,800, the MSP for the Rabi marketing season. So, we have constantly kept pace with the cost increase and kept giving higher MSP for farmers. Sir, I would not be mistaken by you, hopefully, and not mistaken also by the Member. I want to say that during the Congress Government in Rajasthan, because there was no MSP-based procurement in Rajasthan of bajra at that time--I would want the hon. Members to recall and correct me if I am wrong--Rajasthan's farmers with their bajra bags were going to Haryana, BJP-ruled Haryana for them to be procured. The Haryana Government was wondering where are all this bajra coming from; our own bajra is this much, and now I am having three times more bajra suddenly for procurement. But they did not send away any farmer without procuring. To your Rajasthan farmers, हरियाणा सरकार ने ऐसा नहीं बोला कि चले जाओ, बल्कि उसने procure किया। राजस्थान काँग्रेस सरकार, Randeep Surjewala*ji*, I wish he was telling them also this at that time. उस समय procurement नहीं हुआ। अगर आज किसान के बारे में कोई काँग्रेस वाले बोलते हैं, तो मैं उनको याद दिलाना चाहती हूँ कि कर्णाटक सरकार में हमारे येदियुरप्पा जी ने ही पहला एग्रीकल्चर, फार्मर्स बजट पेश किया, फार्मर्स के लिए अलग बजट पेश किया। इसलिए आज किसान के ऊपर मगरमच्छ के आँसू बहाने वाले काँग्रेस के लोग जरा सोच लें। Sir, the last point.

MR. CHAIRMAN: Yes.

SHRIMATI NIRMALA SITHARAMAN: There are also MSP prices for others like bajra, jowar, ragi, maize; it is here. I lay it on the Table. I don't want to take more time of the House. Sir, just one more matter. Binoy Viswam*ji,* whom I respect, I don't know if he is here. He has gone. But, there are other comrades here; so, they will hear it and pass it on.

MR. CHAIRMAN: Binoy Viswam*ji* used to be very punctual. There is a function at my residence; to keep up that appointment, he may have left. Valid ground!

SHRIMATI NIRMALA SITHARAMAN: Sir,… …(*Interruptions*)…

SHRI H.D. DEVEGOWDA: Sir, MLAs, Ministers, Chief Ministers made a big show here. Please tell as to what is the amount that you released to Karnataka because I am with you. I have to answer there.

SHRIMATI NIRMALA SITHARAMAN: Sir, I respect the hon. former Prime Minister.

MR. CHAIRMAN: No, he is respected countrywide. In my home constituency of Jhunjhunu, he is known to every household.

SHRIMATI NIRMALA SITHARAMAN: And, he is a farmer himself and has been a very active propagandist of millet. He himself has impacted so many of us because of his ragi *mudde*. He is very well known for his farmer concerns. Yesterday, I had given a very detailed press meet. All the details about amounts were released. I also spoke about it in Lok Sabha. But unfortunately, I didn't think I will have the time today.

MR. CHAIRMAN: You have spoken in Lok Sabha!

SHRIMATI NIRMALA SITHARAMAN: Sir, I will, certainly, send it to you even this evening. I was referring to one point about Binoy Viswam*ji*. He is not here, but I am sure the comrades will allow me. He was back again talking about, 'This is Adani Government'. I want to say again one fact. Vizhinjam Port was given by the Congress people to Adani. Adani is invited even by the Congress in Telangana, the new Government. But, they will never tire themselves by saying, "Oh! You are with Adani, Adani…" They invite them. पीछे के दरवाजे से बिज़नेस होता है, मगर allegation हमारे ऊपर लगाते हैं। But, the Communist Government, the Marxists who came to power, if they are really so averse to Adani, why didn't they ask him to get out of

Vizhinjam? The project is going on. ...(*Interruptions*)... So, that is all right! You put the blame on... ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Finance Minister. ...(*Interruptions*)... One minute. ...(*Interruptions*)... Hon. Finance Minister, that narrative decibel is the lowest at the moment. So, you can close on that.

SHRIMATI NIRMALA SITHARAMAN: Okay. I should not provoke!

MR. CHAIRMAN: Yes.

SHRIMATI NIRMALA SITHARAMAN: Okay.

SOME HON. MEMBERS: Sir,...

MR. CHAIRMAN: Nothing will go on record. ...(*Interruptions*)... Nothing will go on record now. I shall now put the motion regarding consideration of the Appropriation (Vote on Account) Bill, 2024 to vote. ...(*Interruptions*)... The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2024-2025, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 and the Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, we take up the Appropriation Bill, 2024. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2023-2024, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:
That the Bill be returned.

The question was put and the Motion was adopted.

MR. CHAIRMAN: Now, we take up the Jammu and Kashmir Appropriation (No.2) Bill, 2024. The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2024-25, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:
That the Bill be returned.

The question was put and the Motion was adopted.

MR. CHAIRMAN: Now, we take up the Jammu and Kashmir Appropriation Bill, 2024. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2023-24, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:
That the Bill be returned.

The question was put and the Motion was adopted.

MR. CHAIRMAN: Now, we take up the Finance Bill, 2024. The question is:
"That the Bill to continue the existing rates of income-tax for the financial year 2024- 2025 and to provide for certain relief to taxpayers and to make amendments in certain enactments, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 13 were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:
That the Bill be returned.

The question was put and the Motion was adopted.

MESSAGES FROM LOK SABHA - *Contd.*

The Constitution Scheduled Tribes Order (Amendment) Bill, 2024
&
The Constitution Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 2024

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 8th February, 2024, has agreed without any amendment to the Constitution Scheduled Tribes Order (Amendment) Bill, 2024, which was passed by Rajya Sabha at its sitting held on 6th February, 2024 and has agreed without any amendment to the Constitution Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 2024, which was passed by the Rajya Sabha at its sitting held on 6th February, 2024.

PAPERS LAID ON THE TABLE - *Contd.*

White Paper on Indian Economy

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a copy (in English and Hindi) of "White Paper on the Indian Economy."

ANNOUNCEMENTS BY THE CHAIR - *Contd.*

MR. CHAIRMAN: Hon. Members, tomorrow being the second Friday of the Session, Private Members' Resolutions are to be taken up. However, hon. Members may be aware that a few Government Bills passed by the Lok Sabha are to be considered by this House. Due to paucity of time, hon. Minister of Parliamentary Affairs has requested that to enable the Government Bills to be passed tomorrow, the Private Members' Resolutions may be dispensed with on Friday, the 9th February, 2024. I hope the House agrees!

SOME HON. MEMBERS: Yes, Sir. *..(Interruptions)..*

MR. CHAIRMAN: Surjewalaji, we will discuss it someday. This issue needs to be debated some day. I am not against it. But if you find out, more than 12 per cent of the time of the House is taken on this. I am sure on some day, somebody will examine the rationale of it and how efficacious it is.

Hon. Members, there are six permitted Special Mentions for today. Special Mentions of those Members who are present now shall be deemed to be laid on the Table of the House. ..*(Interruptions)*..

SPECIAL MENTIONS*

Demand of vaccination to cure women from cervical cancer

श्रीमती संगीता यादव (उत्तर प्रदेश): महोदय, सर्वप्रथम मैं सरकार को 9 से 14 वर्ष की आयु वर्ग की लड़कियों को सर्विकल कैंसर/गर्भाशय ग्रीवा कैंसर से बचाने के लिए टीकाकरण को बढ़ावा देने की घोषणा करने के लिए हार्दिक बधाई देती हूं। यह पहल सराहनीय है और लाखों लड़कियों के जीवन को बचाएगी।

मुझे यह जानकर खुशी हुई कि इस अभियान में स्वदेशी रूप से विकसित टीका, सीरम इंस्टीट्यूट ऑफ इंडिया द्वारा निर्मित 'सर्ववैक' का उपयोग किया जाएगा। यह आत्मनिर्भर भारत की दिशा में एक महत्वपूर्ण कदम है। इस अभियान की सफलता के लिए पर्याप्त बजट आवंटन और प्रभावी कार्यान्वयन आवश्यक है। इसलिए, मैं सरकार से आग्रह करती हूं कि इस कार्यक्रम के लिए पर्याप्त धनराशि आवंटित की जाए।

मैं विशेष रूप से उत्तर प्रदेश के ग्रामीण और अर्ध-शहरी क्षेत्रों में इस कार्यक्रम को प्राथमिकता के आधार पर लागू करने का आग्रह करती हूं। इन क्षेत्रों में स्वच्छता की कमी, अशिक्षा और जागरूकता की कमी के कारण पहले भी सर्विकल कैंसर के कई मामले सामने आ चुके हैं, अतः मैं सरकार से निम्नलिखित मांग करती हूं :- इस कार्यक्रम के लिए पर्याप्त बजट का आवंटन किया जाए। उत्तर प्रदेश के ग्रामीण और अर्ध-शहरी क्षेत्रों में इस कार्यक्रम को प्राथमिकता के आधार पर लागू किया जाए। जागरूकता अभियान चलाए जाएं। आशा और आंगनवाड़ी कार्यकर्ताओं को इस कार्यक्रम में सक्रिय रूप से शामिल किया जाए।

मुझे विश्वास है कि सरकार इन मांगों पर गंभीरता से विचार करेगी और इस महत्वपूर्ण पहल को सफल बनाएगी।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shrimati Sangeeta Yadav: Shri A.A. Rahim (Kerala) and Dr. John Brittas (Kerala).

---

* Laid on the Table.

Demand for prison reforms for undertrials in India

DR. FAUZIA KHAN (Maharashtra): Sir, the issue of undertrial prisoners in India has remained a pressing problem, highlighted as far back as 1975 by a Law Commission report. Prisons are burdened with an occupancy rate of 155 per cent, with over 77.1 per cent awaiting trial. It has also been highlighted that minority groups like Sikhs, Muslims and Adivasis and other economically backward classes disproportionately comprise the detainee within the undertrial category. Living conditions, compounded by overcrowding, compromise physical and mental well-being leading to a ten per cent increase in unnatural deaths, including suicides in 2019.

Overcrowding in the face of the scarcity of psychiatric professionals (one for every 16,503 prisoners) exacerbates mental health challenges. Overcrowding promotes indoor humidity causing mould. Tata Trust's India Justice Report, 2020 reveals a 41 per cent deficit in required medical staff. The economic discrimination persistent in the system is evident as many undertrials presumed innocent, remain detained due to the inability to pay bail. This violates Article 14 and Article 15 of the Constitution along with challenging the principles of a speedy trial under Article 21.

I, therefore, request the Government to adopt the Law Commission's suggestion of making bail a rule, releasing those who have served half their potential sentence. Offense-based classification should guide prisoner categorization for upholding the principles of speedy trials enshrined under Article 21 of the Constitution. Urgently establishing separate facilities for undertrials is crucial. Simultaneously, improving the living conditions with proper medical care, both mental and physical, should be a priority. Rectifying systemic flaws in the judicial process is essential to uphold constitutional rights and ensure justice. I urge the Government to look into the matter.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by Dr. Fauzia Khan: Dr. John Brittas (Kerala) and Shri A. A. Rahim (Kerala).

Concern over the increase in the airfare

SHRI A.A. RAHIM (Kerala): As we know that for the past few months, international and domestic flight ticket prices have been increasing exponentially. There is a tremendous increase in the number of labour force migrating from India to foreign countries. Many citizens from States like Kerala are going to places like Europe,

America, and the Middle East for employment. Even after working for months, when they finally get leave allotted, they are unable to come home because of high airfare.

For the past few months, international and domestic flight ticket prices have been increasing exponentially. The reason for the uncontrollable increase in air fares is that companies have been given the power to set the airfares. Even as the prices of determinants such as crude oil in the international market are falling, companies are setting prices as they see fit. In its 353rd Report of Department-Related Parliamentary Standing Committee on Transport, Tourism and Culture, the Committee expressed concern over the increase in the airfare and the need for mechanism to regulate it.

Increased airfare is causing distress to expatriates, workers in different States of the country, and students. Airfare determination should be brought under the purview of Government. Air travel should be made possible at a reasonable cost for expatriates and common people of the country.

I urge the Government to take up the issue of uncontrollable rise in airfare both domestically and internationally.

MR. CHAIRMAN: The hon. Member, Dr. John Brittas (Kerala), associated himself with the Special Mention raised by the hon. Member, Shri A.A. Rahim.

Concern over the functioning of All India Institute of Medical Sciences (AIIMS), Guwahati

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I would like to draw the attention of the Government through you on a matter which not only matters great importance to the people of Assam, but also the entire North East region. It is needless to mention that the North East region is not that equipped or developed so far as medical facilities are concerned. On the contrary, people of North East are prone to many diseases for which they had to move to other parts of the country in search of better treatment. The setting up of an AIIMS in Guwahati (Changsari) was, therefore, overwhelmingly welcomed by the people of the entire North East, which was inaugurated by the hon. Prime Minister in April this year. The AIIMS, Guwahati has been set up to correct regional imbalances in quality tertiary-level healthcare and attain self-sufficiency in graduate and post-graduate medical education. The 750-bed in-patient facility was aimed to deliver OPD and emergency services by speciality and super-speciality departments equipped with all state-of-the-art amenities. But, in reality, now it has been limited to clinical tests and lab tests except in a very few departments. It is not

known when all the departments will take its logical shape to render medical services to the people.

I urge upon the Government to come out with detailed information and a roadmap about the AIIMS, Guwahati.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Shri Ajit Kumar Bhuyan: Dr. John Brittas (Kerala) and Shri A. A. Rahim (Kerala). There is an important announcement to be made and the House cannot conclude without that. The House stands adjourned to meet at 11.00 a.m. on Friday, the 9th February, 2024.

The House then adjourned at thirty-seven minutes past six of the clock till eleven of the clock on Friday, the 9th February, 2024.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)